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PARLIAMENTARY DEBATES
RAJYA SABHA
OFFICIAL REPORT (FLOOR VERSION)
(PART-II)

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NEW DELHI

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Website : <http://rajyasabha.nic.in>

<https://sansad.in/rs>

E-mail: rsedit-e@rss.sansad.in

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RAJYA SABHA

Friday, the 5th December, 2025/14 Agrahayana, 1947 (Saka)

*The House met at eleven of the clock,
MR. CHAIRMAN in the Chair.*

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Now, Papers to be laid on the Table.

- I. **Notifications of the Ministry of Commerce and Industry**
- II. **Reports and Accounts (2024-25) of the NICDCL New Delhi; NICDIT, New Delhi; MMTCL Limited, New Delhi; and Government e-Marketplace (GeM), New Delhi and related papers.**
- III. **Reports and Accounts (2024-25) of CPPRI, Saharanpur, Uttar Pradesh; and SEPC, New Delhi and related papers**
- IV. **Notifications of the Ministry of Electronics and Information Technology**
- V. **Reports and Accounts (2024-25) of the BISAG-N, Gandhinagar, Gujarat; and ERNET India, Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers: -

I. (i) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department for Promotion of Industry and Internal Trade) Notification No. S.O. 3850(E)., dated the 22nd August, 2025, publishing the Cookware, Utensils and Cans for Foods and Beverages (Quality Control) Order, 2025, issued under Section 16, Section 17 and sub-section (3) of Section 25 of the Bureau of Indian Standards Act, 2016.

(ii) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department for Promotion of Industry and Internal Trade) Notification No. S.O. 3927(E)., dated the 27th August, 2025, publishing the Cross Recessed Screws

(Quality Control) Order, 2025, issued under Section 16 of the Bureau of Indian Standards Act, 2016.

[Placed in Library. For (i) to (ii), See No. L. T. 5319/18/25]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department for Promotion of Industry and Internal Trade), under Section 41 of the Boilers Act, 2025:-

- (1) G.S.R. 615(E)., dated the 10th September, 2025, publishing the Central Boilers Board (Nomination of Members) Rules, 2025.
- (2) G.S.R. 616(E)., dated the 10th September, 2025, publishing the Boiler Accident Inquiry Rules, 2025.
- (3) G.S.R. 617(E)., dated the 10th September, 2025, publishing the Technical Adviser (qualification, experience, salary and allowances) Rules, 2025.
- (4) G.S.R. 618(E)., dated the 10th September, 2025, publishing the Chief Inspectors, Deputy Chief Inspectors and Inspectors (qualification and experience) Rules, 2025.
- (5) G.S.R. 705(E)., dated the 23rd September, 2025, publishing the Boiler Operation Engineers' Rules, 2025.
- (6) G.S.R. 721(E)., dated the 29th September, 2025, publishing the Boiler Attendants' Rules, 2025.
- (7) G.S.R. 767(E)., dated the 22nd October, 2025, publishing the Boilers (Adjudication and Appeal) Rules, 2025.
- (8) G.S.R. 768(E)., dated the 22nd October, 2025, publishing the Boilers (Appeal and Revision) Rules, 2025.

[Placed in Library. For (1) to (8), See No. L. T. 5067/18/25]

(iv) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department for Promotion of Industry and Internal Trade) Notification No. G.S.R.

812(E)., dated the 3rd November, 2025, publishing the Geographical Indications of Goods (Registration and Protection) (Amendment) Rules, 2025, under sub-section (3) of Section 87 of the Geographical Indications of Goods (Registration and Protection) Act, 1999.

[Placed in Library. See No. L. T. 5066/18/25]

II. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

(i) (a) Annual Report and Accounts of the National Industrial Corridor Development Corporation Limited (NICDCL) New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L. T. 5070/18/25]

(ii) (a) Annual Report and Accounts of the National Industrial Corridor Development and Implementation Trust (NICDIT), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L. T. 5069/18/25]

(iii) (a) Sixty-second Annual Report and Accounts of the MMTC Limited, New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L. T. 5325/18/25]

(iv) (a) Eighth Annual Report and Accounts of the Government e-Marketplace (GeM), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L. T. 5324/18/25]

III. A copy each (in English and Hindi) of the following papers:-

- (i) (a) Annual Report and Accounts of the Central Pulp and Paper Research Institute (CPPRI), Saharanpur, Uttar Pradesh, for the year 2024-25, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (ii) (a) Annual Report and Accounts of the Services Export Promotion Council (SEPC), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.

[Placed in Library. For (i) and (ii), See No. L. T. 5068/18/25]

IV. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Electronics and Information Technology, under Section 55 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016: -

- (1) A-12013/13/RR/2016-UIDAI(E)., dated the 17th October, 2025, publishing the Unique Identification Authority of India (Appointment of Officers and Employees) Third Amendment Regulations, 2025.
- (2) A-12013/13/RR/2016-UIDAI(E)., dated the 31st October, 2025, publishing the Unique Identification Authority of India (Salary, Allowances and other Terms and Conditions of Service of Employees) Amendment Regulations, 2025.

[Placed in Library. For (1) and (2), See No. L. T. 5170/18/25]

(ii) A copy (in English and Hindi) of the Ministry of Electronics and Information Technology Notification No. G.S.R. 775(E)., dated the 22nd October, 2025, publishing the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Amendment Rules, 2025, under sub-section (3) of Section 87 of the Information Technology Act, 2000.

[Placed in Library. See No. L. T. 5171/18/25]

V. A copy each (in English and Hindi) of the following papers:-

- (i) (a) Annual Report and Accounts of the Bhaskaracharya National Institute for Space Applications and Geo-Informatics (BISAG-N), Gandhinagar, Gujarat, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L. T. 5172/18/25]

(ii) (a) Annual Report and Accounts of the Education and Research Network of India (ERNET India), Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Society.

[Placed in Library. See No. L. T. 5169/18/25]

I. Notifications of the Ministry of Agriculture and Farmers Welfare

II. Reports and Accounts (2019-20, 2020-21, 2021-22 and 2024-25) of the JKHPMC, Srinagar, U.T. of Jammu and Kashmir ; and NFWPIS, New Delhi and related papers for various years

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

I. (i) A copy (in English and Hindi) of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) Notification No. G.S.R. 567(E)., dated the 21st August, 2025, appointing certain officers of the National Institute of Plant Health Management at Hyderabad, as mentioned therein, as Insecticide Analysts for chemical pesticides for whole of India, issued under sub-section (3) of Section 19 of the Insecticides Act, 1968.

[Placed in Library. See No. L. T. 5327/18/25]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare), under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

(1) S.O. 3741(E)., dated the 13th August, 2025, publishing the Fertiliser (Inorganic, Organic or Mixed) (Control) Sixth Amendment Order, 2025.

(2) S.O. 3742(E)., dated the 13th August, 2025, publishing the Fertiliser (Inorganic, Organic or Mixed) (Control) Seventh Amendment Order, 2025.

(3) S.O. 3743(E)., dated the 13th August, 2025, publishing the Fertiliser

(Inorganic, Organic or Mixed) (Control) Eighth Amendment Order, 2025.

- (4) S.O. 4361(E)., dated the 25th September, 2025, publishing the Fertiliser (Inorganic, Organic or Mixed) (Control) Ninth Amendment Order, 2025.
- (5) S.O. 4441(E)., dated the 30th September, 2025, publishing the Fertiliser (Inorganic, Organic or Mixed) (Control) Tenth Amendment Order, 2025.
- (6) S.O. 4533(E)., dated the 6th October, 2025, publishing the Fertiliser (Inorganic, Organic or Mixed) (Control) Eleventh Amendment Order, 2025.

[Placed in Library. For (1) to (6), See No. L. T. 5330/18/25]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

- (i) (a) Forty-second Annual Report and Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited (JKHPMC), Srinagar, U.T. of Jammu and Kashmir, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (ii) (a) Forty-third Annual Report and Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited (JKHPMC), Srinagar, U.T. of Jammu and Kashmir, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (iii) (a) Forty-fourth Annual Report and Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited (JKHPMC), Srinagar, U.T. of Jammu and Kashmir, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the

papers mentioned at (1) above.

[Placed in Library. For (i) to (iii), See No. L. T. 5071/18/25]

(iv) A copy (in English and Hindi) of the Annual Report and Accounts of the National Farmers Welfare Program Implementation Society (NFWPIS), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts.

[Placed in Library. See No. L. T. 5694/18/25]

Report and Accounts (2024-25) of NRIDA, New Delhi and related papers

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ :-

- (A) (a) Annual Report and Audited Accounts of the National Rural Infrastructure Development Agency (NRIDA), New Delhi, for the year 2024-25.
(b) Review by Government on the working of the above Agency.

[Placed in Library. See No. L. T. 5130/18/25]

I. Notifications of the Ministry of Railways

II. Reports and Accounts (2024-25) of various Companies, Corporations and Board and related papers

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH): Sir, I lay on the Table-

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Railways, under Section 199 of the Railways Act, 1989:-

- (1) G.S.R. 100(E)., dated the 15th February, 2023, publishing the Kolkata Metro Railway General (Amendment) Rules, 2023.
- (2) G.S.R. 719(E)., dated the 26th September, 2025, publishing the Railways Red Tariff (Amendment) Rules, 2025.
- (3) G.S.R. 769(E)., dated the 22nd October, 2025, publishing the Railways Red Tariff (Second Amendment) Rules, 2025.

- (4) No. 2025/CRB&CEO-CC/04/11., dated the 7th November, 2025, publishing the Indian Railway (Selection to Senior Posts) Rules, 2025.
- (5) No. 2025/CRB&CEO-CC/04/11Pt., dated the 19th November, 2025, publishing a Corrigendum to the English Version of the Notification No. 2025/CRB&CEO-CC/04/11, dated the 7th November, 2025 (in English only)¹.

[Placed in Library. For (1) to (5), See No. L. T. 5192/18/25]

(ii) A copy (in English and Hindi) of the Ministry of Railways Notification No. G.S.R. 735(E)., dated the 6th October, 2025, publishing the Railway Services (Implementation of National Pension System) Rules, 2025, framed under Article 309 of the Constitution of India.

(iii) A copy (in English and Hindi) of the Ministry of Railways Notification No. G.S.R. 766(E)., dated the 21st October, 2025, publishing the Railway Protection Force Amendment Rules, 2025, under sub-section (3) of Section 21 of Railway Protection Force Act, 1957.

[Placed in Library. For (ii) to (iii), See No. L. T. 5193/18/25]

II. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

- (i) (a) Annual Report and Accounts of the Rail Vikas Nigam Limited (RVNL), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Performance Review of the above Company, for the year 2024-25.

[Placed in Library. See No. L. T. 5179/18/25]

¹The Minister of State in the Ministry of Railways and in the Ministry of Food Processing Industries, *vide* his letter dated the 27th November, 2025, has given the reasons for issuing the Notification No. 2025/CRB&CEO-CC/04/11Pt., dated 19.11.2025 for corrigendum of English version of the Indian Railway (Selection to Senior Posts) Rules, 2025, originally published *vide* Notification No. 2025/CRB&CEO-CC/04/11 dated 07.11.2025, by mentioning that as there was no change in the Hindi version of the Rules and thus only English version of the corrigendum was issued.

- (ii) (a) Twenty-fifth Annual Report and Accounts of the RailTel Corporation of India Limited (RCIL), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Performance Review of the above Corporation, for the year 2024-25.
[Placed in Library. See No. L. T. 5180/18/25]
- (iii) (a) Annual Report and Accounts of the RITES Limited, Gurugram, Haryana, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Performance Review of the above Company, for the year 2024-25.
[Placed in Library. See No. L. T. 5182/18/25]
- (iv) (a) Annual Report and Accounts of the Braithwaite & Co. Ltd. (BCL), Kolkata, West Bengal, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Performance Review of the above Company, for the year 2024-25.
[Placed in Library. See No. L. T. 5181/18/25]
- (v) (a) Twenty-sixth Annual Report and Accounts of the Indian Railway Catering and Tourism Corporation Limited (IRCTC), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by the Government on the working of the above Corporation.
[Placed in Library. See No. L. T. 5183/18/25]
- (vi) (a) Annual Report and Accounts of the IRCON International Limited, New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Performance Review of the above Company, for the year 2024-25.
[Placed in Library. See No. L. T. 5190/18/25]
- (vii) (a) Annual Report and Accounts of the Konkan Railway Corporation Limited (KRCL), Navi Mumbai, Maharashtra, for the year 2024-25, together with the Auditor's Report on the Accounts and comments of the Comptroller

and Auditor General of India thereon.

- (b) Review by the Government on the working of the above Corporation.

[Placed in Library. See No. L. T. 5189/18/25]

- (viii) (a) Annual Report and Accounts of the Mumbai Railway Vikas Corporation Limited (MRVC), Mumbai, Maharashtra, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Performance Review of the above Corporation, for the year 2024-25.

[Placed in Library. See No. L. T. 5188/18/25]

- (ix) (a) Thirty-eighth Annual Report and Accounts of the Indian Railway Finance Corporation Limited (IRFC), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Performance Review of the above Corporation, for the year 2024-25.

[Placed in Library. See No. L. T. 5187/18/25]

- (x) (a) Annual Report and Accounts of the Wabtec Locomotive Private Limited (WLPL) (erstwhile GE Diesel Locomotive Private Limited), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts.

- (b) Review by the Government on the working of the above Company.

[Placed in Library. See No. L. T. 5186/18/25]

- (xi) (a) Annual Report and Accounts of Madhepura Electric Locomotive Private Limited (MELPL), New Delhi, for the year 2024-25, together with the Auditor's Report on the Accounts.

- (b) Review by the Government on the working of the above Company.

[Placed in Library. See No. L. T. 5185/18/25]

- (xii) (a) Twenty-second Annual Report and Accounts of the Hassan Mangalore Rail Development Company Limited (HMRDC), Bengaluru, Karnataka, for the year 2024-25, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L. T. 5184/18/25]

(xiii) (a) Ninth Annual Report and Accounts of the National High Speed Rail Corporation Limited (NHSRCL), New Delhi, for the year 2024-25, together with Auditors' Report on the Accounts and comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L. T. 5191/18/25]

(xiv) (a) Annual Report and Accounts of the Railway Sports Promotion Board (RSPB), New Delhi, for the year 2024-25 together with the Auditor's Report on the Accounts.

(b) Performance Review of the above Board, for the year 2024-25.

[Placed in Library. See No. L. T. 5194/18/25]

**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON COAL, MINES AND STEEL**

SHRI PRADIP KUMAR VARMA (Jharkhand): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Coal, Mines and Steel:-

(i)	Twelfth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Fourth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2025-2026)' pertaining to the Ministry of Coal;
(ii)	Thirteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Fifth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2025-2026)' pertaining to the Ministry of Mines; and
(iii)	Fourteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Sixth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2025-2026)' pertaining to the Ministry of Steel.

MOTION FOR ELECTION TO THE RUBBER BOARD

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JITIN PRASADA): Sir, I move:

“That in pursuance of clause (e) of sub-section (3) of Section (4) of the Rubber Act, 1947 read with sub-rule (1) of Rule 4 of the Rubber Rules, 1955, this House do proceed to elect, in such manner as directed by the Chairman, one Member from among the members of the House to be a member of the Rubber Board for the period not exceeding three years or till he/she ceases to be a Member of the House, whichever is earlier.”

The question was put and the motion was adopted.

STATEMENT REGARDING GOVERNMENT BUSINESS

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, I rise to announce that the Government Business for the week commencing Monday, the 8th of December, 2025, will consist of:

Discussion on the 150th Anniversary of National Song ‘*Vande Mataram*’;

Consideration and return of the Health Security se National Security Cess Bill, 2025, after it is passed by Lok Sabha; and

Consideration and return of the Appropriation (No.4) Bill, 2025, after it is introduced, considered and passed by Lok Sabha.

REGARDING POINT OF ORDER RAISED UNDER RULE 258 AND OTHER ISSUES

SHRI DEREK O’BRIEN (West Bengal): Sir, I have a point of order.

श्री प्रमोद तिवारी (राजस्थान): सर, मेरा एक point of order है। ...**(व्यवधान)**...

MR. CHAIRMAN: We can take one point of order at one time.

श्री प्रमोद तिवारी: सर, एक general बहुत परेशानी है, जिस पर आप भी मेरी बात से सहमत होंगे। इंडिगो एयरलाइंस की 500 से ज्यादा flights कल cancel हुईं, परसों cancel हुईं, नरसों cancel

हुई। मैं औचित्य का प्रश्न उठा रहा हूँ। यह सबसे जुड़ा हुआ औचित्य का प्रश्न है। आज Friday है, बहुत से मेम्बर्स जाना चाहेंगे, इसलिए यह इस सदन से जुड़ा हुआ है। यह सदन के औचित्य से जुड़ा हुआ प्रश्न है। यह कोई ऐसा सवाल नहीं है। मेरी एक सीधी सी बात है कि Friday को बहुत से schedule लोगों ने ले रखे हैं। हमारे मेम्बर्स जाएँगे, वे Monday को लौटेंगे, Sunday को लौटेंगे। इस समय एक एयरलाइंस को पूरे तरीके से monopoly कर देने की वजह से यह समस्या उठी है। मैं आपसे सिर्फ एक आग्रह करूँगा कि concerned Minister, जिन्होंने rule बनाया है, जिसकी वजह से यह कठिनाई हो रही है, सदन को अवगत करा दें कि समस्या का समाधान कब तक हो जाएगा। क्या सरकार कोई प्रयास कर रही है? मैं कोई ऐसा प्रश्न नहीं उठा रहा हूँ, जिससे किसी को कोई असुविधा हो। यह सीधे सदन के सदस्यों से जुड़ा हुआ है, जिनको आज जाना है।

MR. CHAIRMAN: Would the Minister like to respond?

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरन रिजिजू): सर, यह एक महत्वपूर्ण मुद्दा है, क्योंकि देश भर में सबको एक जगह से दूसरी जगह जाना होता है। मैंने यहाँ आने से पहले Civil Aviation मंत्री जी से बात की है। वे सरकार की तरफ से भी पहल कर रहे हैं कि private airlines में जो technical problem है, उसकी detail जानकारी मिले। मैंने Civil Aviation मंत्री जी को कहा है कि आप इसकी तैयारी कीजिए, क्योंकि Members यहाँ concerns उठाएँगे, तब यहाँ भी बताना होगा और देशवासियों को भी इसकी जानकारी होनी चाहिए।

SHRI DEREK O'BRIEN: Sir, I have a point of order. ...*(Interruptions)*...

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, if I can say something! It is important.

MR. CHAIRMAN: What is your point of order?

SHRI DEREK O'BRIEN: Sir, my point of order is under Rule 258 and also on the observation of the hon. Minister of State in the Ministry of Parliamentary Affairs. You were in the BAC. Sir, two items were listed for Short Duration Discussion. You were there, Sir. It was decided under your guidance. The hon. Parliamentary Affairs Minister was there and we were also there. There were two items listed. He has read out one of the two items. The time was allocated for two discussions next week. Hon. Minister read out one. This is what I heard. But, he has not read out the second one which is 'Discussion on the Electoral Reforms'. So, when we were there at the BAC, under your Chairmanship...

MR. CHAIRMAN: Okay. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir, one minute. Let me complete and then you can speak. That was one issue. Since you were at the BAC, Electoral Reform or SIR or whatever

it is, we wanted to discuss it next week. Second is: I just want to make the point under Rule 258. Sir, Rule 258 is a right of every Member of this House. When a Member stands up and says, 'point of order', it has to be given. But, yesterday, for forty-five minutes, we were trying to raise the point of order. ...*(Interruptions)*... Let me finish. First, we stood up at our seats. We did not get to raise the point of order. ...*(Interruptions)*... In desperation, as the floor leader, I had to go down to the Well. Sir, please, this is our right. For every Member, a point of order means a point of order. ...*(Interruptions)*... Nobody can take this away. Protect us from this. That is all. Thank you.

MR. CHAIRMAN: Okay. You know that only one Member can raise a point of order. If everybody is shouting, what point of order can be taken up? ...*(Interruptions)*...

MS. DOLA SEN (West Bengal): Sir, ...

MR. CHAIRMAN: Now, hon. Minister. ...*(Interruptions)*... प्लीज़, आप बैठिए।

SHRI KIREN RIJJU: Sir, I agree with what hon. Member, Shri Derek O'Brien said. The first point is on the decision taken in the Business Advisory Committee. Yes; we have taken a decision and had also informed in the BAC chaired by you that the Discussion on the 150th Anniversary of Vande Mataram will be taken up on Tuesday. That is finalized. And, on Electoral Reforms or subject related to that, that will be taken up right after it is over in the Lok Sabha. So, I am just informing it to the House. The second is about the matter raised when the hon. Finance Minister was replying to the debate yesterday. The hon. Member arrived a little late. I was sitting here. When the hon. Member from All India Trinamool Congress Party raised certain questions about West Bengal, the hon. Finance Minister was responding to that. In the meantime, the hon. Finance Minister also gave an assurance that after all the speeches are over, Members can raise queries and she is ready to respond. The hon. Floor Leader of the Trinamool Congress came a little late ...*(Interruptions)*... I was there...

श्री सभापति: बैठिए। You have raised your point. ...*(Interruptions)*...

MS. DOLA SEN: Sir, I have a point to make. ...*(Interruptions)*...

MR. CHAIRMAN: You have raised your point. ...*(Interruptions)*... But, you tend to do that. No running commentary, please.

SHRI KIREN RIJJU: Sir, there are rules, procedures, directions and rulings given by the hon. Chairman. But, I agree that when there is point of order, hon. Chairman, normally, gives the floor. This is the right of Members. ...*(Interruptions)*... It is a Member's right. Hon. Chairman rightly mentioned, when everybody stands up and makes noise, where is the possibility of giving an opportunity to raise a point of order?

MS. DOLA SEN: Sir, the point is... ...*(Interruptions)*...

MR. CHAIRMAN: No, no. Hon. Member, you should not shout like this. ...*(Interruptions)*... I am pointing out to you. Every time you are making running commentary. That is not good. Please take your seat. ...*(Interruptions)*...

DR. JOHN BRITTAS (Kerala): Sir, give me 30 seconds only. ...*(Interruptions)*...

MR. CHAIRMAN: No, no. Please take your seat. ...*(Interruptions)*... Both of you should take your seats. Despite clear and categorical ruling on Rule 267, some notices have still been submitted by the Members. ...*(Interruptions)*... It was abundantly clarified that the notices not meeting the requirements of Rule 267 will not be taken into consideration. ...*(Interruptions)*...

SHRI JAIRAM RAMESH (Karnataka): Mr. Chairman, Sir, ...*(Interruptions)*...

SHRI TIRUCHI SIVA (Tamil Nadu): Mr. Chairman, Sir, ...*(Interruptions)*...

MR. CHAIRMAN: Now, let us take up 'Matters Raised with Permission of the Chair'. ...*(Interruptions)*... प्लीज बैठिए। ...*(व्यवधान)*... No discussion about Rule 267 anymore. ...*(Interruptions)*... Shri Shaktisinh Gohil. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: Mr. Chairman, Sir, it is a matter of... ...*(Interruptions)*...

DR. V. SIVADASAN (Kerala): Sir, I have a point of order. ...*(Interruptions)*...

MR. CHAIRMAN: No more discussion. Shri Shaktisinh Gohil, please start. ...*(Interruptions)*...

श्री शक्तिसिंह गोहिल (गुजरात): सभापति महोदय, मैं आपके माध्यम से ...*(व्यवधान)*...

MR. CHAIRMAN: Mr. Gohil, are you going to speak or not? Please tell me. ...*(Interruptions)*... Are you going to speak or not? I am going to call the next speaker. ...*(Interruptions)*... No, no. Are you going to speak?

SHRI SHAKTISINH GOHIL: Yes, Sir, I am speaking. ...*(Interruptions)*...

MR. CHAIRMAN: You please address the Chair. ...(*Interruptions*)...

श्री शक्तिसिंह गोहिल: सभापति महोदय, मैं आपके माध्यम से ...(**व्यवधान**)...

MR. CHAIRMAN: Mr. Siva, please take your seat. ...(*Interruptions*)... It is not good. ...(*Interruptions*)... You please go back to your seats. Hon. Members, please go back to your seats. ...(*Interruptions*)...

श्री शक्तिसिंह गोहिल: सभापति महोदय, मैं आपके माध्यम से एक बहुत ही गंभीर इश्यू पर सरकार का ध्यान आकर्षित करना चाहता हूँ!...(**व्यवधान**)...

MR. CHAIRMAN: A ruling regarding Rule 267 has already been given. It cannot be entertained anymore. ...(*Interruptions*)... Mr. Gohil, are you going to speak? You please tell me. ...(*Interruptions*)... I am going to call the next speaker. ...(*Interruptions*)...

SHRI SHAKTISINH GOHIL: I am speaking, Sir. ...(*Interruptions*)... I am speaking. महोदय, मैं आपके माध्यम से ...(**व्यवधान**)...

MR. CHAIRMAN: Next is Shri Subhasish Khuntia. ...(*Interruptions*)... Shri Subhasish Khuntia.

MATTERS RAISED WITH PERMISSION

Demand for dedicated *darshan* access for permanent residents of Puri

SHRI SUBHASISH KHUNTIA (Odisha): *Jai Jagannath!* Sir, first of all, I would like to convey my best wishes to you. ...(*Interruptions*)... I thank you for giving me the opportunity to draw the attention of the House towards an important demand to provide facility of special *darshan* access for local people of Puri. ...(*Interruptions*)... Sir, Puri is not just a city. It is our international tourist and pilgrimate hub under 'living presence' of Mahaprabhu Shri Jagannath. ...(*Interruptions*)... The Jagannath Temple Heritage Corridor was built only because the local residents of Puri made immense sacrifices losing land, homes, standing firmly behind the project with devotion... ...(*Interruptions*)...

MR. CHAIRMAN: Nothing will go on record except the hon. Member making the Zero Hour submission. ...(*Interruptions*)...

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, please listen to us. ...(*Interruptions*)...

(*At this stage, some hon. Members left the Chamber.*)

SHRI SUBHASISH KHUNTIA: From Rath yatra to Chandan Yatra, from daily rituals to emergency arrangements, it is the people of Puri, who shoulder the responsibility so that the world can have *darshan*. But, ironically, the same people, who protected, preserved and served the temple for generations, can no longer access their own lord without struggling through overwhelming congestion because of heavy rush of tourists. Repeated appeals have been made, delegations have spoken and community groups have written, but the Government of Odisha has not bothered to create a special *darshan* system for permanent residents, a very basic facility that respects traditional rights and daily worship.

Sir, it is important to recall that the previous Government, under the leadership of my leader, Shri Naveen Patnaik, ensured dedicated entry arrangement for local residents through the Western Gate upon showing the identity proof, a thoughtful step that recognized the traditional and daily connection with the temple. Sir, tourists come and go but the people of Puri live with Jagannath, serve Jagannath and breathe Jagannath every day. Their demand is neither political nor preferential. It is cultural, traditional and emotional and it is long overdue. Therefore, I urge the Central Government to intervene and ensure a hassle free *darshana* mechanism exclusively for permanent residents of Puri. *Jai Jagannath! Bande Utkala Janani!*

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Subhasish Khuntia: Shrimati Priyanka Chaturvedi (Maharashtra), Dr. Sasmit Patra (Odisha), Shri Ravi Chandra Vaddiraju (Telangana), Shri Niranjana Bishi (Odisha), Shri Muzibulla Khan (Odisha), Shri Prakash Chik Baraik (West Bengal), Shri Golla Baburao (Andhra Pradesh), Shrimati Sulata Deo (Odisha) and Shri Meda Raghunadha Reddy (Andhra Pradesh).

Demand for discontinuation of the use of the titles 'Lord' for British Viceroy and Governor Generals in NCERT books, other Textbooks and official documents

SHRI SUJEET KUMAR (Odisha): Sir, through my Zero Hour submission, I request the Government to discontinue the use of the title 'Lord' for British Viceroy and Governors-General in our school textbooks, NCERT books, Government documents and official websites. I did a random check of all these websites, documents and school textbooks, and this is what I found. The NCERT history textbook of class VIII

and XII, in numerous chapters, has dozens of references as ‘Lord Curzon’, ‘Lord Lytton’, ‘Lord Mountbatten’, ‘Lord Dalhousie’, to name a few. Similar is the case with the official websites of several Government Departments and Ministries, such as Ministry of Culture, Press Information Bureau, Archaeological Survey of India to name a few. Also, the Raj Bhawan, which is now the Lok Bhawan of Bihar, has blatantly used the word ‘Lord’ to describe British Governor-Generals and Viceroy.

Sir, we all know that historically, British Viceroy and Governor-General were referred to as ‘Lord’. During the British rule, the British colonial rulers used and abused the power to give titles for their imperialistic designs and to promote this false narrative of racial superiority. This was a title given by the British, to the British, for the British needs. But, Sir, why should we continue to place them on a demigod-like pedestal by calling them ‘Lord’, particularly, when many of them committed such horrendous and barbaric crimes against us. It is rather sad and unfortunate that after 75 years of independence, we continue to do so, when our own freedom fighters are not referred to with such reverence. Sir, a vibrant democracy like ours, which is also the largest and the oldest democracy on earth, should not continue this practice as this perpetuates a colonial mindset. It goes against the spirit of social equality and also goes against the letter and spirit of our own Constitution. When our Prime Minister renamed *Rajpath*, the ceremonial boulevard in New Delhi, as *Kartavya Path*, it was not just a symbolic move. This change reflects a shift from the colonial attitude to a more duty-oriented name. It reflects a shift away from the colonial symbols towards civic responsibility. It was our national pride. In fact, on the 76th anniversary of our Independence, from the ramparts of the Red Fort, our dear Prime Minister emphasised the ‘*Panch Pran*’ for the next 25 years, which we call the ‘*Amrit Kaal*’. The vision of the second *Pran shakti* is to liberate ourselves from the *ghulami* attitude and eliminate all remnants of slavery. I quote him, Sir: “In no part of our existence, not even in the deepest corners of our minds or habits, should there be any ounce of slavery. It should be nipped there itself. We have to liberate ourselves from the slavery mindset which is visible in innumerable things within and around us.”

MR. CHAIRMAN: Time is over.

The following hon. Members associated themselves with the matter raised by hon. Member, Shri Sujeet Kumar: Ms. Kavita Patidar (Madhya Pradesh), Dr. Fauzia Khan (Maharashtra), Shri Muzibulla Khan (Odisha), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Sat Paul Sharma (Jammu & Kashmir), Shri Pradip Kumar Varma (Jharkhand), Shrimati Sudha Murty (Nominated), Shri Madan Rathore

(Rajasthan), Dr. Medha Vishram Kulkarni (Maharashtra), Shri Deepak Prakash (Jharkhand) and Shri Brij Lal (Uttar Pradesh).

Shri Prakash Chik Baraik.

Concern over the delays in the Beerpada Rail Overbridge Project

श्री प्रकाश चिक बाराईक (पश्चिमी बंगाल): चेयरमैन सर, आज मैं अपनी पार्टी, ऑल इंडिया तृणमूल कांग्रेस की ओर से अपने क्षेत्र और जिले के एक विशेष मुद्दे को उठाने के लिए यहाँ खड़ा हुआ हूँ।

सर, मैंने 2024 केविंटर सेशन में भी जीरो ऑवर में दिए गए अपने वक्तव्य में इस विषय पर बोला था। तब मैंने अपने वक्तव्य में अलीपुरद्वार जिले के मदारीहाट विधान सभा के बीरपाड़ा-दलगाँव रेलवे स्टेशन एवं अलीपुरद्वार जिले के कुमारग्राम विधान सभा के कामाख्यागुड़ी रेलवे स्टेशन पर रेलवे ओवरब्रिज बनाने की प्रक्रिया शुरू करने के बारे में बोला था। इस संबंध में मुझे रेलवे डिपार्टमेंट से रिप्लाई भी मिला, लेकिन अभी तक वहाँ पर काम शुरू नहीं हुआ है। चेयरमैन सर, यह कार्य बहुत ही अनिवार्य है, क्योंकि रेलवे क्रॉसिंग के बाद वहाँ पर अस्पताल, कॉलेज, स्कूल एवं मार्केट हैं तथा वहाँ यातायात की समस्या भी मैक्सिमम होती है। वहाँ पर ऐसी बहुत-सी घटनाएँ हो चुकी हैं कि रेलवे फाटक क्रॉस न कर पाने के कारण कई पेशेंट्स की मृत्यु भी हो चुकी है। इससेकुमारग्रामविधान सभा के कामाख्यागुड़ी में कामाख्यागुड़ी वन, कामाख्यागुड़ी टू,वोल्का वन, वोल्का टू,खोटागन वन, खोटागन टू, भाटीवाड़ी से लेकरपारोकटा तक के अंचल प्रभावित होते हैं। इसके साथ बीरपाड़ा-1, बीरपाड़ा-2, सोहो, लंकापाड़ा एवं हंटापाड़ा, ये अंचल प्रभावित होते हैं।सभापति महोदय, माननीय मुख्यमंत्री सुश्री ममता दीदी के आशीर्वाद से जिला प्रशासन द्वारा रेलवे को एनओसी भी दी गई है, लेकिन यह कार्य पूरा न होने के कारण विभिन्न प्रकार की समस्याओं का सामना करना पड़ रहा है।

मैं आपके माध्यम से मंत्रालय से आग्रह करता हूँ कि इस तरह की अवहेलना न की जाए। राज्य सरकार द्वारा जो भी प्रपोजल केंद्र सरकार को भेजा जाता है, विशेषकर पश्चिम बंगाल के लिए भेजा जाता है, उसमें हमारे साथ सौतेलेपन का व्यवहार किया जाता है। एक तरफ एक नीति है - माननीय सुप्रीम कोर्ट द्वारा यह निर्णय दिया गया कि मनरेगा का पैसा गरीब मज़दूरों को पश्चिम बंगाल में दिया जाए। 52 हजार करोड़ रुपए जो पावना पैसा है, वह पैसा अभी तक हम लोगों को नहीं मिला है।

मैं आपके माध्यम से इस डिमांड को पूरा करने के लिए रेल मंत्रालय से आग्रह करता हूँ कि जल्द से जल्द यह कार्य शुरू कराया जाए।

जय-हिंद। जय-बांग्ला।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Prakash Chik Baraik: Ms. Dola Sen (West Bengal),

Shri Mohammed Nadimul Haque (West Bengal), Dr. Sasmit Patra (Odisha), Dr. John Brittas (Kerala), Shri Muzibulla Khan (Odisha), Shrimati Sagarika Ghose (West Bengal), Shri Saket Gokhale (West Bengal), Shri Niranjan Bishi (Odisha), Dr. V. Sivadasan (Kerala) and Shri Subhasish Khuntia (Odisha).

Demand for enhancement of MSP for sugar and support for sugarcane farmers

SHRI IRANNA KADADI (Karnataka): & Mr. Chairman, Sir, I wish to apprise this House of the serious challenges faced by the millions of people who cultivate sugarcane and who are engaged in the sugar production industry. I thank you for giving me this opportunity to speak.

Sugarcane production is one of the major agro-based sectors in our country. It directly and indirectly provides employment to millions of farmers, workers, traders, and entrepreneurs. Karnataka has 81 operational sugar factories, and due to the hard work of its farmers, the State has become the third largest sugar-producing state in India. Karnataka contributes 16 per cent of the total sugar production in our country. Around 7.5 lakh hectares of land in the State is under sugarcane cultivation, yielding 45 lakh metric tons of sugar and 270 crore litres of ethanol. A large quantity of jaggery is also produced.

The Central Government, under the leadership of Shri Narendra Modi, is committed to the welfare of farmers. The Government has announced support of about 23 crops to ensure appropriate income for our hardworking farmers. The announcement of an FRP (Fair and Remunerative Price) of ₹3,350 per tonne is a welcome step. However, on behalf of the sugarcane-growing farmers of Karnataka, I would like to place three important requests before the Central Government.

First, the recovery rate for sugarcane has been revised from 9.5% to 10.25%. Since the average recovery rate in Karnataka is 9.5%, there is a need to reconsider this and fix the recovery rate appropriately. Second, it is unscientific and incorrect to include harvesting and transportation charges while determining the Fair and Remunerative Price (FRP). There is an urgent need to fix an FRP that separately accounts for these costs, ensuring that farmers are not burdened. Third, since 2019, the MSP for sugar has remained at ₹31 per kg, which is inadequate. However, many sugar factories do not pass the benefits to sugarcane farmers. With sugar retailing at

& English translation of the original speech delivered in Kannada.

around ₹40 per kg, the Government must increase the MSP to ensure better support for sugarcane farmers and all those involved in sugar production. Karnataka produces 270 crore litres of ethanol, and therefore, the state should be given greater opportunity and a larger share in the ethanol market. These measures will benefit millions of sugarcane growers, workers, entrepreneurs, and traders. Hence, through this august House, I urge the Government to take up this matter on priority, in the interest of the millions who depend on this sector for their livelihood. Thank you, Sir.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Iranna Kadadi: Dr. Fauzia Khan (Maharashtra), Dr. John Brittas (Kerala), Shri Niranjan Bishi (Odisha), Dr. Sasmit Patra (Odisha), Shri Sadanand Mhalu Shet Tanavade (Goa) and Shrimati Sudha Murty (Nominated).

Need to address the issues of quality in higher education in the country

SHRI RYAGA KRISHNAIH (Andhra Pradesh): Respected Chairman, Sir, education is the key to progress, especially, higher education which provides skilled manpower and cutting-edge technologies. But the quality of higher education is declining and is a matter of concern for all the stakeholders and the whole nation. The students who complete the UG and PG courses have very low job opportunities. Another serious issue is the gap between demand and supply, implying that the youths are not eligible for job market. This leads to widespread unemployment among the higher educated graduates. To improve the quality of higher education in India, we must maintain parameters of quality education. The parameters of quality higher education are: sufficient number of quality faculty members, profile of the students entering into the higher education, infrastructure of the educational institutions, curriculum, appropriate teaching method, examination pattern, learning resources, national agencies, Government policies and institutional leadership.

Sir, India has one of the largest education systems of the world. Therefore, different stakeholders must work on these parameters at their respective levels to maintain and improve the quality of higher education in India. The Indian higher education has expanded in quantity but lacking behind in terms of quality. India cannot progress until its higher education system is qualitatively strong enough because this poor quality is resulting in low employability, low performance of specialized individuals, lack of innovative and creative ideas, which are key elements of success and progress in present time. In all, there is a need to enlarge the adaptive capacity and quality of the higher education system so that it is more responsive to

the changing world of work and meets the diversified needs of economy, both domestic and global. For that purpose, diversification of the Indian higher education and training system has to be pursued as a goal. This can be achieved by having a proper mix of public and private, formal and non-formal institutions. In view of this, it needs urgent attention and review of the main aspects related to quality concern in higher education. Thank you.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Ryaga Krishnaiah (Andhra Pradesh): Dr. Sasmit Patra (Odisha), Dr. Fauzia Khan (Maharashtra) and Shri Ravi Chandra Vaddiraju (Telangana).

Concern over the conditions of gig workers in India

श्री राघव चड्ढा (पंजाब): सभापति महोदय, आए दिन हम अपने मोबाईल फोन की एप पर एक बटन दबाते हैं और Your order is on its way or order delivered or your ride has arrived नोटिफिकेशन आता है। इस नोटिफिकेशन के पीछे अक्सर एक इंसान होता है, जिसको हम acknowledge नहीं करते। मैं Zomato और Swiggy के डिलीवरी बॉयज़ की बात कर रहा हूँ, Ola, Uber के ड्राइवर्स की, Blinkit, Zepto के राइडर्स की और अर्बन कंपनी के प्लंबर और ब्यूटिशियन जैसे लोगों की। सरकारी भाषा में इन्हें गिग वर्कर कहा जाता है, लेकिन मैं इन्हें invisible wheels of the Indian economy के नाम से बुलाता हूँ।

सर, आज मैं इन का दर्द इस सदन में रखना चाहता हूँ। Quick commerce और insta commerce ने हम सब की जिंदगी बदल दी है, लेकिन इस सुपर फास्ट डिलीवरी के पीछे एक सायलेंट वर्कफोर्स है, जो हर मौसम में काम करती है, अपनी जिंदगी दांव पर लगाकर आप का ऑर्डर आप के घर तक पहुंचाती है। इस सायलेंट वर्कफोर्स की छाती पर चढ़ कर आज ये तमाम बड़ी ई-कॉमर्स और इंस्टा डिलीवर एप्स और कंपनीज़ बिलियन डॉलर की evaluation हासिल कर चुकी हैं, यूनिफॉर्म्स बन चुकी हैं, लेकिन इन गिग वर्कर्स की हालत आज भी एक दिहाड़ी मजदूर से भी बदतर है। इन की कुछ चीज़ें, कुछ दर्द आप के समक्ष रखना चाहूंगा और यह भी चाहूंगा कि सरकार तक पहुंचे। पहला, स्पीड और डिलीवरी टाइम का जुल्म — आज कल 10 मिनट की डिलीवरी का खतरनाक ट्रेंड चल रहा है। डिलीवरी टाइम प्रेशर के चलते लाल बत्ती पर खड़ा एक डिलीवरी बॉय यही सोचता रहता है कि अगर लेट हुआ, तो रेटिंग गिर जाएगी, इन्सेंटिव कट जाएगा, एप लॉग आउट कर देगी और आई डी ब्लॉक कर देगी। इसलिए 10 मिनट की डिलीवरी के लिए वह ओवर स्पीडिंग करता है, लाल बत्ती जंप करता है और अपनी जान को जोखिम में डालता है। दूसरा दर्द कस्टमर का गुस्सा है। कस्टमर का harassment का डर परमानेंट इन के मन में होता है। जैसे ही ऑर्डर पांच से सात मिनट लेट होता है, देखा जाता है कि कस्टमर फोन कर के पहले डांटता है, फिर जब ऑर्डर डिलीवर करने आता है, तो उसे धमकाता है कि मैं तुम्हारी कमेंट कर दूंगा और उस के बाद एक स्टार की रेटिंग दे कर उस के पूरे महीने

का परफॉर्मेंस और बजट बिगाड़ देता है। The third problem that they have is the dangerous working conditions. जिसमें कमाई कम और बीमारी ज्यादा है। 12 से 14 घंटे की डेली शिफ्ट करते हुए चाहे धूप हो, गर्मी हो, सर्दी हो, फॉग हो, जो मर्जी मौसम हो, पॉल्यूशन हो, ट्रैफिक हो, ये लोग बिना किसी प्रोटेक्टिव गियर के, बिना स्पेशल बोनस के, बिना hazard allowance काम करते रहते हैं। इन की स्थिति तो फैक्टरी में काम कर रहे एक कर्मचारी से भी बदतर है, क्योंकि न तो इन्हें permanent employment मिलती है, न humane working conditions होती हैं, नहीं health accident insurance मिलती है, फिर भी ये अपना दर्द छुपा कर, अपनी job insecurity और hopelessness छुपा कर जब आप को आप का ऑर्डर डिलीवर करते हैं, तो मुस्कुरा कर कहते हैं कि सर थैंक यू और मुझे 5 स्टार रेटिंग दे दीजिएगा।

सर, मैं बताना चाहता हूँ कि ये लोग रोबोट नहीं हैं, ये भी किसी के पिता हैं, पति हैं, भाई हैं, बेटे हैं, तो इन के बारे में सदन को सोचना चाहिए और 10 मिनट की डिलीवरी का जुल्म समाप्त करना चाहिए। अगर हम उम्मीद लगा सकते हैं कि दस मिनट में हमारा खाना हमारे पास पहुंचे, तो ये भी उम्मीद लगा सकते हैं कि सदन में बैठे सदस्य इन के बारे में सोचें और इन के बारे में कानून बनाएं।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Raghav Chadha: Shrimati Jaya Amitabh Bachchan (Uttar Pradesh), Shrimati Priyanka Chaturvedi (Maharashtra), Shrimati Jebi Mather Hisham (Kerala), Dr. Sasmit Patra (Odisha), Dr. Fauzia Khan (Maharashtra), Dr. John Brittas (Kerala), Shri Niranjana Bishi (Odisha), Prof. Manoj Kumar Jha (Bihar), Ms. Dola Sen (West Bengal), Shri Prakash Chik Baraik (West Bengal), Shrimati Phulo Devi Netam (Chhattisgarh), Shri Anil Kumar Yadav Mandadi (Telangana), Dr. V. Sivadasan (Kerala) and Shrimati Ranjeet Ranjan (Chhattisgarh).

Now, Shrimati Sudha Murty.

Need to regulate the commercial use of children on social media

SHRIMATI SUDHA MURTY (Nominated): Sir, children are our future and we should develop our children with good value systems, good education, sports and many other activities. आकाशात् पतितं तोयं यथा गच्छति सागरम्। Every drop of water, may be through cloud, through riverlet or through river, goes to an ocean. So are the children, how we bring up, everything goes to their future. But I am really worried about today's scenario. In modern days, social media has become very popular and there are many, many advantages of social media about which I do not want to talk here. But I want to talk about the other side of the social media. Many parents use their innocent children because they are not even aware of what they are doing. They are exposed to different types of costumes, dresses, commercialization and they put

them on social media so that they can have ten thousand, one million or half-a-million followers. This will help parents financially a lot, I am aware of it; but what happens to the child? The child will lose its innocence. The child does not give permission because the child is not aware of it. It will affect the child in long run. It will affect the children's psychology. They will not learn how to do any social activity or sports and even have a good education. Children become a source of income to parents and they take the advantage of social media. Now, in a country like France, a kind of regulation is there on children who are on social media. You cannot expose them in different costumes. When they are taking bath, you cannot take that picture because you do not know sometimes people with bad mindset may use those photos for something else. Again, you should not bring up children only because they give money or they are a source of income. We are causing blockage in their future. I consider that social media is like a knife. You can cut a fruit or you can kill a person. Use social media for betterment but not by using your children. There are children influencers, mother influencers and there are so many influencers on social media without any regulation. I request the Government of India, particularly in social media, to keep a regulation on this. For example, our Government has done a fantastic work regulating the children advertisements, children working or acting in films. They have taken care of all those things and strict laws are implemented. Whereas when it comes to social media, it is not done and this is going to cause a great problem in future for our children. It should be told to their parents also. There should be a restriction, there should be a way to use it. Certain methodologies should not be used. Children cannot use certain kinds of dresses and dance or certain kind of dress for advertisement because this is not the way how we can bring up the next generation of our children. Thank you very much, Sir, for giving me an opportunity to talk on this subject.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shrimati Sudha Murty: Shri Sujeet Kumar (Odisha), Shri Niranjan Bishi (Odisha), Dr. Sasmit Patra (Odisha), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Madan Rathore (Rajasthan), Shri Sadanand Mhalu Shet Tanavade (Goa), Dr. Sumer Singh Solanki (Madhya Pradesh), Dr. Kavita Patidar (Madhya Pradesh), Shri Deepak Prakash (Jharkhand), Dr. Fauzia Khan (Maharashtra), Prof. Manoj Kumar Jha (Bihar), Shri Muzibulla Khan (Odisha), Shri Mayankkumar Nayak (Gujarat), Ms. Sushmita Dev (West Bengal), Shri Ravi Chandra Vaddiraju (Telangana), Shrimati Seema Dwivedi, (Uttar Pradesh) and Shri Maharaja Sanajaoba

Leishemba (Manipur).

Now, Shri Samik Bhattacharya.

Need for protection, archaeological clarification and restoration measures at the Adinath Temple Site in Malda, West Bengal

श्री सामिक भट्टाचार्य (पश्चिमी बंगाल): सर, मंदिर-मस्जिद की कोई लड़ाई नहीं है, हिन्दू-मुस्लमान का कोई विभाजन नहीं है, लेकिन हुआ क्या था? मालदा जिले के पांडुआ में जीतू संथाल ने ब्रिटिश गोलियों के सामने अपने जीवन की कुर्बानी दे दी। उनका लक्ष्य यह था कि उन्होंने आदिनाथ मंदिर के पुनरुद्धार के लिए संथाली दल के साथ लड़ाई लड़ी थी। सर, आज क्या हो रहा है? सर, यह हिस्टोरिकली डॉक्यूमेंटेड है। जे.डी. बेगलर, जो एक मशहूर ओरिएंटलिस्ट थे, J.H. Ravenshaw, the Collector of Malda from 1865 to 1867 have documented the different evidences जिसमें उसका हिन्दू मंदिर होने का दावा था। ...**(व्यवधान)**...

MR. CHAIRMAN: No, no. ...*(Interruptions)*... Nothing will go on record.. ...*(Interruptions)*... You please sit down. ...*(Interruptions)*...

श्री सामिक भट्टाचार्य: आज सारे आर्कियोलॉजिकल एविडेन्सेज को मिटाया जा रहा है। ...**(व्यवधान)**...

MR. CHAIRMAN: Nothing would go on record except the Member's speech. ...*(Interruptions)*...

श्री सामिक भट्टाचार्य: शब-ए-बारात के दिन उसी आदिनाथ टेम्पल के सामने गणेश जी की मूर्ति पर पत्थर फेंके गए। ...**(व्यवधान)**... मूर्ति को शैतान की मूर्ति कह रहे हैं। ...**(व्यवधान)**... कहा जा रहा है कि वह शैतान की मूर्ति है, आपको जन्नत मिलेगी। ...**(व्यवधान)**... यह कितने दिन चल सकता है? ...**(व्यवधान)**... हम इतिहास को मिटा नहीं सकते हैं। ...**(व्यवधान)**... हम अपनी धरोहर नहीं छोड़ सकते हैं। ...**(व्यवधान)**... हम अपनी सांस्कृतिक विरासत को मिटा नहीं सकते हैं। ...**(व्यवधान)**... यह पश्चिम बंगाल में चल रहा है। अभी यहां बाबरी मस्जिद की नींव डालने वाले हैं। ...**(व्यवधान)**... वह मस्जिद नहीं है, वह आदिनाथ का मंदिर है। इसका हिस्टोरिकल एविडेन्स है। यह एएसआई का डॉक्यूमेंट है। ...**(व्यवधान)**...

MR. CHAIRMAN: Hon. Member, please conclude. ...*(Interruptions)*...

श्री सामिक भट्टाचार्य: उसे करने देना चाहिए। ...**(व्यवधान)**... That should be declared as a ticketed monument. ...*(Interruptions)*... उस के ऊपर स्टडी होनी चाहिए। वे सारे Hindu edifices, लोटस, ...**(व्यवधान)**... शिव लिंग, लक्ष्मी मां का हस्त, वे सब को मिटा रहे हैं। ...**(व्यवधान)**... यह बंद करना चाहिए। हम सरकार से यह गुजारिश करते हैं कि उसे प्रोटेक्ट करना चाहिए। ...**(व्यवधान)**... कटरा मॉस्क भी वही है ...**(व्यवधान)**... आदिनाथ टेम्पल भी वही है,

ज्ञान वापी भी वही है। ये पूरे हिंदुस्तान का ध्यान भटका रहे हैं। आज जो लोग प्रोटेस्ट कर रहे हैं ...**(व्यवधान)**... इन्हीं के पार्टी के विधायक ने पश्चिम बंगाल में बाबरी मस्जिद बनाने की घोषणा की है। हम लोग हिंदुस्तान में ऐसा नहीं होने देंगे। यह बाबर और राम की लड़ाई नहीं है। ...**(व्यवधान)**... यह भारत की धरोहर को, शासन को, वह सुल्तान सिकंदर शाह का जो अत्याचार था पूरे मालदा जिले और पांडुआ के ऊपर ...**(व्यवधान)**... जीतू संस्थाल के बलिदान को आप नहीं मिटा सकते हैं। ...**(व्यवधान)**... बाबरी मस्जिद बनाने की हिम्मत भी कोई नहीं कर सकता है। ...**(व्यवधान)**...

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Samik Bhattacharya: Shri Maharaja Sanajaoba Leishemba (Manipur), Dr. Sasmit Patra (Odisha), Shri Shambhu Sharan Patel (Bihar), Shrimati Ramilaben Becharbhai Bara (Gujarat), Ms. Indu Bala Goswami (Himachal Pradesh), Shri Madan Rathore (Rajasthan), Shri Mayankkumar Nayak (Gujarat), Shri Rajib Bhattacharjee (Tripura), Shri Deepak Prakash (Jharkhand), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Kesridevsinh Jhala (Gujarat), Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Shri Subhash Barala (Haryana), Dr. Kavita Patidar (Madhya Pradesh), Dr. Kalpana Saini (Uttarakhand), Dr. Parmar Jashvantsinh Salamsinh (Gujarat), Dr. Medha Vishram Kulkarni (Maharashtra) and Shri Pradip Kumar Varma (Jharkhand).

Now, Dr. Anil Sukhdeorao Bonde.

Need for establishing the Quality Stroke Care Centres across the country

डा. अनिल सुखदेव राव बोंडे (महाराष्ट्र): सभापति महोदय, The Indian Medical Parliamentary Forum ने एक दिल्ली में एक Stroke Conference की थी। उसमें सभी Neurophysicians को बुलाया गया था। उन्होंने कुछ सजेशन दिए हैं, उनको मैं यहां पर रखना चाहता हूं। भारत में stroke की वजह से बहुत सारी morbidity, विकलांगता और mortality भी होती है। हार्ट केयर सेंटर्स बहुत ज्यादा हैं, लेकिन हर डिस्ट्रिक्ट में अच्छे क्वालिटी के stroke care centres के निर्माण करने की आवश्यकता है।

माननीय प्रधान मंत्री नरेन्द्र मोदी जी के द्वारा आयुष्मान भारत और आयुष्मान योजना में सभी वृद्ध लोगों को फ्री हेल्थ सुविधा मिलती है, लेकिन स्ट्रोक के लिए, इसका प्रिवेंशन Non-Communicable Health Diseases (NCDs) के माध्यम से होता है। ब्लड प्रेशर पर कंट्रोल, डायबिटीज पर कंट्रोल और कुछ हैबिट्स, जैसे स्मोकिंग, tobacco consumption को कंट्रोल में किया जाए, तो स्ट्रोक प्रिवेंशन हो सकता है, लेकिन स्ट्रोक, जो ब्लॉक के कारण होता है thrombotic stroke, उसको immediately अच्छे से सुविधा मिले, पेशेंट का ट्रांसपोर्टेशन within 6 hours हो, तो clot dissolve करने का Thrombolysis और Thrombectomy सभी जगह पर अच्छे से हो सकता है। उसकी वजह से विकलांगता रोकी जा सकती है।

सर, इस स्ट्रोक की वजह से, विकलांगता की वजह से वह फैमिली socially और economically डिस्टर्ब हो जाती है। उसकी वजह से स्ट्रोक-रेडी हॉस्पिटल्स बढ़ाना और डिस्ट्रिक्ट लेवल पर डेडीकेटेड स्ट्रोक यूनिट्स बनाना बहुत जरूरी है। उसमें पब्लिक-प्राइवेट पार्टनरशिप, टेलीमेडिसिन का इनिशिएटिव भी ले सकते हैं। जितनी जल्दी से जल्दी पेशेंट को वहां तक पहुंचाया जा सके, इससे उसको अच्छी तरह से सुविधा मिल सकती है। उसके बारे में जन जागरण करना भी बहुत महत्वपूर्ण है। जो Neurophysicians है, Neurologist है, वह डिस्ट्रिक्ट और तालुका लेवल पर अवेलेबल नहीं होते हैं, लेकिन टेलीमेडिसिन के माध्यम से उनकी सलाह अच्छी तरह से दी जा सकती है। भारत में जो स्ट्रोक का रेट है, उसकी वजह से विकलांगता भी बढ़ती है और old-age में डिपेन्डेंसी भी बढ़ती है। इसे कंट्रोल करने के लिए अच्छे स्ट्रोक केयर सेंटर बनाए जाए। यही बात मैं यहां पर रखता हूं।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Dr. Anil Sukhdeorao Bonde: Shri Sujeet Kumar (Odisha), Dr. Sasmit Patra (Odisha), Dr. Sumer Singh Solanki (Madhya Pradesh), Dr. Kavita Patidar (Madhya Pradesh), Dr. Fauzia Khan (Maharashtra), Shri Sadanand Mhalu Shet Tanavade (Goa), Shri Madan Rathore (Rajasthan), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Dr. Bhim Singh (Bihar), Dr. Ajeet Madhavrao Gopchade (Maharashtra) and Shrimati S. Phangnon Konyak (Nagaland).

Now, Shri Ravi Chandra Vaddiraju.

Concern over Metro Rail delays, urban traffic congestion and IT sector slowdown in Telangana

SHRI RAVI CHANDRA VADDIRAJU (Telangana): Sir, I want to bring to the notice of this House two urgent issues that are affecting the daily lives of the people in Hyderabad and Telangana. My BRS Party leader, KCR/ji has done tremendous work in turning Hyderabad into a truly global city.

Sir, the first issue is regarding Metro rail and urban transport delays. The Hyderabad Metro phase-II project is still not approved by the Central Government. Without this project, the airport corridor, IT corridor and fast-growing suburbs cannot be connected properly. Also, MMTS Phase-II has been pending for many years and is still incomplete. Because of these delays, traffic congestion in Hyderabad is getting worse every day. People are spending hours in traffic, losing time, money and productivity.

The second issue is regarding the slowdown in IT sector in Hyderabad. Many IT companies have reduced hiring and some are laying off employees. New

investments in the city are also slower compared to previous years. This is creating serious job insecurity among young engineers and fresh graduates who are waiting for opportunities. Hyderabad is one of India's most important IT and innovation centres. For the city to grow, both good transport and a strong IT sector are necessary. Therefore, Sir, I request the Union Government to approve Hyderabad Metro phase-II immediately, fast-track and complete MMTS phase-II, and announce support for the IT sector and encourage new investments and job creation. Sir, these issues affect lakhs of people and need urgent attention. The Hyderabad city was developed by KTR who was also the IT Minister, and was very much developed in his tenure. It is truly a global city. This affects lakhs of people and needs urgent attention. Thank you, Sir.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Ravi Chandra Vaddiraju: Shri Muzibulla Khan (Odisha), Dr. V. Sivadasan (Kerala), Shri Niranjana Bishi (Odisha), Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu), Dr. John Brittas (Kerala), Dr. Fauzia Khan (Maharashtra), Shri Subhasish Khuntia (Odisha) and Shri Meda Raghunadha Reddy (Andhra Pradesh).

Shri Mahendra Bhatt.

Concern over rising human wildlife conflict in Uttarakhand and the need for effective mitigation measures

श्री महेंद्र भट्ट (उत्तराखंड): माननीय सभापति महोदय, मैं आपका आभारी हूँ कि आपने मुझे एक महत्वपूर्ण विषय पर बात रखने का अवसर प्रदान किया। उत्तराखंड में वन्य जीवों द्वारा अत्यधिक मानव क्षति के संदर्भ में मेरा विषय है।

माननीय सभापति महोदय, मैं आपके माध्यम से सरकार का ध्यान उत्तराखंड में वन्य जीवों, विशेष कर गुलदार, बाघ तथा भालू के अत्यधिक हमलों से हो रही मानव क्षति की ओर आकर्षित करना चाहता हूँ। इस वर्ष उत्तराखंड में वन्य जीवों के हमले लगातार बढ़ते जा रहे हैं। अभी तक प्राप्त आँकड़ों के अनुसार इस वर्ष वन्य जीवों, विशेष कर गुलदार, बाघ तथा भालू के हमलों से 24 लोगों की मौत हो चुकी है। कल ही पौड़ी के नागदेव रेंज के गजल्ड गाँव में गुलदार ने एक व्यक्ति को मार दिया। पोखड़ा ब्लॉक के श्रीकोट गाँव में 12 सितंबर को 4 साल की मासूम रिया को गुलदार ने घर से उठा कर मारा। पौड़ी के ही पोखड़ा ब्लॉक में 13 नवंबर को 62 वर्षीय रानी देवी को गुलदार ने मारा। खिरसू ब्लॉक में 20 नवंबर को कोटीगाँव की गिन्नी देवी को गुलदार ने मारा। उत्तरकाशी के औंगी गाँव में 27 अक्टूबर को भालू के हमले से विनीता राणा की मृत्यु हुई। भटवाड़ी ब्लॉक के हिना गाँव में अंबिका देवी को 7 नवंबर को भालू के द्वारा मारा गया। चमोली के नंदा नगर की 60 वर्षीय बसंती देवी को भालू ने हमले से मारा है। महोदय, 150 से ज्यादा लोग

इनके हमले से गंभीर रूप से घायल हुए हैं। उत्तराखंड राज्य के निर्माण से लेकर आज तक इन हमलों की संख्या 1,264 से अधिक हो चुकी है, जिनमें मृत्यु हुई है तथा 6,519 से अधिक लोग घायल हुए हैं। इस प्रकार की घटनाओं से संपूर्ण उत्तराखंड के क्षेत्र में अत्यधिक भय का माहौल बना हुआ है।

महोदय, मेरा सरकार से निवेदन है कि वन्य जीवों से लोगों की सुरक्षा हेतु विशेष कार्य योजना तैयार होनी चाहिए, वन्य जीवों के हमले से मृत लोगों के परिजनों को राज्य सरकार के साथ-साथ केंद्रीय सहायता का प्रावधान होना चाहिए तथा घायलों के संपूर्ण उपचार के लिए केन्द्र सरकार द्वारा निःशुल्क उपचार की नीति बनाई जानी चाहिए। यह एक बहुत ही महत्वपूर्ण विषय है, जिसे मैंने आपके सम्मुख रखा है, धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Mahendra Bhatt: Dr. Fauzia Khan (Maharashtra), Dr. Sasmit Patra (Odisha), Shrimati Maya Naroliya (Madhya Pradesh), Shri Mayankumar Nayak (Gujarat), Shri Naresh Bansal (Uttarakhand), Shri Kesridevsinh Jhala (Gujarat) and Shri Madan Rathore (Rajasthan).

Shrimati Maya Naroliya.

Need for introduction of stoppage for Superfast Train 12171/12172 at Narmadapuram and demand for introduction of direct Narmadapuram—Kolkata train

श्रीमती माया नारोलिया (मध्य प्रदेश): माननीय सभापति जी, मैं आपका बहुत-बहुत धन्यवाद करती हूँ कि आपने मध्य प्रदेश राज्य के नर्मदापुरम जिले और नरसिंहपुर जिले के महत्वपूर्ण विषय पर मुझे बोलने का अवसर प्रदान किया।

माननीय सभापति जी, मैं आपका ध्यान नर्मदापुरम एवं नरसिंहपुर जिले की जनता से जुड़े दो अत्यंत महत्वपूर्ण और अपरिहार्य रेल संबंधी विषयों की ओर आकर्षित करना चाहती हूँ। यह विषय ट्रेन संख्या 12171/12172 के ठहराव से संबंधित है। महोदय, मेरी पहली माँग ट्रेन संख्या 12171/12172, एलटीटी-हरिद्वार सुपरफास्ट एक्सप्रेस का ठहराव नर्मदापुरम रेलवे स्टेशन पर सुनिश्चित करने के लिए है। हजारों अनुयायी शांतिकुंज, हरिद्वार की ओर प्रस्थान करते हैं। यह ट्रेन मुम्बई से हरिद्वार के बीच चलती है। यह ट्रेन उत्तर भारत जाने वाले यात्रियों के लिए बेहद महत्वपूर्ण है। नर्मदापुरम और आसपास के क्षेत्रों से बड़ी संख्या में श्रद्धालु, छात्र, व्यापारी और सरकारी कर्मचारी प्रतिदिन यात्रा करते हैं। महोदय, वर्तमान में इस सुपरफास्ट ट्रेन का ठहराव न होने से क्षेत्र के हजारों यात्रियों को भारी असुविधा हो रही है। यदि रेलवे यहाँ पर केवल 2 मिनट का वाणिज्यिक ठहराव दे दे, तो यह क्षेत्र की जनता के लिए एक बहुत बड़ी राहत होगी। माननीय रेल मंत्री जी यहां पर हैं। माननीय रेल मंत्री जी बहुत तीव्र गति से काम कर रहे हैं और हमारे अनेक प्रस्तावों को उन्होंने स्वीकार भी किया है। मैं उनसे इसके लिए सादर अनुरोध करती हूँ।

माननीय महोदय, मेरा दूसरा विषय यह है कि नर्मदापुरम से कोलकाता हेतु कोई सीधी ट्रेन नहीं है। महोदय, मैं आपके माध्यम से रेल मंत्री जी को और सदन को अवगत कराना चाहती हूँ कि यह विषय नर्मदापुरम से कोलकाता के लिए एक सीधी नई ट्रेन सेवा शुरू करने से संबंधित है। धार्मिक, व्यापारिक और सांस्कृतिक दृष्टि से महत्वपूर्ण इस नर्मदापुरम नगरी से कोलकाता के लिए कोई सीधी रेल सेवा उपलब्ध नहीं होने के कारण वहां की जनता को मजबूरन इटारसी या अन्य दूरस्थ स्टेशनों से यात्रा करनी पड़ती है। यह केवल सुविधा की दृष्टि से नहीं, बल्कि आवश्यकता का प्रश्न है, अतः मैं आपके माध्यम से माननीय रेल मंत्री जी का ध्यान पुनः आकर्षित करना चाहती हूँ कि नर्मदापुरम और नरसिंहपुर की जनता की इस उचित और जरूरी मांग को, जन-सुविधा को ध्यान में रखते हुए, अतिशीघ्र अनुमोदित किया जाए। माननीय महोदय का बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shrimati Maya Naroliya: Dr. Sasmit Patra (Odisha), Dr. Kavita Patidar (Madhya Pradesh), Dr. Sumer Singh Solanki (Madhya Pradesh), Shri Niranjana Bishi (Odisha), Shri Sat Paul Sharma (Jammu & Kashmir) and Shri Mayankkumar Nayak (Gujarat).

Now, Shri Mohammed Nadimul Haque.

Need to enhance the skill the development of India's Blue-Collar workforce

SHRI MOHAMMED NADIMUL HAQUE (West Bengal): Sir, blue collar workers are people who work in manufacturing, construction, maintenance sectors and more. India's economic ambitions rest on a labour force of more than 50 crore people, most of whom work in blue collar and low wage occupations. For all the Government's big talk about skill development among youth, only 4 per cent of youth have received formal vocational or technical training. Another 17 per cent have received informal training. This means, four out of five young entrants are not skilled to work in industry. Sir, let me expose the *Pradhan Mantri Kaushal Vikas Yojana*. It was started in 2015. This Flagship scheme has trained just 1.6 crore people, barely 3 per cent in the last 10 years of India's workforce. सर, आप ही बताइए कि यह स्कीम फेल हुई या पास हुई!

Let me expose one more scheme today, Sir. The National Apprenticeship Promotion Scheme was launched nine years ago with a target of 46 lakhs. It has failed well below the target. This Modi Government only talks about skilling but when it comes to target met, the achievements are poor. I have given you two examples. While on the subject of blue collar workers, I must point out that the hon. Finance Minister completely [£]the House yesterday on figures in companies where blue and

[£]Expunged as ordered by the Chair.

white collar workers are employed. She said, '7,000 companies shifted out of Bengal in 14 years'. Sir, what she didn't say here is that between 2011 and 2025, over one lakh companies were registered in Bengal, an increase of 83 per cent. Yes, Sir, 7,500 companies were added every year in Bengal. In the last five years, 40,000 companies were incorporated and only 1,700 were shifted out. A country of this size cannot grow when the Government is dishonest about its figures. A country of this size cannot rely on the strength of an unskilled workforce. सर, आपके माध्यम से मैं यह विनती करता हूँ कि skill the youth of a nation. जय बांग्ला! जय हिंद! वंदे मातरम!

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Mohammed Nadimul Haque: Dr. Sasmit Patra (Odisha), Shri R. Girirajan (Tamil Nadu), Dr. John Brittas (Kerala), Dr. Fauzia Khan (Maharashtra), Shri Prakash Chik Baraik (West Bengal), Shrimati Jebi Mather Hisham (Kerala), Dr. V. Sivadasan (Kerala), Shri Niranjana Bishi (Odisha), Shrimati Sagarika Ghose (West Bengal), Ms. Dola Sen (West Bengal), Shri Saket Gokhale (West Bengal) and Shri Muzibulla Khan (Odisha).

Now, Shri A. D. Singh.

Concern over the increasing cases of suicides among youths in the country

SHRI A. D. SINGH (Bihar): Sir, India, despite being the youngest nation in terms of population, is facing serious crisis with an increasing number of suicides among its youth aged 15 to 29 years which constitutes about 40 per cent of the population. According to the National Crime Records Bureau 2022 data, over 1.70 lakh suicides were recorded in the country, of which more than 56,000 were in the 15-29 age group, accounting for nearly one-third of all such deaths. Alarming, the suicide rate among Indian youth is reportedly around ten times higher than that of China. This trend undermines the demographic dividend that India hopes to benefit from and raises grave concerns about the mental and social well-being of its younger population.

There are multiple reasons contributing to this phenomenon. Academic pressure continues to be one of the leading causes, particularly among students preparing for competitive exams like NEET and JEE. Cities like Kota have become notorious for student suicides due to high expectations and performance-related stress. ...*(Interruption)*... Unemployment and financial insecurity are also major stressors, with youth unemployment hovering around 16 per cent leading to frustration and a sense of hopelessness. Mental health disorders such as depression

and anxiety are increasingly prevalent, yet the country lacks adequate infrastructure and professionals to address these problems. Social stigma further deters many from seeking help. Relationship issues, family disputes, pressure from social media and social isolation contribute significantly to the rising suicide rates. This situation has deep implications for India's future. The loss of productive young lives directly impacts national growth and weakens the very foundation of the demographic advantage. The various Governmental initiatives to create employment opportunities and reduce economic and mental stress among youth have not been able to make any impact on the conditions of youth.

Going forward, the country needs a coordinated national suicide prevention strategy that includes increased mental health funding, widespread school and college-based counseling services, sensitization campaigns to reduce stigma, and proactive family and peer support systems. The well-being of its youth must become a national priority to ensure that India's demographic dividend does not turn into a demographic burden. The Government should take concrete steps and an immediate action in this regard. Thank you, Sir.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri A. D Singh: Shri Niranjan Bishi (Odisha), Dr. Sasmit Patra (Odisha), Dr. Fauzia Khan (Maharashtra), Shri Muzibulla Khan (Odisha), Dr. John Brittas (Kerala), Dr. V. Sivadasan (Kerala), Shrimati Jebi Mather Hisham (Kerala) and Shri Sanjay Yadav (Bihar).

SHRI SHAKTISINH GOHIL: Sir,...

MR. CHAIRMAN: One minute. You have to utilize the opportunity when the time has been allocated to you. If you are not utilizing it, hereafter, it will be very difficult for the Chair to give you another chance. ...*(Interruptions)*... No, no; you have to utilise it. I asked you to address me but you were not addressing. What can I do? Yes, you speak.

Concern over the crop destruction in Gujarat due to unseasonal heavy rains

श्री शक्तिसिंह गोहिल (गुजरात): माननीय सभापति महोदय, मैं आपका धन्यवाद करता हूँ कि आपने मुझे एक गंभीर मसले पर बोलने का मौका दिया। मैं आपके जरिए सरकार से यह भी

गुजारिश करूँगा कि वह इस इश्यू को पॉलिटिकल दृष्टिकोण से न ले, राजकीय दृष्टिकोण से न ले, बल्कि इसको जरा इंसानियत और मानवता के तौर पर देखे।

सभापति महोदय, गुजरात में दीपावली आते-आते सारी मानसून क्रॉप रेडी होती है। दीपावली का दूसरा दिन गुजरातियों का 'न्यू ईयर' होता है और 'न्यू ईयर' के तुरंत बाद ही क्रॉप कटिंग शुरू होती है। बदकिस्मती से इस बार पूरी क्रॉप तैयार थी और दीपावली के दो दिन बाद से लगातार बारिश होती रही। किसानों की पूरी तैयार फसल बुरी तरह से खत्म हो गई। उसके ऊपर पूरा पैसा लग गया था, पूरा खर्चा लग गया था।

सभापति महोदय, पूरे देश में किसानों के लिए 'फसल बीमा योजना' है, लेकिन गुजरात में नहीं है। ...**(व्यवधान)**... गुजरात में 'फसल बीमा योजना' बंद हुई है। ...**(व्यवधान)**...

श्री सभापति: कृपया आप बैठिए। ...**(व्यवधान)**... कृपया आप बैठिए। ...**(व्यवधान)**...

श्री शक्तिसिंह गोहिल: सभापति महोदय, मैं इसी को लेकर कहना चाहता हूँ। ...**(व्यवधान)**... गुजरात में जो परिस्थिति पैदा हुई है, उस परिस्थिति में किसान आत्महत्या कर रहा है। किसी भी लाइव क्रिएचर के लिए जिंदगी से ज्यादा महँगा कुछ नहीं होता है। आप इसको राजनीतिक दृष्टि से मत लीजिए। ...**(व्यवधान)**... अगर आपका मुआवजा ठीक है, तो किसान क्यों आत्महत्या करेगा? बार-बार किसान आत्महत्या कर रहा है। ...**(व्यवधान)**... आपको यह नहीं भूलना चाहिए कि किसान पॉलिटिकल पार्टी ...**(व्यवधान)**...

MR. CHAIRMAN: No, no; you address the Chair. You speak on the subject and address the Chair.

श्री शक्तिसिंह गोहिल: सभापति महोदय, इसलिए मैं कह रहा हूँ कि जामनगर के द्वारका के पास किसान आत्महत्या करता है और लिखता है कि मैंने अपने गहने गिरवी रख कर पैसे लगाए थे, क्रॉप फेल हुई है, मैं आत्महत्या कर रहा हूँ। दूसरा किसान अपने शरीर पर पत्थर बाँधकर कुएँ में गिरकर गिर सोमनाथ के उना में आत्महत्या करता है और वह लिखता है कि मेरी क्रॉप फेल हो गयी। ...**(व्यवधान)**... इसको इंसानियत से लीजिए, इसको पोलिटिकली मत लीजिए। वे राजीव गाँधी थे, जो पहली बार किसानों के लिए फसल बीमा योजना लाए। अगर किसानों को टोकन पैसों में कभी मिलता था, तो जब राजीव गाँधी जी प्रधान मंत्री थे, तब उन्होंने उसे शुरू किया था। आपने गुजरात में इसे बंद किया है। इसको इंसानियत के तरीके से लें। अभी गुजरात में जो मुआवजा दिया जा रहा है, वह बिल्कुल मजाकसमान है, पूरा पैसा नहीं मिल रहा है।

सभापति महोदय, मेरी यह माँग है कि भारत सरकार को इसमें इंटरवीन करना चाहिए और भारत सरकार को पूरे तरीके से किसानों को पैसा देना चाहिए, धन्यवाद।

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by hon. Member, Shri Shaktisinh Gohil: Shrimati Phulo Devi Netam (Chhattisgarh), Dr. Sasmit Patra (Odisha), Shri Muzibulla Khan (Odisha),

Shri Niranjana Bishi (Odisha), Dr. Fauzia Khan (Maharashtra), Dr. John Brittas (Kerala), Shrimati Jebi Mather Hisham (Kerala), Shri Prakash Chik Baraik (West Bengal), Shri Pramod Tiwari (Rajasthan), Dr. V. Sivadasan (Kerala), Shrimati Sonia Gandhi (Rajasthan) and Shri Anil Kumar Yadav Mandadi (Telangana).

Shri Meda Raghunadha Reddy Garu. ...*(Interruptions)*...

श्री रामचंद्र जांगड़ा: सर, मेरा एक प्वाइंट ऑफ ऑर्डर है।

MR. CHAIRMAN: What is the point of order?

श्री रामचंद्र जांगड़ा: सर, यह नियम 261 के अंतर्गत है। ...*(व्यवधान)*... सर, अभी जब माननीय नदीमुल हक जी बोल रहे थे, तब उन्होंने यह कहा कि फाइनेंस मिनिस्टर ने हाउस को [£] किया है। अभी उन्होंने [£] शब्द इस्तेमाल किया है। मंत्री जी ने सदन के सामने अपनी सारी बातें पेपर पर ऑथेंटिकेट करके कही हैं। माननीय नदीमुल हक जी जो कुछ भी क्लेम कर रहे हैं, ये भी अपनी बात को पेपर के माध्यम से ऑथेंटिकेट करें। सर, [£] शब्द को रिकॉर्ड से निकाला जाए।

MR. CHAIRMAN: We will examine it. ...*(Interruptions)*... We will examine it. If anything is wrong, that will get corrected. Shri Meda Raghunadha Reddy Garu; not present ...*(Interruptions)*... Shri Naresh Bansal. The subject is, "Demand for Preservation and Modernization of India's Classical Knowledge and Sanskrit Language."

Demand for preservation and modernization of India's Classical Knowledge and Sanskrit language

श्री नरेश बंसल (उत्तराखंड): महोदय, संस्कृत भारतीय ज्ञान परंपरा की आधारशिला है। संस्कृत के आधार पर ही मानव सभ्यताओं का विकास संभव हुआ है। हम सभी को ज्ञात है कि विश्व की अधिकतर भाषाओं की जड़ें किसी न किसी रूप में संस्कृत से जुड़ी हुई हैं। सनातन संस्कृति के इतिहास और वैदिक काल को देखें, तो समस्त वेद, पुराण व उपनिषदों की रचना संस्कृत में ही की गई है, जिनमें ब्रह्मांड का उच्च कोटि का समस्त ज्ञान समाहित है। संस्कृत भाषाअनादि अनंत है। योग, गणित, व्याकरण, काल गणना, पर्यावरण आदि का ज्ञान संस्कृत में निहित है। आज संस्कृत में लिखे गए पुरातन ज्ञान पर नवीन विज्ञान शोध हो रहे हैं, परंतु भारतीय अपने इस दुर्लभ प्राचीन ज्ञान से दूर हो रहे हैं। जो चीज बचपन से कंठस्थ होनी चाहिए थी, वह आज हमें विदेश से मिल रही है या उसी ज्ञान का लाभ उठाकर तैयार किए गए शोध मिल रहे हैं। वर्तमान समय में वैज्ञानिक, सामाजिक, नैतिक और आध्यात्मिक उत्थान में भारतीय ज्ञान परंपरा व संस्कृत का महत्वपूर्ण योगदान है। इसमें वर्णित जीवन मूल्य एवं सांस्कृतिक विरासत अंतरराष्ट्रीय एकता को सुदृढ़ करते हैं। वैश्विक स्तर पर संस्कृत भाषा और भारतीय ज्ञान परंपरा पर लगातार चिंतन-मंथन हो रहा है। नासा ने भी संस्कृत को एक वैज्ञानिक और कंप्यूटर अनुकूल भाषा के रूप में मान्यता दी

[£] Exupnged as ordered by the Chair.

है। यहाँ तक कि आइंसटाइन, मैक्समूलर, निकोला टेस्ला और जोहान्स केप्लर जैसे विदेशी विचारकों ने भी संस्कृत को एक वैज्ञानिक भाषा के रूप में स्वीकार किया है। संस्कृत सरल और आनंददायक है। इसे अलग-थलग करने के लिए आख्यान गढ़ा गया, लेकिन भारत की संस्कृति संस्कृत से संरक्षित है। आदरणीय प्रधान सेवक नरेन्द्र मोदी जी की सरकार ने उपनिवेशिक मानसिकता से बाहर निकलने के लिए व पुरातन संस्कृति पर गर्व करते हुए इस दिशा में महत्वपूर्ण कदम उठाए हैं।

MR. CHAIRMAN: Hon. Member, Dr. Sasmit Patra (Odisha), associated himself with the matter raised by hon. Member, Shri Naresh Bansal.

12.00 Noon

ORAL ANSWERS TO QUESTIONS

Trains connecting Ballia and Buxar with other cities

*61. SHRI NEERAJ SHEKHAR: Will the Minister of RAILWAYS be pleased to state:

- (a) the details of trains connecting Ballia station in Uttar Pradesh and Buxar station in Bihar to major cities of the country during the last three years, year-wise; and
- (b) the details of premium/high speed trains like Rajdhani, Vande Bharat etc connecting Ballia and Buxar to major cities of the country started during last three year, year-wise?

THE MINISTER OF RAILWAYS (SHRI ASHWINI VAISHNAW): (a) and (b) A Statement is laid on the Table of the House.

Statement

(a) and (b) Ballia is served by 82 train services including 4 Rajdhani services viz. 20503/04 Dibrugarh-New Delhi Rajdhani Express and 20505/20506 Dibrugarh-New Delhi Rajdhani Express. These services connect Ballia *inter alia* to major stations like Delhi (by 10 pairs of trains), Kolkata (by 04 pairs), Mumbai (by 03 pairs) and Pune (by 01 pair).

Similarly, Buxar is served by 144 train services including 02 Vande Bharat viz. 22345/22346 Patna-Gomti Nagar Vande Bharat Express services and 08 Amrit Bharat Express viz. 11015/11016 Lokmanya Tilak (T)-Saharsa Amrit Bharat Express, 22361/22362 Rajendra Nagar (T)-New Delhi Amrit Bharat Express, 16601/16602 Erode-Jogbani Amrit Bharat Express and 15293/15294 Muzaffarpur-Charlapalli Amrit Bharat Express. These services connect Buxar *inter alia* to major stations like Delhi (by 19 pairs), Mumbai (by 09 pairs), Kolkata (by 07 pairs), Bengaluru (by 03 pairs), Pune (by 03 pairs).

Train services serving Ballia Station

S. No.	Train	Train Name
1	11033/11034	Pune-Darbhanga Express
2	11061/11062	Lokmanaya Tilak(T)-Jaynagar Express
3	11071/11072	Lokmanaya Tilak (T)-Ballia Kamayani Express
4	12561/12562	Jaynagar-New Delhi Swantrata Senani Express
5	12669/12670	Chennai-Chhapra Express
6	13105/13106	Sealdah- Ballia Express
7	13121/13122	Kolkata-Ghazipur City Express
8	13137/13138	Kolkata-Azamgarh Express
9	13509/13510	Asansol-Gonda Express
10	14007/14008	Raxaul-Anand Vihar (T) Sadbhawana Express
11	14015/14016	Raxaul-Anand Vihar (T) Sadbhawana Express

12	14017/14018	Raxaul-Anand Vihar (T) Sadbhawana Express
13	14523/14524	Barauni-Ambala Express
14	14649/14650	Jaynagar-Amritsar Saryu Yamuna Express
15	15049/15050	Kolkata-Gorakhpur Express
16	15053/15054	Chhapra-Lucknow Express
17	15083/15084	Chhapra-Faridabad Express
18	15111/15112	Chhapra-Varanasi City Express
19	15115/15116	Chhapra-Delhi Loknayak Express
20	15159/15160	Chhapra- Durg Express
21	15231/15232	Barauni - Gondia Express
22	15267/15268	Raxaul-Lokmanaya Tilak(T) Antyodaya Express
23	15551/15552	Darbhanga-Varanasi City Antyodaya Express
24	15559/15560	Darbhanga-Ahmedabad Antyodaya Express
25	15715/15516	Kishanganj-Ajmer Garib Nawaz Express
26	15933/15934	New Tinsukia-Amritsar Express
27	19045/19046	Surat-Thawe Tapti Ganga Express

28	19051/19052	Valsad - Muzaffarpur Express
29	19053/19054	Surat - Muzaffarpur Express
30	19165/19166	Ahmedabad - Darbhanga Sabarmati Express
31	19305/19306	Dr. Ambedkar Nagar (Mhow)-Kamakhya Express
32	20503/20504	Dibrugarh-New Delhi Rajdhani Express
33	20505/20506	Dibrugarh-New Delhi Rajdhani Express
34	22427/22428	Ballia-Anand Vihar Express
35	22581/22582	Ballia-New Delhi Express
36	55131/55132	Ballia -Prayagraj Rambag Passenger
37	55133/55134	Ballia-Shahganj Passenger
38	55135/55136	Ballia-Shahganj Passenger
39	55139/55140	Chhapra-Varanasi City Passenger
40	63333/63334	Patliputra-Ballia MEMU
41	75101/75102	Chhapra-Aurihar DEMU

Train services serving Buxar Station

S. No.	Train No	Train Name
1	11015/11016	Lokmanya Tilak (T)-Saharsa Amrit Bharat Express
2	12141/12142	Lokmanya Tilak (T)-Patliputra Express
3	12149/12150	Pune-Supaul Express
4	12235/12236	Madhupur-Anand Vihar (T) Humsafar Express
5	12295/12296	SMVT Bengaluru-Danapur Sanghamitra Express
6	12303/12304	Howrah-New Delhi Poorva Express
7	12327/12328	Howrah- Dehradun Upaashana Express
8	12331/12332	Howrah - Jammu Tawi Himgiri Express
9	12333/12334	Howrah -Prayagraj Rambag Bibhuti Express
10	12335/12336	Bhagalpur -Lokmanya Tilak (T) Express
11	12355/12356	Patna-Jammu Tawi Archana Express
12	12361/12362	Asansol- CSMT Express
13	12367/12368	Bhagalpur - Anand Vihar (T) Vikramshila Express
14	12369/12370	Howrah-Dehradun Kumbha Express

15	12391/12392	Rajgir-New Delhi Shramjeevi Express
16	12395/12396	Rajendra Nagar Ajmer Ziyarat Express
17	12435/12436	Jaynagar -Anand Vihar (T) Garibrath Express
18	12505/12506	Kamakhya-Anand Vihar (T) North East Express
19	12577/12578	Darbhangha-Mysuru Bagmati Express
20	12741/12742	Vasco-Da-Gama-Patna Express
21	12791/12792	Secunderabad-Danapur Express
22	12947/12948	Ahmedabad-Rajgir Azimabad Express
23	13005/13006	Howrah -Amritsar Mail
24	13201/13202	Rajgir-Lokmanya Tilak (T) Express
25	13209/13210	Patna-Pt. Deen Dayal Upadhyaya Express
26	13237/13238	Patna- Kota Express
27	13239/13240	Patna-Kota Express
28	13257/13258	Danapur-Anand Vihar (T) Jansadharan Express
29	14003/14004	Malda Town-New Delhi Express
30	15125/15126	Varanasi-Patna Janshatabdi Express

31	15293/15294	Muzaffarpur-Charlapalli Amrit Bharat Express
32	15483/15484	Alipurduar-Delhi Sikkim Mahananda Express
33	15623/15624	Bhagat Ki Kothi-Kamakhya Express
34	15635/15636	Okha-Guwahati Dwarka Express
35	15647/15648	Lokmanya Tilak (T)-Guwahati Express
36	15657/15658	Delhi- Kamakhya Brahmaputra Mail
37	15667/15668	Gandhidham -Kamakhya Express
38	15733/15734	Balurghat-Bathinda Farakka Express
39	15743/15744	Balurghat-Bathinda Farakka Express
40	15945/15946	Lokmanya Tilak (T)-Dibrugarh Express
41	16601/16602	Erode -Jogbani Amrit Bharat Express
42	17609/17610	Patna-Purna Express
43	18183/18184	Tatanagar-Buxar Express
44	19313/19314	Indore - Patna Express
45	19421/19422	Ahmedabad - Patna Express
46	19435/19436	Ahmedabad - Asansol Express

47	19483/19484	Ahmedabad - Saharsa Express
48	19669/19670	Udaipur-Patliputra Humsafar Express
49	20801/20802	Islampur- New Delhi Magadh Express
50	20933/20934	Udhna - Danapur Express
51	22197/22198	Kolkata-Virangana Laxmibai Jhansi Pratham Swatantrata Senani Express
52	22311/22312	Godda -Lokmanya Tilak (T) Express
53	22345/22346	Patna-Gomti Nagar Vande Bharat Express
54	22353/22354	Patna-SMVT Bengaluru Humsafar Express
55	22355/22356	Patliputra - Chandigarh Express
56	22361/22362	Rajendra Nagar- New Delhi Amrit Bharat Express
57	22405/22406	Bhagalpur -Anand Vihar (T) Garib Rath Express
58	22459/22460	Madhupur-Anand Vihar (T) Humsafar Express
59	22465/22466	Madhupur-Anand Vihar (T) Express
60	22563/22564	Jaynagar-Udhna Antyodaya Express
61	22669/22670	Ernakulam- Patna Express
62	22843/22844	Bilaspur- Buxar Express

63	22947/22948	Surat-Bhagalpur Express
64	53201/53202	Patna-Buxar Passenger
65	53261/53262	Fatuha-Buxar Passenger
66	63219/63220	Danapur-Buxar MEMU
67	63225/63226	Patna-Pt. Deen Dayal Upadhyaya MEMU
68	63229/63230	Ara-Varanasi MEMU
69	63231/63232	Patna-Pt. Deen Dayal Upadhyaya MEMU
70	63233/63234	Patna-Varanasi MEMU
71	63235/63240	Buxar-Pt. Deen Dayal Upadhyaya MEMU
72	63263/63264	Patna-Buxar MEMU

Besides, introduction of new trains including Vande Bharat train services, Rajdhani Express on any route/section depends on various factors which include:

- Capacity of that section
- Availability of path
- Availability of required rolling stock
- Availability of matching infrastructure for rolling stock
- Maintenance requirement of railway tracks and other assets

श्री नीरज शेखर: सभापति जी, पहले मैं आपको बधाई दूंगा और आपका संरक्षण भी चाहूंगा। बलिया का इतिहास बहुत गौरवपूर्ण रहा है। 1857 में जब पहली लड़ाई आज़ादी की लड़ी गई, उसके नायक मंगल पांडे जी थे। गांधी जी ने जब भारत छोड़ो आंदोलन 1942 में किया था, तो बलिया चित्तू पांडे जी के नेतृत्व में 12-13 दिन तक आज़ाद रहा था। 1975 में जब लोकतंत्र को बचाने की लड़ाई लड़ी गई, वहां हमारे नायक आदरणीय जयप्रकाश जी थे। हमारे पिताजी इस

देश के प्रधानमंत्री रहे, जनेश्वर मिश्र जी, हजारी प्रसाद द्विवेदी जी - मैं अनगिनत नाम ले सकता हूँ।

मैं माननीय मंत्री जी से बस यही आग्रह करना चाहता हूँ कि कुछ दिन पहले वंदे भारत का ट्रायल रन हुआ था। बलिया के लिए मैं चाहूँगा कि माननीय मंत्री जी वहाँ एक परमानेंट वंदे भारत ट्रेन, हमारे आज़ादी के पहले नायक मंगल पांडे जी के नाम पर करें। उसी के साथ-साथ, जयप्रकाश जी के नाम पर - मैं बार-बार यह बात कहता हूँ और आग्रह करता हूँ - एक स्टेशन है। हम लोग बहुत दिनों से प्रयास कर रहे हैं और उसमें आगे भी कुछ बात पड़ी थी कि जयप्रकाश जी के नाम पर उसका नाम किया जाए।

MR. CHAIRMAN: You may put your question. Let the Minister respond.

श्री नीरज शेखर: क्या इसके लिए माननीय मंत्री जी वंदे भारत और बकुला स्टेशन का नाम बदल कर जयप्रकाश जी के नाम पर करेंगे?

SHRI ASHWINI VAISHNAW: Hon. Chairman, Sir, Ballia is, indeed, one of the most important historical places. जैसा मेरे साथी माननीय सांसद जी ने आज बलिया के बारे में पूरा विस्तृत विवरण दिया, उससे यह पूरा सदन सहमत है। जिस तरह से बलिया का योगदान भारत के इतिहास में रहा है, उसे निश्चय ही पूरा देश नमन करता है। मैं माननीय सांसद जी को भी धन्यवाद देना चाहूँगा। आपने बलिया के लिए बार-बार लगातार फॉलो-अप किया, जिसके कारण आज बलिया में 82 ट्रेन सर्विसेज़ चल रही हैं और इसकी complete list इस answer के साथ रखी है। इसके अलावा बलिया स्टेशन का भी पूर्ण नवनिर्माण किया जा रहा है, जिसमें बलिया की सांस्कृतिक और ऐतिहासिक धरोहर को भी डिज़ाइन में शामिल किया गया है। माननीय सभापति महोदय, माननीय सांसद महोदय के साथ विस्तृत चर्चा कर के, यदि उनके क्षेत्र का कोई भी स्टेशन है तो वे मेरे साथ बैठ कर उस स्टेशन के विकास की बात अवश्य करें, उसमें उनकी ज़रूर मदद की जाएगी।

MR. CHAIRMAN: Second supplementary, Shri Neeraj Shekhar.

श्री नीरज शेखर: सभापति जी, कोविड के बाद कई ट्रेनों का स्टॉपेज जो पहले कई स्टेशनों पर होता था, वह खत्म कर दिया गया। कई स्टेशन जो पहले स्टेशन थे, अब हॉल्ट स्टेशन हो गए। जैसे हमारे यहां ताजपुर, रेवती स्टेशन, सागरपाली, चितबड़ागांव - वहाँ के लोग उद्वेलित हैं कि वहाँ पहले स्टेशन था, लेकिन अब हॉल्ट स्टेशन हो गया है। कई स्थानों पर कोविड के पहले ट्रेनें रुकती थीं, लेकिन अब नहीं रुकतीं। क्या माननीय मंत्री जी यह बताने का कष्ट करेंगे कि क्या आगे चल कर हॉल्ट स्टेशनों को फिर से स्टेशन का दर्जा दिया जाएगा?

श्री अश्विनी वैष्णव: महोदय, माननीय सदस्य ने स्टेशन का स्टेशन से हॉल्ट में conversion का जो नाम लिया है, वह मैंने नोट किया है। उसके ऊपर जानकारी लेकर माननीय सदस्य को उपलब्ध करा दूँगा।

MR. CHAIRMAN: Third supplementary, Dr. Bhim Singh.

डा. भीम सिंह: महोदय, बक्सर और बलिया दोनों से मिला-जुला प्रश्न है। माननीय सदस्य ने नाम परिवर्तन का बहुत ही अच्छा सुझाव दिया है। मैं भी माननीय मंत्री जी से बक्सर के संदर्भ में जानना चाहूंगा। सर, बक्सर एक ऐतिहासिक और पौराणिक स्थल है। भगवान श्री राम को लेकर विश्वामित्र जी ने राक्षसों के खिलाफ जो अभियान चलाया था, वह बक्सर से ही प्रारंभ हुआ था। बक्सर में ही ताड़का का वध हुआ था। मैं माननीय मंत्री जी से जानना चाहता हूँ कि क्या यह उचित नहीं होगा कि बक्सर स्टेशन का भी नाम परिवर्तित कर के महर्षि विश्वामित्र के नाम पर किया जाए। क्या सरकार के पास ऐसा कोई विचार है?

श्री अश्विनी वैष्णव: सभापति महोदय, माननीय सांसद जी ने बक्सर के पौराणिक महत्व के बारे में बहुत अच्छे तरीके से जिक्र किया। मैं सांसद जी के समक्ष एक विषय रखना चाहूंगा कि भारत गौरव ट्रेन के सर्किट में जो सबसे पहली ट्रेन चालू हुई थी, वह रामायण सर्किट थी। उसमें बक्सर से जितने भी यात्री भारत गौरव ट्रेन से रामायण सर्किट में गए, तो जब भी वे बक्सर जाते थे और बक्सर पहुंच कर उन्होंने उस जगह का जो अनुभव लिया, वह एक अविस्मरणीय अनुभव है और इसी कारण बक्सर स्टेशन का नवनिर्माण उसी थीम पर किया जा रहा है, जो कि पौराणिक दृष्टि से बहुत इम्पोर्टेंट है। इसके साथ ही, मैं एक और विषय आपके सामने रखना चाहूंगा कि उत्तर प्रदेश में रेलवे के विकास के लिए जिस तरह से माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी ने बजट बढ़ाया है, वह वाकई हिस्टोरिक स्टेप है। आप अगर डेटा देखें, तो 2014 से पहले उत्तर प्रदेश के लिए मात्र 1,100 करोड़ रुपये का बजट होता था, लेकिन आज वह 18 गुना बढ़ कर 19,800 करोड़ रुपये हो गया है। इसके कारण उत्तर प्रदेश में बहुत सारे प्रोजेक्ट्स आगे बढ़ रहे हैं, बिहार में भी प्रोजेक्ट्स बहुत तेजी से आगे बढ़ रहे हैं। ओवरऑल पूरे देश में चाहे स्टेशन्स हों, नए ट्रैक्स बनाने का काम हो, हर क्षेत्र में माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में बहुत तेजी से काम आगे बढ़ रहा है।

श्री सभापति: 4th सप्लीमेंटरी, श्री रामजी।

श्री रामजी: सभापति महोदय, मैं माननीय मंत्री जी से आग्रह करना चाहता हूँ और मैंने कई बार आग्रह भी किया है कि लखीमपुर खीरी, जो एक पौराणिक स्थान भी है और वहां कई सारे तीर्थ स्थल भी हैं। वहां दुधवा टाइगर रिजर्व पार्क भी है और जो नेपाल से बॉर्डर लगता है, वह भी है। उसको लेकर मैंने कई बार माननीय मंत्री जी से कहा है और माननीय प्रधानमंत्री जी को लैटर भी लिखा था कि हमारे लखीमपुर से बड़ी लाइन की ट्रेन दिल्ली या मुंबई के लिए चाहिए, क्योंकि वहां की 40 लाख से ऊपर की आबादी है और नेपाल से बहुत से लोग आते हैं। वहां से दिल्ली या मुंबई आने के लिए कोई सीधी ट्रेन नहीं है, जिसकी वजह से उन्हें ब्रेक जर्नी कर के आना पड़ता है। मैंने कई बार माननीय मंत्री जी से इसके बारे में आग्रह भी किया है। मैं मंत्री जी से जानना चाहता हूँ कि क्या लखीमपुर खीरी से दिल्ली या मुंबई के लिए कोई सीधी ट्रेन दे सकते हैं?

श्री अश्विनी वैष्णव: सभापति महोदय, वैसे तो प्रश्न बक्सर और बलिया के बारे में था और लखीमपुर खीरी के विषय में माननीय सांसद ने आज जो विषय रखा है, उसको मैंने नोट कर लिया है, तो इसके बारे में जानकारी प्राप्त कर के सांसद जी को उपलब्ध करवा दूंगा।

श्री सभापति: 5th सप्लीमेंटरी श्री आर. पी. एन. सिंह।

श्री रतनजीत प्रताप नारायण सिंह: सभापति महोदय, आपका बहुत-बहुत धन्यवाद कि आपने मुझे रेलवे के विषय पर बोलने के समय दिया। पहले तो मैं रेल मंत्री जी को बधाई देना चाहता हूँ कि उन्होंने रेलवे में जो कायाकल्प किया है, वे उसके लिए बधाई के पात्र हैं और प्रधानमंत्री जी के निर्देश पर उत्तर प्रदेश में जिस तरह से पैसे आए हैं, उनके लिए एक बार हृदय से धन्यवाद। हमारे सांसद नीरज शेखर जी ने बलिया के बारे में बात की। मैं भी पूर्वांचल उत्तर प्रदेश के कुशीनगर, जनपद से आता हूँ, जो बुद्ध भगवान की महापरिनिर्माण स्थली है। मैं रेल मंत्री जी से आग्रह करूंगा कि उनकी दृष्टि पूरे देश पर है, परंतु कुशीनगर, जनपद, जहां का मुख्यालय पडरौना है, वहां कुछ ट्रेनें चल रही हैं। वह बुद्ध की स्थली है, तो मैं चाहता हूँ कि रोजाना वहां से बड़े शहरों के लिए पडरौना से लोगों को देश से जोड़ने का काम करें, जिससे पर्यटकों और वहां के यात्रियों को फायदा होगा। मुझे पूर्ण विश्वास है कि इस पर ध्यान दिया जाएगा। माननीय सभापति महोदय, माननीय सदस्य ने कुशीनगर की बात की है। इनके साथ मेरी पहले भी चर्चा हुई है। इसके लिए यथासंभव प्रयास किया जा रहा है। कुशीनगर बहुत इम्पोर्टेंट हेरिटेज स्थल है। इसे देखते हुए वहाँ पर और ट्रेन चलाने का प्रयास किया जा रहा है। इसके अलावा, माननीय सदस्य के विचार लेकर, उनके प्रस्ताव लेकर, हम उन पर यथासंभव प्रयास करेंगे।

MR. CHAIRMAN: Now, Question No.62.

Operational lapses, maintenance delays, and transparency in Railways

*62. SHRIMATI JEBI MATHER HISHAM: Will the Minister of RAILWAYS be pleased to state:

- (a) the current status of region-wise punctuality loss data for the last three years arising from diesel locomotive and Over Head Electrification (OHE) failures and reason for not sharing/disclosing this information fully;
- (b) the reasons for deep screening—an essential track maintenance process—was allowed to remain overdue for up to 20 years and the steps taken to clear this backlog;
- (c) updated data on delays caused by signal failures track damage, congestion and rolling-stock issues zone-wise and division-wise; and
- (d) the details of accountability measures in place to address these persistent lapses?

THE MINISTER OF RAILWAYS (SHRI ASHWINI VAISHNAW): (a) to (d) A Statement is laid on the Table of the House.

Statement

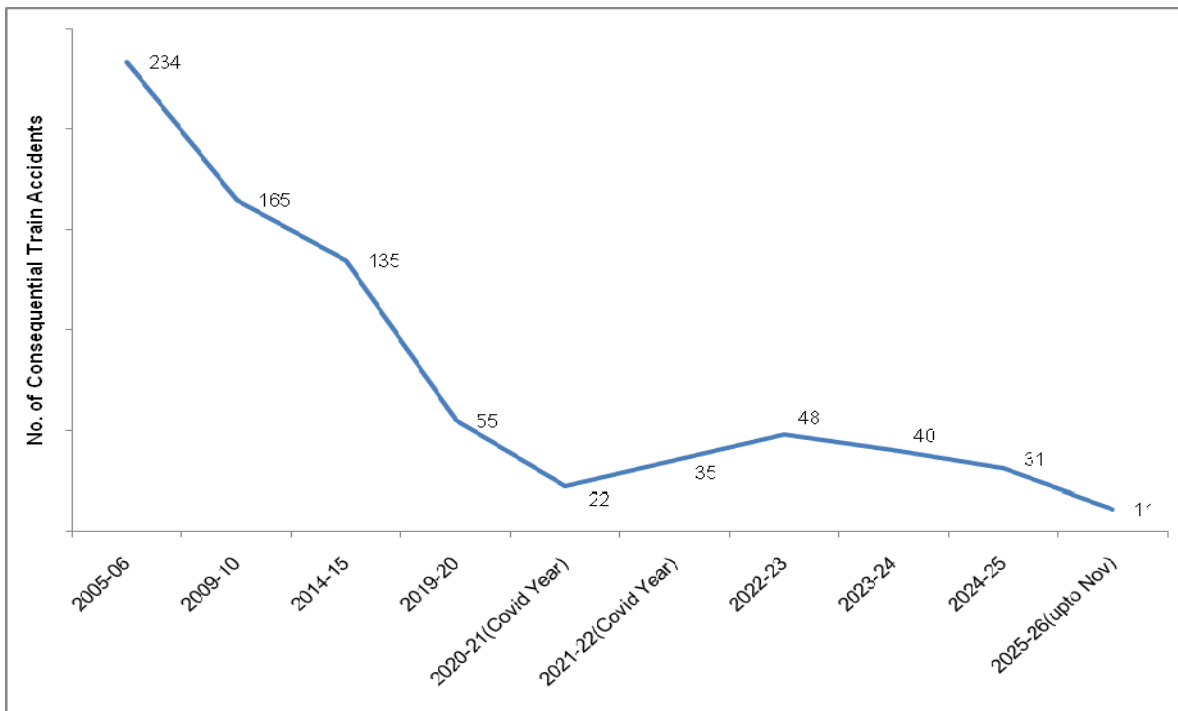
(a) to (d) Indian Railways have taken several measures during the last eleven years to improve asset reliability, safety and punctuality of trains.

As a consequence of various asset reliability and safety measures taken over the years, there has been a steep decline in the number of accidents. Consequential Train Accidents have reduced from 135 in 2014-15 to 31 in 2024-25 as shown in the graph below.

It may be noted that the Consequential Train Accidents during the period 2004-14 was 1711 (average 171 per annum), which has declined to 31 in 2024-25 and further to 11 in 2025-26 (upto November 2025).

Another important index showing improved safety in train operations is Accidents Per Million Train Kilometer (APMTKM) which has reduced from 0.11 in 2014-15 to 0.03 in 2024-25, indicating an improvement of approx. 73% during the said period.

The number of consequential train accidents during the last ten years is depicted in the graph below:-



The various measures taken to improve safety and asset reliability of track, signalling, Rolling stock and hence enhance safety in train operations are as under:-

1. On Indian Railways, the expenditure on Safety related activities has increased over the years as under:-

Expenditure on Safety related activities (Rs. in Cr.)				
2013-14 (Act.)	2022-23 (Act.)	2023-24 (Act.)	2024-25	2025-26
39,463	87,327	1,01,651	1,14,022	1,16,470

2. Electrical/Electronic Interlocking Systems with centralized operation of points and signals in place of old mechanical signalling have been provided at 6,656 stations up to 31.10.2025 to reduce accident due to human failure.
3. Interlocking of Level Crossing (LC) Gates has been provided at 10,098 Level Crossing Gates up to 31.10.2025 for enhancing safety at LC Gates.
4. Complete Track Circuiting of stations to enhance safety by verification of track occupancy by electrical means has been provided at 6,661 stations up to 31.10.2025.
5. Axle counters for automatic clearance of Block Section, BPAC (Block Proving Axle Counter) are provided to ensure complete arrival of train without manual intervention before granting line clear to receive next train and to reduce human element. These systems have been provided on 6142 Block Sections up to 31.10.2025.
6. Detailed instructions on issues related with safety of Signalling, e.g. mandatory correspondence check, alteration work protocol, preparation of completion drawing, etc. have been issued.
7. System of disconnection and reconnection for S&T equipment as per protocol has been re-emphasized.
8. Kavach was adopted as a National ATP system in July 2020. Kavach is a highly technology intensive system, which requires safety certification of highest

order. Kavach is provided progressively in phased manner. Initially, Kavach Version 3.2 was deployed on 1465 RKm of South Central Railway and 80 RKm of North Central Railway. Kavach specification Version 4.0 was approved by RDSO on 16.07.2024.

After extensive and elaborate trials, Kavach Version 4.0 has been successfully commissioned on Palwal-Mathura-Kota- Nagda section (633 Rkm) on Delhi-Mumbai route and on Howrah-Bardhaman section (105 RKm) on Delhi-Howrah route. Kavach implementation has been taken up in balance sections of Delhi-Mumbai and Delhi-Howrah route.

Further, Kavach implementation has been taken up on 15,512 RKm covering all GQ, GD, HDN and identified sections of Indian Railways.

9. All locomotives are equipped with Vigilance Control Devices (VCD) to improve alertness of Loco Pilots.
10. Retro-reflective sigma boards are provided on the mast which is located two OHE masts prior to the signals in electrified territories to alert the crew about the signal ahead when visibility is low due to foggy weather.
11. A GPS based Fog Safety Device (FSD) is provided to loco pilots in fog affected areas which enables loco pilots to know the distance of the approaching landmarks like signals, level crossing gates, etc.
12. Modern track structure consisting of 60kg, 90 Ultimate Tensile Strength (UTS) rails, Prestressed Concrete Sleeper (PSC) Normal/Wide base sleepers with elastic fastening, fan shaped layout turnout on PSC sleepers, Steel Channel/H-beam Sleepers on girder bridges is used while carrying out primary track renewals.
13. Mechanisation of track laying activity through use of track machines like PQRS, TRT, T-28 etc. to reduce human errors.
14. Maximizing supply of 130m/260m long rail panels for increasing progress of rail renewal and avoiding welding of joints, thereby improving safety.
15. Ultrasonic Flaw Detection (USFD) testing of rails to detect flaws and timely removal of defective rails.

16. Laying of longer rails, minimizing the use of Alumino Thermic Welding and adoption of better welding technology for rails i.e., Flash Butt Welding.
17. Monitoring of track geometry by OMS (Oscillation Monitoring System) and TRC (Track Recording Cars).
18. Patrolling of railway tracks to look out for weld/rail fractures.
19. The use of Thick Web Switches and Weldable CMS Crossing in turnout renewal works.
20. Inspections at regular intervals are carried out to monitor and educate staff for observance of safe practices.
21. Web based online monitoring system of track assets viz. Track database and decision support system has been adopted to decide rationalized maintenance requirement and optimize inputs.
22. Detailed instructions on issues related with safety of Track, e.g. integrated block, corridor block, worksite safety, monsoon precautions, etc. have been issued.
23. Preventive maintenance of railway assets (Coaches & Wagons) is undertaken to ensure safe train operations.
24. Replacement of conventional ICF design coaches with LHB design coaches is being done.
25. All unmanned level crossings (UMLCs) on Broad Gauge (BG) route have been eliminated by January 2019.
26. Safety of Railway Bridges is ensured through regular inspection of Bridges. The requirement of repair/rehabilitation of Bridges is taken up based upon the conditions assessed during these inspections.
27. Indian Railways has displayed Statutory "Fire Notices" for widespread passenger information in all coaches. Fire posters are provided in every coach so as to educate and alert passengers regarding various Do's and Don'ts to prevent fire. These include messages regarding not carrying any inflammable material, explosives, prohibition of smoking inside the coaches, penalties etc.

28. Production Units are providing Fire detection and suppression system in newly manufactured Power Cars and Pantry Cars, Fire and Smoke detection system in newly manufactured coaches. Progressive fitment of the same in existing coaches is also underway by Zonal Railways in a phased manner.
29. Regular counselling and training of staff is undertaken.
30. Concept of Rolling Block introduced in Indian Railways (Open Lines) General Rules vide Gazette notification dated 30.11.2023, wherein work of integrated maintenance/ repair/replacement of assets is planned up to 52 weeks in advance on rolling basis and executed as per plan.

The details of the Safety related works related to better maintenance practices, Technological improvements, better infrastructure and rolling stock etc. undertaken by Railways are tabulated below:-

S.No.	Item	2004-05 to 2013-14	2014-15 to 2024- 25	2014-25 Vs. 2004-14
Technological Improvements				
1.	Use of high-quality rails (60 Kg) (Km)	57,450 Km	1.43 Lakh Km	More than 2 times
2.	Longer Rail Panels (260m) (Km)	9,917 Km	77,522 Km	Nearly 8 times
3.	Electronic Interlocking (Stations)	837 Stations	3,691 Stations	More than 4 times
4.	Fog Pass Safety Devices (Nos.)	As on 31.03.14: 90 Nos.	As on 31.03.25: 25,939 Nos.	288 times
5.	Thick Web Switches (Nos.)	Nil	28,301 Nos.	

Better Maintenance Practices				
1.	Primary Rail Renewal (Track Km)	32,260 Km	49,941 Km	1.5 times
2.	USFD (Ultra Sonic Flaw detection) Testing of Welds (Nos.)	79.43 Lakh	2 Crore	More than 2 times
3.	Weld failures (Nos.)	In 2013-14: 3699 Nos.	In 2024-25: 370 Nos.	90 % reduction
4.	Rail fractures (Nos.)	In 2013-14: 2548 Nos.	In 2024-25: 289 Nos.	More than 88% reduction

Better Infrastructure and Rolling Stock				
1.	New Track KM added (Track Km)	14,985 Km	34,428 Km	More than 2 times
2.	Flyovers (RoBs)/ Underpasses (RUBs) (Nos.)	4,148 Nos.	13,808 Nos.	More than 3 times
3.	Unmanned Level crossings (Nos.) on BG	As on 31.03.14: 8,948	As on 31.03.24: Nil (All eliminated by 31.01.19)	Removed
4.	Manufacture of LHB Coaches (Nos.)	2,337 Nos.	42,677	More than 18 times

Indian Railways punctuality is affected due to several factors which include foggy weather, path constraints, asset maintenance and other issues, alarm chain pulling, agitations, cattle run over and other unforeseen circumstances.

To improve the punctuality of trains, several steps have been taken by Indian Railways. These include rigorous monitoring of running of passenger carrying trains at

divisional, zonal and Railway Board levels, introduction of rolling block system for maintenance of assets to increase their reliability, removal of infrastructure bottlenecks in a planned manner and rationalization of Time Table in a scientific manner.

Further, to ensure real time and realistic reporting of arrival/departure of passenger trains, data loggers are being used.

The sustained focus on improvement has helped in improvement of asset reliability and better punctuality performance as below:

Year	Punctuality
2023-24	73.62 %
2024-25	77.12 %
2025-26 (Up to Nov)	79.26 %

Indian Railways operate about 25,000 trains daily and the asset failure incidences are only about 2 % including those of Locos/OHEs. The unusual incidences are analysed, and suitable corrective measures are taken accordingly.

Regular inspection and maintenance of all railway assets including Track, rolling stock, OHE, signalling etc is carried out as per laid down norms to ensure safe operation of trains. These are regularly monitored through designated officials in divisions/depots & workshops etc across zonal railways. Preventive maintenance is also undertaken to ensure safe train operations. Staff are regularly counselled and trained to improve these parameters.

Indian railways have identified and implemented long-term and short-term measures for improving the asset reliability. Further, Railways have initiated various measures such as launching of special punctuality drives and sensitizing staff involved in train operations.

The punctuality loss incidences on account of maintenance of assets such as diesel locomotives, over head equipment (OHE) failures, signal failures, track,

congestion, and rolling stock issues are monitored and analysis is done promptly to identify the root causes and the corrective and improvement actions.

A number of improvement measures have been taken for improving the reliability of Diesel Locomotives and OHE as under :

Diesel Locomotives: Diesel Locomotives are crucial to crisis management plan of Indian Railways. Quality focus is being given for maintenance of this important asset for maintaining and improving the reliability by way of actions such as :

- Provision of Remote monitoring and Management of Locomotives and Trains (REMMLOT) in diesel locomotives.
- Deployment of Prompt Response Team across India for quick resolution of problems in WDG4G/6G locomotives.
- Improvement of maintenance periodicity of components such as Computer controlled Brake system for better reliability.

Over Head Equipment (OHE): OHE is crucial for reliable train operations. This makes OHE maintenance, aggregation and adoption of standard prescribed maintenance practices very important. Several good practices have been adopted such as :

- Survey for identification of trees along the track, which could be potential for OHE failure and their trimming/cutting.
- Frequent cleaning of insulators in polluted areas.
- To minimise the impact of changes in weather, ensuring free movement and adjustment of parameters of Auto Tensioning Devices (ATD) in every season.
- Special drive to check crossover and turnouts, OHE parameters and its adjustment.
- Cross audits of maintenance depots by other depots for identification of deficiencies and gaps with reference to standard practices.
- Regular training for maintenance personnel.
- Timely replacement of old assets and replacement on condition basis of catenary and contact wire.
- Identification of broken and flashed insulators and their replacement in special drive.

Deep screening of ballast is undertaken as a key mechanised maintenance activity to enhance track resilience, stability and drainage. The work is executed using Ballast Cleaning Machines (BCMs), including High Output Ballast Cleaning Machines

(HOBCMs) ensuring efficient and uniform cleaning of the ballast bed with minimal manual intervention.

Deep screening of ballast is carried out based on thickness of clean cushion available and not based on age. Accordingly, deep screening of main-line track is scheduled when the clean ballast cushion reduces below 200 mm.

Mechanised capacity has also been significantly strengthened with the induction of 65 BCMs, including HOBCMs during the last five years which has enhanced the overall capacity of Indian Railways for deep screening.

To support uniform implementation and quality control, detailed guidelines and Standard Operating Procedures (SOP) have been issued to enhance the efficiency and quality of deep screening. Improvements in operational planning, including advance arrangement of ballast, tools, equipment, and trained manpower along with better sequencing and scheduling have led to faster execution and better utilisation of resources. Special priority has also been accorded to points and crossings, considering their operational sensitivity.

SHRIMATI JEBI MATHER HISHAM: Sir, in early November, in my home State of Kerala, a very shocking incident happened wherein a nineteen-year-old girl, Sreekutty, was kicked out of a moving Kerala Express Train and she suffered grave injuries. Even one month after the incident, she is still undergoing treatment in Trivandrum Medical College. The women are in fear regarding their safety while travelling in the trains, especially in the night and also even on the platforms. Sadly, the Railway Protection Force and the Kerala Police have failed in ensuring women's safety in the trains and on the platforms.

MR. CHAIRMAN: Be specific about your question.

SHRIMATI JEBI MATHER HISHAM: Sir, so far, no compensation has been given. I urge the Government to give compensation. My question is whether the compensation will be given to her, and also the steps taken by the Railways to ensure safety of women in trains.

SHRI ASHWINI VAISHNAW: Sir, the question is related to asset reliability and punctuality of trains. Still, the hon. Member has asked a question about the incident which happened on 2nd November. I have full details of that incident. In that incident, one intoxicated passenger had an altercation with two other passengers who were

sitting on the footsteps of the train. After that altercation, the intoxicated passenger kicked the other passenger, and the very unfortunate incident happened. The entire incident was captured on the CCTV cameras which were installed in the coach. Immediately, action was taken by the Railway Police as well as the GRP, and the person has already been arrested. He is right now in judicial custody. The patient is, unfortunately, still in a very sad and traumatised condition and we are constantly working with the family also, to make sure that whatever best support can be given from the Central Government is given, and we are giving that. I also request the hon. Member to request the State Government also to give the best possible support.

MR. CHAIRMAN: Second supplementary, Shrimati Jebi Mather Hisham.

SHRIMATI JEBI MATHER HISHAM: Sir, the hon. Railway Minister has said, and which is in public domain also, that regarding the railway development of Kerala, the Union Government has done their part, but in terms of development of railway projects in Kerala, whether it is doubling or whether it is the Angamaly-Sabari rail line project, it is the State Government which is not fulfilling their obligations which they are supposed to do...

MR. CHAIRMAN: Madam, be specific with your question. ...(*Interruptions*)...

DR. JOHN BRITTAS: Sir...(*Interruptions*)...

श्री सभापति: आप बैठिए, आप बैठिए। ...(**व्यवधान**)... I am intervening. Madam, please be specific about the question.

SHRIMATI JEBI MATHER HISHAM: My specific question to the Railway Minister is this. What is the status of developmental projects of Kerala and who is not fulfilling the obligation in the specific context of Angamaly-Sabari rail project?

MR. CHAIRMAN: Now, the hon. Minister ...(*Interruptions*)... Dr. John Brittas, you have no right to disturb others.

SHRI ASHWINI VAISHNAW: The so-called fight between them looks like a facade which is, basically, hurting the people of Kerala. The reality is that the Government of India and our hon. Prime Minister, Shri Narendra Modi, are committed to develop the railway network in Kerala, and I would like to give three to four examples of this entire commitment. First is, the Budget for Kerala has been increased significantly. ...(*Interruptions*)...

MR. CHAIRMAN: Let him complete. ...*(Interruptions)*... Let him complete. Please take your seat. ...*(Interruptions)*... Please do not interfere. ...*(Interruptions)*... Let the hon. Minister answer it. Please hear the answer.

SHRI ASHWINI VAISHNAW: Mr. Chairman, Sir, from a Budget of mere Rs.372 crores, this number has gone up to Rs. 3,042 crores, which is more than eight times compared to the past. Secondly, hon. Chairman, Sir, right now, we are taking up projects for complete revamp of the railway network in Kerala. Let me give the examples of actual DPR work, which is, currently, going on in the northern parts of Kerala. From Kasaragod to Kozhikode to Shoranur, DPR of 3rd and 4th line is being prepared. From Shoranur to Eranakulam, DPR of 3rd line is being prepared. From Shoranur to Coimbatore, DPR of 3rd and 4th line, which is going via Palakkad, is being prepared. From Ernakulam to Kayamkulam via Kottayam, DPR of 3rd line is being prepared. From Kayamkulam to Thiruvananthapuram... ...*(Interruptions)*... Sir, they cannot listen to development works!

MR. CHAIRMAN: Mr. Minister, you please address the Chair. Don't worry about that.

SHRI ASHWINI VAISHNAW: From Kayamkulam to Thiruvananthapuram, 3rd line work is going on. From Thiruvananthapuram to Nagercoil, DPR of 3rd line is going on. For the Angamali-Sabarimala line, the Central Government has already told the State Government to please start land acquisition because only after they start the land acquisition, the next step can start. ...*(Interruptions)*... Out of a total of 127 ROBs in the State, 105 ROBs are delayed on account of the State Government. ...*(Interruptions)*... Hon. Chairman, Sir, you would be surprised to know that there are 63 ROBs where the State Government is not even finalizing the alignment of the ROBs. That is the level of support from the State Government. ...*(Interruptions)*... This is something that these two sides can always create the facade of fighting but, internally, they are all connected. They are all working towards one aim, which is, non-development of Kerala.

MR. CHAIRMAN: Hon. Minister, please be specific about your answer. Now, third supplementary, Dr. Sasmit Patra.

DR. SASMIT PATRA: Hon. Chairman, Sir, my specific question to the hon. Minister arises from para 8 of this reply, which refers to Kavach 4.0. Essentially, Kavach is a very important element in the safety of Railways in this country. So far, Kavach 4.0 has been commissioned on Palwal-Mathura-Kota-Nagda section, and, on Howrah-Bardhaman section. My specific question to the hon. Minister is: When would the

commissioning of Kavach 4.0 cover the East Coast, starting from Howrah upto Chennai crossing the State of Odisha? And, especially, because I represent the State of Odisha in this House, my specific request to the Minister is to specifically state by when Kavach 4.0 would cover the railways of the State of Odisha.

SHRI ASHWINI VAISHNAW: Sir, Mr. Patra is a very well educated and highly erudite Member of this House. He is also a good friend of mine. I would like to inform him that Kavach is a very, very complex system, which has five major sub-systems. First sub-system is installing a complete optical fibre cable along the Railway tracks. Second sub-system is installing the telecom towers all along the Railway tracks at a certain distance defined by the availability of the radio signals. Third sub-system is installing Kavach data centre which is an Edge data centre at every intermediate station. The sub-system four is the track Kavach system which is installed every few hundred meters on the track. The fifth and the final sub-system is the Kavach device which is installed on the locomotive or on the train. This is a very complex system. It has to be designed for each and every section of the train. Hon. Chairman, Sir, Our team is working day and night to make sure that the work on this thing, which should have been done in the 1990s or in the 1980s, is now being done from 2014 onwards. Something which the rest of the world has done way back, that work has now been taken up after Prime Minister, Narendra Modi ji, took the responsibility of the country. Since then, the development started. This is called Automatic Train Protection System. The work is going on at a very fast pace. It is going on throughout the country. Odisha is included as a part of that project, and this is really giving us very good results.

MR. CHAIRMAN: Fourth Supplementary, Shri Derek O'Brien. Please be specific to the question.

SHRI DEREK O'BRIEN: Sir, my supplementary request is on Question No. 65. I think there has been a mistake.

MR. CHAIRMAN: You have written 62.

SHRI DEREK O'BRIEN: Sir, it is 65, on the MNREGA. The Minister is there.

MR. CHAIRMAN: We will come to that later on. Now, Shri Naresh Bansal.

श्री नरेश बंसल: सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि भारतीय रेलवे के बुनियादी ढांचे के आधुनिकीकरण के लिए आवंटित धन का उपयोग किस प्रकार

किया जा रहा है और रखरखाव के लिए नई मशीनरी खरीदने की योजना कब तक पूरी होगी? भारतीय रेलवे में ट्रेनों के बार-बार लेट होने के प्राथमिक कारण क्या हैं और सरकार समयबद्धता सुनिश्चित करने के लिए कौन से ठोस कदम उठा रही है?

श्री अश्विनी वैष्णव: माननीय सभापति महोदय, माननीय बंसल जी ने बहुत ही important question पूछा है। मैं माननीय सांसद महोदय को जानकारी देना चाहूंगा कि इन 11 वर्षों में रेलवे के modernisation के लिए बहुत सारे काम हुए हैं। इसमें safety पर बहुत अधिक फोकस दिया गया है। Safety पर अच्छी तरह से फोकस देकर systematic तरीके से काम करके जो भी asset failure होती थी या जो भी कारण होता था, उस कारण में एक scientific तरीके से root cause analysis, reliability analysis, preventive maintenance, predictive maintenance और condition-based maintenance पर बहुत सारी नई practices start की गई हैं। इन practices का रिजल्ट भी significantly बहुत अच्छा आया है। माननीय सभापति महोदय, इन सब better maintenance practices के कारण, आज इस पूरे रेलवे नेटवर्क पर करीब 25,000 trains daily चलती हैं, इसमें asset failures reduce होकर मात्र 2 परसेंट से कम रह गई हैं, जो कि बहुत significant improvement है over the past. साथ ही साथ, अगर हम consequential accidents की बात करें, तो जो 2014 में 135 accidents थे और average 2004 से 2014 के बीच में 171 accidents थे, वे भी 90 परसेंट reduce हो गए हैं। इसमें हमारा और भी फोकस है कि हम किस तरह से एक-एक point पर मेहनत करके उसका root cause निकालकर, उसमें systematic improvement करके किस तरह से उसको और ज्यादा significantly improve करें।

माननीय सभापति महोदय, माननीय सांसद महोदय ने punctuality की भी बात की। Punctuality में railway system की overall punctuality आज 80 परसेंट touch कर गई है, जो कि बहुत ही significant achievement है। इसमें रेलवे के करीब 70 divisions में से 25 divisions ऐसे हैं, जहां पर punctuality आज 90 परसेंट से अधिक हो गई है। माननीय सभापति महोदय, मैं आपके माध्यम से with all humility, I would like to say कि आज रेलवे की punctuality में जो improvement आया है, इसके बारे में कई जगह से, कई माननीय सांसद महोदय भी कई बार messages भेजते हैं कि यह अच्छा हुआ है, हमें और improve करना चाहिए। हम कई European countries के रेलवे नेटवर्क से better punctuality में भी पहुंच गए, लेकिन इससे और ज्यादा मेहनत करनी है और इससे और better performance करना है। माननीय सभापति महोदय, ऐसा प्रधानमंत्री जी का हमेशा मार्गदर्शन है और उसमें पूरी टीम लगी हुई है।

MR. CHAIRMAN: Prof. Manoj Kumar Jha.

प्रो. मनोज कुमार झा: माननीय सभापति महोदय, आपके माध्यम से माननीय मंत्री जी से मेरा एक प्रश्न भी है और एक आग्रह भी है। क्या railway underpasses को लेकर कोई नीति-परिवर्तन हुआ है? एक आग्रह यह है, चूंकि मैं पहले भी लिख चुका हूँ कि बिहार के सुपौल में झखराही रेलवे फाटक है। वह इंजीनियरिंग कॉलेज के पास है। मैं समझता हूँ कि उस पर पहले भी बात हुई है, तो जो भी railway underpasses हैं, उनको त्वरित गति से – क्योंकि अक्सर वहाँ सामान्य जन को

दिक्कत होती रहती है। तो railway underpass को लेकर, बल्कि पूरे बिहार के लिए, मैं आपके समक्ष यह मांग रख रहा हूँ।

श्री अश्विनी वैष्णव: माननीय सभापति महोदय, प्रोफेसर मनोज कुमार झा जी ने जो विषय उठाया है, तो ROB और RUB की policy में विशेष ध्यान दिया गया है, क्योंकि यह safety का एक बहुत important factor है। जो ROBs या railway over bridges हैं, उनमें विशेषकर 100 के आसपास standard designs बनाए गए हैं, जिससे चाहे कोई भी डिपार्टमेंट हो, PWD हो, National Highway हो या रेलवे के अपने divisions हों, वे जल्दी से जल्दी उसका approval करवा सकें। महोदय, इसका result भी बहुत अच्छा आया है। अभी करीब-करीब 1,000 flyovers and underpasses एक साल में बनने लग गए हैं और देशभर में इनका प्रभाव भी अच्छा है। Underpasses में भी नए designs लेकर आए हैं, जिससे कि वहाँ जो पानी भर जाने की समस्या थी, उसमें भी एक significant improvement आया है, क्योंकि वहाँ pumping करना एक solution था, लेकिन design में change करना permanent solution है, उस पर भी काम किया गया है। जिस जगह के बारे में आपने कहा, सुपौल के बारे में, तो मैंने उसको नोट कर लिया है और मैं इसके बारे में specific जानकारी लेकर माननीय सांसद महोदय को बता दूंगा।

MR. CHAIRMAN: Now, Question No. 63.

Demand for legal guarantee for MSP

*63. SHRI MUKUL BALKRISHNA WASNIK: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) whether it is a fact that a large number of farmers and their organisations have been demanding central legislation for providing a legal guarantee for Minimum Support Price (MSP) for all agricultural produce;
- (b) whether Government will consider to enact a law which will provide such a legal guarantee; and
- (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE (SHRI SHIVRAJ SINGH CHOUHAN): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) to (c) Every year, Government fixes Minimum Support Prices (MSPs) for 22 mandated agricultural crops based on the recommendations of the Commission for Agricultural Costs & Prices (CACP), after considering the views of the State Governments and Central Ministries/Departments concerned.

The Union Budget for 2018-19 had announced the pre-determined principle to keep MSPs at levels of at least one and half times of the cost of production. Accordingly, Government had increased MSPs for all mandated Kharif, Rabi and other Commercial crops with a minimum return of 50 percent over all India weighted average cost of production from year 2018-19 onwards.

To realize the objectives of MSP Policy, after announcement of MSP, Government procures cereals and coarse cereals through Food Corporation of India (FCI) and other designated State Agencies to provide price support to the farmers. Procurement of pulses, oilseeds and copra is done under Price Support Scheme under Umbrella Scheme of Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA), in consultation with the concerned State Government as and when market price of these produce fall below the MSP. Procurement agencies under PM-AASHA Scheme are National Agricultural Cooperative Marketing Federation of India Ltd (NAFED) and National Co-operative Consumers' Federation of India Ltd. (NCCF). Cotton and Jute are also procured by Government at MSP through Cotton Corporation of India (CCI) and Jute Corporation of India (JCI), respectively.

Government offers to procure agricultural crops through designated procurement agencies and farmers have the option to sell their produce to the government agencies or in the open market whichever is advantageous to them.

Increased MSP has benefited farmers of the country which are evident from data of procurement and MSP amount paid to the farmers. The details of procurement and MSP amount paid to farmers during 2024-25 (Crop Year) are given as under:

Total Procurement (In LMT)	Total MSP Value (In Lakh Crore)
1,223	3.47

In order to incentivize the farmers contributing for the enhancement of domestic production of pulses and to reduce the dependence on imports, the Government has approved the procurement of Tur, Urad and Masur under Price Support Scheme (PSS) equivalent to 100% of the production of the State for the procurement year 2024-25. The Government has also made an announcement in Budget 2025 that the procurement of Tur (Arhar), Urad and Masur would be undertaken 100% to the production of the State for another four years upto 2028-29 through Central Nodal Agencies to achieve self-sufficiency in pulses in the country.

To make Minimum Support Prices (MSPs) more effective and transparent, a committee has been constituted on 12th July 2022. The committee constitute of farmers representatives also. The subject matter of the committee also include (i) Suggestions on practicality to give more autonomy to Commission for Agricultural Costs and Prices (CACP) and measures to make it more scientific, and (ii) To strengthen the Agricultural Marketing System as per the changing requirements of the country to ensure higher value to the farmers through remunerative prices of their produce by taking advantage of the domestic and export opportunities. The meetings of this committee are being organized regularly and till date, 6 meetings have been held. Additionally, 39 meetings of various sub-committees have also been held.

MR. CHAIRMAN: First supplementary. Shri Mukul Balkrishna Wasnik.

श्री मुकुल बालकृष्ण वासनिक: माननीय सभापति महोदय, माननीय मंत्री जी ने बड़े विस्तार से एक विवरण सभा पटल पर रखा है, लेकिन दुर्भाग्य से मुझे यह कहना पड़ता है कि मेरा सवाल, जो कि तीन हिस्सों में है, उसके किसी भी हिस्से के जवाब के रूप में इस विवरण में कहीं पर कुछ नजर नहीं आता है।

महोदय, मेरा सवाल यह है कि क्या किसान और उनके संगठन MSP के लिए legal guarantee के संदर्भ में आन्दोलन कर रहे हैं, मांग कर रहे हैं? दूसरा, क्या सरकार इस पर विचार कर रही है और कोई legal guarantee देने के लिए कोई कानून बनाने जा रही है? अगर हाँ, तो उस संदर्भ में पूरा ब्यौरा सामने रखें और अगर नहीं, तो क्यों नहीं? MSP के लिए legal guarantee सरकार देने के लिए तैयार है या नहीं, बस इतना जवाब दीजिए? ...**(व्यवधान)**...

श्री शिवराज सिंह चौहान: माननीय सभापति महोदय, मैं मुकुल जी को धन्यवाद दूँगा कि उन्होंने किसानों से जुड़ा सवाल पूछा है। पहले मैं सरकार की प्रतिबद्धता व्यक्त करना चाहता हूँ। कृषि भारत की अर्थव्यवस्था की रीढ़ है और किसान उसके प्राण तथा किसानों का कल्याण नरेन्द्र मोदी सरकार का सर्वोच्च संकल्प है। माननीय सभापति महोदय, अभी वे दुर्भाग्य की बात कर रहे थे, इसलिए मैं उनको याद दिलाना चाहता हूँ कि यह मोदी सरकार है, जिसने उत्पादन बढ़ाना, लागत घटाना और उत्पादों के ठीक दाम देना — ये तीनों काम किए हैं।

माननीय सभापति महोदय, मैं माननीय सदस्य को यह याद दिलाना चाहता हूँ कि MSP, लागत पर कम से कम 50 प्रतिशत मुनाफा देकर घोषित की जाए, यह स्वामीनाथन कमेटी ने तब सिफारिश की थी, जब इनकी यूपीए की सरकार थी। यह कैबिनेट नोट मेरे पास है। उस सरकार ने स्पष्ट इनकार कर दिया था और यह कहा था कि MSP की सिफारिश, CACP द्वारा संबद्ध घटकों की किस्त पर विचार करते हुए, वस्तु कर मानदंड पर की जाती है, अतः लागत पर कम से कम 50 परसेंट की वृद्धि निर्धारित करने से मंडी में विकृति आ सकती है और इन्होंने गारंटी नहीं दी। मैं गर्व के साथ कहता हूँ कि यह नरेन्द्र मोदी सरकार है, जिसने 2019 में यह तय किया कि लागत पर 50 परसेंट मुनाफा देकर MSP तय किया जाएगा। मैं 2013-14 की बात कर रहा हूँ, 2004-05 की बात

नहीं कर रहा हूँ। हमने केवल MSP तय नहीं किया बल्कि यूपीए सरकार 2013-14 में जितना MSP देती थी, उससे दोगुना MSP घोषित करने का काम अगर किसी ने किया है, तो वह नरेन्द्र मोदी सरकार ने किया है।

माननीय सभापति महोदय, जब उधर की सरकार थी, तब एमएसपी धान का 1,310 रुपए था, हमने उसको 2,369 रुपए कर दिया, ज्वार का 1,500 रुपए था, हमने उसको 3,699 रुपए किया, बाजरे का 1,250 रुपए था, हमने उसको 2,775 रुपए किया, रागी का 1,500 रुपए था, हमने उसको 4,886 रुपए किया, तुअर का 4,300 रुपए था, हमने उसको 8,000 रुपए किया, मूँग का 4,500 रुपए था, हमने उसको बढ़ाकर 8,768 रुपए किया, उड़द का 4,300 रुपए था, हमने उसको 7,800 रुपए किया, मूँगफली का 4,000 रुपए था, हमने उसको 7,263 रुपए किया, सूरजमुखी का 3,700 रुपए था, हमने उसको 7,721 रुपए किया। यह सारा विवरण है। वे गेहूँ पर 1,400 रुपए देते थे, हमने 2,585 रुपए देने का फैसला किया, जौ पर 1,100 रुपए देते थे, हमने 2,150 रुपए देने का फैसला किया, चने पर 3,100 रुपए देते थे, हमने 5,875 रुपए देने का फैसला किया, सरसों पर 3,050 रुपए देते थे, हमने 6,200 रुपए देने का फैसला किया।

माननीय सभापति महोदय, केवल इतना ही नहीं, बल्कि हमने एमएसपी दोगुना किया और खरीद दोगुनी की। यह विवरण मेरे पास है। मैं वह भी रखना चाहता हूँ ताकि देश सच को जाने। धान, जो आपने 2004 से 2014 तक के 10 साल में खरीदा था, वह 45 करोड़ 90 लाख मीट्रिक टन था और हमने 79 करोड़ 11 लाख मीट्रिक टन खरीदा। आपने 22 करोड़ 54 लाख मीट्रिक टन गेहूँ खरीदा और हमने 33 करोड़ 58 लाख मीट्रिक टन खरीदा।

माननीय सभापति महोदय, मैं बताना चाहता हूँ कि हाथी के दांत खाने के और दिखाने के और। आपने केवल 6 लाख मीट्रिक टन दलहन खरीदी थी, नरेन्द्र मोदी सरकार ने 1 करोड़ 89 लाख मीट्रिक टन खरीदी। आप कब खरीदते थे? आपने 47 लाख 75 हजार मीट्रिक टन तिलहन खरीदी और हमने 1 करोड़ 28 लाख मीट्रिक टन खरीदी। ...**(व्यवधान)**... आपने एमएसपी की सभी फसलें 69 करोड़ 87 लाख मीट्रिक टन खरीदीं और हमने 117 करोड़ 32 लाख मीट्रिक टन खरीदीं। यह नरेन्द्र मोदी सरकार है, जो किसान के हितों की चर्चा करती है।

माननीय सभापति महोदय, रुपयों में भी चर्चा हो जाए। आपने 4,44,000 करोड़ रुपए का धान खरीदा और हमने 14,87,000 हजार करोड़ रुपए का खरीदा। आपने 2,56,000 करोड़ रुपए का गेहूँ खरीदा और हमने 6,38,000 करोड़ रुपए का खरीदा। आपने 1,900 करोड़ रुपए की दलहन खरीदी और हमने एक लाख करोड़ रुपए की खरीदी। आपने 9,000 करोड़ रुपए की तिलहन खरीदी और हमने 67,000 करोड़ रुपए की खरीदी। माननीय सभापति महोदय, देश यह जाने। आपने 10 साल में सभी एमएसपी फसलें 7,41,000 करोड़ रुपए की खरीदीं और हमने 24,49,000 करोड़ रुपए की खरीदी।

MR. CHAIRMAN: Second supplementary; Shri Mukul Balkrishna Wasnik.

श्री मुकुल बालकृष्ण वासनिक: सभापति महोदय, मैं यही सोच रहा था कि अगर माननीय मंत्री महोदय की तरह ही सांसदों को भी अपना सवाल पूछने के लिए इतना समय मिल जाए, तो एक ही सवाल प्रश्नकाल में होगा। इतना लंबा जवाब माननीय मंत्री महोदय ने दिया, लेकिन फिर भी जो सवाल मैंने पूछा, वह अनुत्तरित है। 1,12,000 किसानों ने पिछले 10 सालों में आत्महत्या की। किसानों पर आज 28 लाख 50 हजार करोड़ रुपए का कर्ज है, हर किसान परिवार पर कम-से-कम 1 लाख रुपए का कर्ज है। यह स्थिति है। मैं लीगल गारंटी की बात क्यों कर रहा हूँ, उसकी एक मिसाल देता हूँ। 15 नवंबर, 2024 को माननीय प्रधानमंत्री नरेन्द्र मोदी महाराष्ट्र के दौरे पर थे और उस दौरे में माननीय प्रधानमंत्री जी ने सार्वजनिक सभा में यह घोषणा की कि सोयाबीन को प्रति क्विंटल 6,000 रुपये एमएसपी दूंगा। ...**(व्यवधान)**...

MR. CHAIRMAN: You are also making a big statement. Please be specific about your question.

श्री मुकुल बालकृष्ण वासनिक: 2024 निकल गया, 2025 निकल रहा है, लेकिन अब भी 6,000 रुपये प्रति क्विंटल नहीं मिला। ...

MR. CHAIRMAN: When you are not specific about your question, then, the Minister is also giving a long reply. ...**(Interruptions)**...

श्री मुकुल बालकृष्ण वासनिक: सर, बस एक मिनट। मैं माननीय मंत्री जी से यह कहना चाहता हूँ कि आपने एमएसपी की बात की। आपने कितनी खरीद की, उसकी बात की। आप एक प्रश्न का जवाब दीजिए कि आप स्वामीनाथन कमीशन द्वारा तय किये गए C2+50 per cent के आधार पर खरीद कर रहे हैं या आप A2+FL+50 per cent पर खरीद कर रहे हैं? कृपाकर के जवाब दीजिए।

MR. CHAIRMAN: Now, hon. Minister.

श्री शिवराज सिंह चौहान: माननीय सभापति महोदय:

"वो कत्ल भी करते हैं तो चर्चा नहीं होती,
हम आह भी भरते हैं, तो हो जाते हैं बदनाम!"

MR. CHAIRMAN: Hon. Minister, be brief.

श्री शिवराज सिंह चौहान: उन्होंने तो 50% मुनाफे के बाद भी घोषित करने से मना कर दिया था! मैं निवेदन कर रहा हूँ कि हम रिकॉर्ड मात्रा में एमएसपी पर खरीदने का काम कर रहे हैं। माननीय सभापति महोदय, मैं फिर कह रहा हूँ, नरेन्द्र मोदी सरकार ने यह तय किया है कि किसान जितनी तूअर, मसूर, उड़द पैदा करेगा, हमारी सरकार 100% खरीदने का काम करेगी। माननीय सभापति महोदय, मैं आईना भी दिखाना चाहता हूँ। सवाल पूछे जाते हैं, लेकिन हमको ईमानदार भी रहना चाहिए। हम सत्ता में हैं, हम क्या कर रहे हैं?

माननीय सभापति महोदय, मैं मुकुल जी को ध्यान दिलाना चाहता हूँ कि तूअर 100 परसेंट खरीदने का हमारा फैसला है। कर्नाटक की सरकार ने पिछले साल, वर्ष 2024-25 में तूअर खरीदने की बात कही, तो हमने कर्नाटक की सरकार से कहा कि आप 100% खरीदो। उन्होंने कहा कि 100 परसेंट नहीं, हमें केवल 25% की स्वीकृति दो, तब हमने उनको 25% की स्वीकृति दी, लेकिन वह भी उन्होंने नहीं खरीदी। हमने 3,06,150 एमटी की स्वीकृति दी, जबकि कर्नाटक की कांग्रेस की सरकार ने 2,16,303 मीट्रिक टन खरीदी। जो गारंटी है, उस गारंटी को भी आपकी सरकारें खरीदती नहीं हैं। महोदय, मैं पूछना चाहता हूँ कि यह क्यों होता है?

श्री मुकुल बालकृष्ण वासनिक: फार्मूला कौन-सा है, वह आप बता दीजिए।...(व्यवधान)...

श्री शिवराज सिंह चौहान: इन्होंने तो कोई फार्मूला माना ही नहीं! हमारा एक ही फार्मूला है - किसानों का कल्याण और इसी लिए हम तूअर खरीदेंगे, मसूर खरीदेंगे, उड़द खरीदेंगे। महोदय, इस देश के किसान यह जानें, इसलिए मैं इस सदन के माध्यम से यह निवेदन करना चाहता हूँ कि हमने यह भी तय किया है कि हम फल और सब्जियाँ भी खरीदेंगे। यूपीए की सरकार ने कभी भी फल और सब्जियाँ नहीं खरीदीं, लेकिन एनडीए की सरकार ने इन्हें खरीदा, चाहे वह टमाटर हो, प्याज हो या आलू हो। यहाँ तक कि हिमाचल प्रदेश की सरकार ने हमसे कहा कि सेब खरीदें, तो हमने MIS, यानी Market Intervention Scheme के अंतर्गत 1,16,571 मीट्रिक टन सेब खरीदने का काम किया। जब मिजोरम सरकार ने कहा कि अंगूर खरीदो, तो इस सरकार ने अंगूर खरीदे। आंध्र प्रदेश सरकार ने जब कहा कि लाल मिर्च खरीदो, तो हमने लाल मिर्च के भावान्तर भुगतान की अनुमति दी। जब कर्नाटक सरकार ने कहा कि अदरक खरीदो, तो हमने कर्नाटक की सरकार को अदरक खरीदने की अनुमति दी और फिर 59,948 मीट्रिक टन अदरक भी खरीदा। हमने अंगूर खरीदे, सेब खरीदे, अदरक खरीदे और मिर्च खरीदी। कर्नाटक की सरकार ने ही कहा था कि लाल मिर्च खरीदेंगे, तो हमने 73,732 मीट्रिक टन लाल मिर्च खरीदी। कर्नाटक ने कहा कि आम ज्यादा पैदा हो गए, आम खरीदिए। हमने कर्नाटक को अनुमति दी और फिर 2,50,000 मीट्रिक टन आम के भावान्तर भुगतान का काम किया। हम आम खरीद रहे हैं, हम प्याज खरीद रहे हैं, हम लाल मिर्च खरीद रहे हैं, हम सेब खरीद रहे हैं, हम अंगूर खरीद रहे हैं। आप हमसे सवाल कर रहे हैं? किसान के उत्पाद का ठीक दाम देना हमारा संकल्प है और हम किसानों के हित में इस संकल्प को हर हाल में पूरा करेंगे।

MR. CHAIRMAN: Third supplementary: Shri Amar Pal Maurya.

श्री अमरपाल मौर्य: माननीय सभापति महोदय, माननीय नरेन्द्र मोदी जी की सरकार किसानों के लिए नित नए आयाम स्थापित कर रही है, चाहे किसान सम्मान निधि हो, फसल बीमा योजना हो या अन्य महत्वपूर्ण योजनाएं हों, सब पर बारीकी से काम कर रही है। इसके लिए मैं आदरणीय प्रधानमंत्री जी और माननीय मंत्री जी को बधाई देना चाहता हूँ। मेरा माननीय मंत्री जी से प्रश्न है कि स्वामीनाथन आयोग ने एमएसपी को लागत से 50 परसेंट अधिक देने की जो सिफारिश की थी, क्या सरकार ने उसे लागू किया है? मैं माननीय मंत्री जी से यह जानना चाहता हूँ।

MR. CHAIRMAN: Hon. Minister.

श्री शिवराज सिंह चौहान: सभापति महोदय, हमने स्वामीनाथन आयोग की सिफारिशों को मानते हुए कुल लागत पर 50 परसेंट मुनाफा जोड़कर एमएसपी पर खरीद का जो सुझाव था, उसे पूरी तरह लागू किया है और उसी पर खरीद का कार्य हो रहा है और कई फसलों पर तो केवल 50 परसेंट ही नहीं, बल्कि उससे भी अधिक दाम देने का कार्य किया जा रहा है।

MR. CHAIRMAN: Fourth supplementary; Dr. John Brittas.

DR. JOHN BRITTAS: Sir, I will ask specific question to the hon. Minister who is on a campaign mode. (a) Whether there have been demands to increase the number of crops for which MSP is mandated; (b) Whether recommendations were given by the Commission for Agricultural Costs & Prices to widen the ambit of MSP coverage; and (c) Is it a fact that an amount of Rs. 1,206.69 crores remains unpaid to Kerala from Centre for the paddy procurement since 2017-18? If so, when is he going to release this fund to Kerala? Sir, specific questions!

MR. CHAIRMAN: Hon. Minister.

श्री शिवराज सिंह चौहान: सभापति महोदय, मैंने यह भी बताया कि अधिसूचित 22 फसलों के अलावा एमआईएस योजना के अंतर्गत या 'पीएम आशा' के अंतर्गत नियमों के आधार पर हम दलहन और तिलहन की भी खरीद करते हैं। अब ये बकाये की बात कर रहे हैं - यदि हिसाब बराबर होगा तो भुगतान करेंगे और यदि हिसाब में गड़बड़ी होगी तो उसकी जाँच होगी।

MR. CHAIRMAN: Fifth supplementary; Shrimati Dharmshila Gupta.

श्रीमती धर्मशीला गुप्ता: सभापति महोदय, मैं आपका आभार व्यक्त करती हूँ कि आपने मुझे देश के किसान हित में प्रश्न उठाने का अवसर दिया। मैं माननीय मंत्री जी से जानना चाहती हूँ कि 2014 से पहले एमएसपी पर फसलों की कितनी खरीद होती थी और 2014 के बाद कितनी खरीद हुई है? क्या इसमें वृद्धि हुई है? यदि हाँ, तो इसका ब्यौरा क्या है? आदरणीय मंत्री जी बताने की कृपा करें।

श्री शिवराज सिंह चौहान: माननीय सभापति महोदय, माननीय सदस्या को मैं यह बताना चाहता हूँ कि धान और गेहूँ जैसी फसलें जितनी उत्पादित होती हैं, सरकार आज उतनी ही मात्रा में खरीद रही है। 2014 से पहले इतनी खरीद नहीं होती थी और दलहन-तिलहन के मामले में तो 2014 से पहले खरीद नाम मात्र की होती थी। जैसा मैंने बताया कि 10 वर्ष में केवल 6 लाख मीट्रिक टन की खरीद हुई थी। लेकिन हमने 'पीएम-आशा योजना' बनाई और उसे लागू करके फसल को पूरी तरह से खरीदने का काम किया। एक बात और कहना चाहूँगा कि कई राज्य सरकारें खरीद में ढिलाई बरतती हैं और पूरी खरीद नहीं करतीं, जिससे किसानों को दिक्कत होती है। महोदय, इस बार मैं सदन के माध्यम से बताना चाहता हूँ कि हमने यह तय किया कि तुअर, मसूर, उड़द और चना जैसी फसलें राज्य सरकार अगर कम खरीदेगी या नहीं खरीदेगी, तो नेफेड जैसी एजेंसी के

माध्यम से सीधे जाकर खरीदने का काम करेंगे, ताकि किसान को ठीक दाम मिल सके। यह काम भी हम करेंगे। माननीय सदस्या ने जो प्रश्न पूछा है, मैं बताना चाहता हूँ कि 2004 से 2014 के बीच खरीफ की जो एमएसपी फसलें थीं, वे केवल 46 करोड़, 79 लाख मीट्रिक टन खरीदी गई थीं, जबकि इस सरकार ने 81 करोड़ 86 लाख मीट्रिक टन खरीदी। रबी की फसल 23 करोड़, 2 लाख मीट्रिक टन खरीदी गई थी, उस समय जब यूपीए की सरकार थी। एनडीए की सरकार ने 35 करोड़, 40 लाख मीट्रिक टन खरीदी है और अलग-अलग दलहन और तिलहन की खरीदी। जैसा अभी मैंने बताया तिलहन 47 लाख, 75 हजार मीट्रिक टन खरीदी जाती थी। एनडीए की सरकार ने 1 करोड़, 28 लाख मीट्रिक टन खरीदी है। दलहन 6 लाख, 29 हजार मीट्रिक टन दस साल में खरीदी, हमने 1 करोड़, 89 टन खरीदी है। किसान को उसके उत्पाद का पूरा दाम देने का हमने प्रयास किया है।

MR. CHAIRMAN: Question No. 64. Shri Milind Murli Deora; not present. Any supplementaries?

Establishment of AI hub in Andhra Pradesh

*64. SHRI MILIND MURLI DEORA: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether Government has approved or proposed an AI Hub in Andhra Pradesh;
- (b) if so, the details including nodal agency, investment and proposed application areas;
- (c) whether it falls under the IndiaAI Mission or Digital India FutureLABS and its operationalisation timeline;
- (d) whether similar hubs or Centres of Excellence (CoE) are proposed in other States, including Maharashtra;
- (e) the States identified and criteria adopted; and
- (f) measures taken to promote collaboration among Government, academia and startups for responsible AI development?

THE MINISTER FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ASHWINI VAISHNAW): (a) to (f) A Statement is laid on the Table of the House.

Statement

(a) to (f) India's AI strategy is based on the Hon'ble Prime Minister's vision of democratizing technology. It aims to address India centric challenges and create opportunities.

India's AI experts contribute meaningfully in global AI development. Stanford University estimates that India contributes to 9% of global AI development papers. Further, India contributes about 20% of AI projects on GitHub.

IndiaAI Mission:

In March 2024, Government of India launched IndiaAI mission with outlay of Rs 10,372 Cr for development of the overall AI ecosystem in the country. Details of 7 pillars of India AI Mission are at **Annexure-I**.

In less than 18 months, India AI Mission has set up a foundation for development of AI ecosystem in the country:

- More than 38 thousand GPUs for common compute facility have been onboarded, which are being provided to Indian start-ups and academia at an affordable rate.
- Ten teams have been shortlisted for development of indigenous foundational models or Large Language Models.
- Thirty applications have been approved for developing India specific AI applications.
- More than eight thousand undergraduate students, five thousand post graduate students and five hundred PhD students are supported for talent development.
- 27 India Data and AI labs have been established and 174 more have been approved.

Shaping global debate on AI: India is actively participating in shaping global debate on development, usage and safety of AI. India was the founder chair of Global Partnership on Artificial Intelligence (GPAI). India was able to carve out consensus on AI during the G20 communique.

AI Impact Summit: India is hosting the global AI Impact Summit on 19-20 February 2026. The Summit will focus on people, planet and progress. More than 200 pre-summit events have been organized so far with more than 1.15 Lakh participants from around the world.

Google AI Hub in Visakhapatnam: Encouraged by the Government's initiatives, the private sector is increasingly investing in AI in India.

Google has recently announced the establishment of an Artificial Intelligence (AI) Hub in Visakhapatnam (Vizag), Andhra Pradesh. This investment of approximately 15 billion US dollars marks Google's largest investment in India to date.

Various State Governments are developing policies to attract investments in AI and data centers. Amazon Web Services (AWS) is setting up a datacenter in Maharashtra at a cost of 8.3 billion US dollars.

Annexure 1

Pillars of India AI Mission

1. IndiaAI Compute pillar

- A national AI compute capacity has been operationalised through empanelled AI service providers offering GPU access on cloud at subsidised rates to eligible users.
- As on date, **38,231 GPUs** have been onboarded from 14 empanelled service providers under the IndiaAI Compute Capacity framework.
- The Government of India provides access to these GPUs at subsidised rates. The average rate is approximately **Rs 65 per GPU per hour**, except for select high-end GPUs.
- Apart from compute, empanelled providers are delivering storage, networking, AI platforms and other supporting services necessary for AI model development and deployment.

2. IndiaAI Application Development Initiative

- This pillar aims to develop AI applications for India specific challenges in sectors such as climate change and disaster management, healthcare, agriculture, governance, and assistive technologies for learning disabilities.
- As on date, 30 (thirty) applications have been approved.
- In addition, sector-specific hackathons have been organized in partnership with other ministries and government institutions.
- Ex. IndiaAI launched the CyberGuard AI Hackathon in collaboration with the Indian Cybercrime Coordination Centre (I4C) under the Ministry of Home Affairs to develop AI-driven solutions for cybersecurity.

3. AIKosh

- AI Kosh provides seamless access to AI-ready datasets, models, computational resources, tools, community features, and secure, permission-based access mechanisms.
- Available resources serve as building blocks for developers, allowing them to focus on core AI functionality instead of recreating modules.
- 251 AI models and more than 27 development toolkits specific to India are available on the platform.
- The platform has attracted more than 1.4 Lakh visits, more than 10 thousand registered users.

4. IndiaAI Foundation Models

- Government aims to develop India's own Large Multimodal Models (LMMs) trained on Indian datasets and languages. It is to ensure sovereign capability and global competitiveness in generative AI.
- **Twelve (12) organisations and consortia**, including startups, industry players and academic institutions, including Sarvam AI, Soket AI, Gnani AI, Gan AI, Avatar AI, IIT Bombay Consortium (BharatGen), GenLoop, Zentieg, Intellihealth, Shodh AI, Fractal Analytics Ltd. and Tech Mahindra Maker's Lab, have been selected for developing Large and Small Language Models based on Indian datasets.
- The resulting AI models are intended to contribute to the open-source ecosystem and support innovation across India's startup and research community.

5. IndiaAIFutureSkills

- To develop AI skilled professionals in India by increasing the number of graduates, post-graduate and PhDs in AI domain. Government is providing support to:
 - 500 PhD fellows
 - 5,000 post graduates
 - 8,000 undergraduates
- **27 IndiaAI Data and AI Labs** have been established in Tier-2 and Tier-3 cities, in collaboration with NIELIT, to impart foundation-level courses on AI, data and related fields such as Data Annotation, Data Curation, Data Cleaning, Data Science, etc.
- **174 ITIs and Polytechnics across 27 States/UTs** have been approved for setting up additional IndiaAI Data and AI Labs.

- Under the IndiaAIFutureSkills initiative, the Government is supporting AI capacity building through fellowships for PhD, postgraduate and undergraduate students, with **more than 228 fellowships awarded** till date.

6. IndiaAI Startup Financing

- To provide financial assistance to AI start-ups.
- IndiaAI Startups Global program was launched in March 2025 in collaboration with Station F (Paris) and HEC Paris. 10 Indian AI startups are being helped in expanding into the European market.

7. Safe & Trusted AI

- To balance innovation with strong governance frameworks to ensure responsible AI adoption.
- 13 projects have been selected addressing issues like machine unlearning, bias mitigation, privacy-preserving machine learning, explainability, auditing tools, and governance testing framework. Details are placed at **Annexure-II**.
- An expression of interest was published on 09th May 2025 for onboarding partner institutions for setting up the IndiaAI Safety Institute.

Annexure-II

Details of projects selected under the Safe and Trusted Pillar

NAME OF THE THEME	SELECTED APPLICANT	TITLE OF THE PROJECT
Machine Unlearning	IIT Jodhpur	Machine Unlearning in Generative Foundation Models
Synthetic Data Generation	IIT Roorkee	Design and Development of Method for Generating Synthetic Data for Mitigating Bias in Datasets; and Framework for Mitigating Bias in Machine Learning Pipeline for Responsible AI
AI Bias Mitigation Strategy	National Institute of Technology Raipur	Development of Responsible Artificial Intelligence for Bias Mitigation in Health Care Systems

Explainable AI Framework	DIAT Pune and Mindgraph Technology Pvt. Ltd.	Enabling Explainable and Privacy Preserving AI for Security
Privacy Enhancing Strategy	IIT Delhi, IIIT Delhi, IIT Dharwad and Telecommunication Engineering Center (TEC)	Robust Privacy-Preserving Machine Learning Models
AI Ethical Certification Framework	IIIT Delhi and Telecommunication Engineering Center (TEC)	Tools for assessing fairness of AI model
AI Algorithm Auditing Tool	Civic Data Labs	ParakhAI: An open-source framework and toolkit for Participatory Algorithmic Auditing
AI Governance Testing Framework	Amrita Vishwa Vidyapeetham and Telecommunication Engineering Center (TEC)	Track-LLM, Transparency, Risk Assessment, Context & Knowledge for Large Language Models
Deepfake Detection Tool	IIT Jodhpur (CI) & IIT Madras	Saakshya: Multi-Agent, RAG-Enhanced Framework for Deepfake Detection and Governance
	IIT Mandi & Directorate of Forensic Services, Himachal Pradesh	AI Vishleshak: Improving Audio-Visual Deepfake Detection and Handwritten Signature Forgery Detection with Adversarial Robustness, Explainability & Domain Generalization
	IIT Kharagpur	Real-Time Voice Deepfake Detection System
Bias Mitigation	Digital Futures Lab & Karya	Evaluating Gender Bias in Agriculture LLMs - Creating Digital Public Goods (DPG) for Benchmarking and Fair Data Work

Penetration Testing & Evaluation	Globals ITES Pvt Ltd & IIIT Dharwad	Anvil: Penetration Testing & Evaluation Tool for LLM and Generative AI
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MR. CHAIRMAN: Shri Masthan Rao Yadav Beedha.

SHRI MASTHAN RAO YADAV BEEDHA: Sir, I thank you for giving me the opportunity. Under the able leadership of the Chief Minister of Andhra Pradesh, Nara Chandrababu Naidu Garu, Andhra Pradesh is positioning itself as a national AI hub with more than 26 billion dollars invested into Visakhapatnam to make it the data centre capital of India and the world. Andhra Pradesh is simultaneously pushing the AI-driven governance and education in our capital city, Amaravati, announcing an AI university with global partnership with NVIDIA and embedding AI and tools like ChatGPT in school curricula to build a long-term talent pipeline. With India set to host the AI World Summit in 2026, I would like to ask the hon. Minister as to whether there are any plans to host events in different cities during the Summit. If so, could our State be considered as a host for one of the events?

SHRI ASHWINI VAISHNAW: Sir, the hon. Member has raised a very important point. Indeed, India is emerging as a major player in the entire development of technology whether it is AI, whether it is semi-conductors, whether it is drone technology. Everywhere, the focus is on getting a major say in the way the technology is being developed and it is part of that initiative that the AI Impact Summit will be organised in February, 2026; and, as a run up to that Impact Summit, more than 200 events have been organised throughout the country. Like the way G20 was organised throughout the country, in the same way, the AI Impact Summit is also being organised throughout the country. More than two lakh students and researchers have already participated in the side events so far, in the run up to the main Summit. This is really giving a very good exposure to the young minds so that they also understand what the world of technology is moving towards. Indeed, Andhra is an integral part of that journey like every other State. I would also like to thank the hon. Member for raising the point of AI hub in Andhra. Yes, there are so many new data centres getting established throughout the country whether it is Andhra, Maharashtra or Uttar Pradesh. Everywhere, new data centres are coming up which is a great infrastructure for the new world, where productivity and new technology is going to play a major role in our daily lives as well as in our professional lives.

MR. CHAIRMAN: Next supplementary question; Shri Neeraj Dangi.

श्री नीरज डांगी: माननीय सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री महोदय से जानना चाहूँगा कि सरकार द्वारा एआई हब्स स्थापित करने के लिए कौन-कौन से शहर और स्थान तय किए गए हैं? इनका चयन किन मापदंडों के आधार पर किया गया है और इन एआई हब्स में अनुसंधान एवं नवाचार को बढ़ावा देने के लिए सरकार किन उद्योगों और स्टार्टअप्स के साथ सहयोग कर रही है?

श्री अश्विनी वैष्णव: माननीय सभापति महोदय, एआई हब्स, एआई डेटा सेंटर, एआई फैसिलिटीज़, एआई लैब्स - इन सबको डेवलप करने के लिए देश भर में इंडियाएआई मिशन के तहत काम किया जा रहा है। माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी ने टेक्नोलॉजी को डेमोक्रेटाइज़ करने का विज़न दिया है। इस विज़न के तहत, चाहे डिजिटल इंडिया हो, इलेक्ट्रॉनिक्स मैन्युफैक्चरिंग हो या एआई मिशन हो, इन सबमें देश भर में नागरिकों को एम्पावर किया जा रहा है कि वे टेक्नोलॉजी का यूज करें और अपने नए सॉल्यूशन्स निकालें। देश में कई जगहों पर एआई के क्षेत्र में अलग-अलग तरह के काम चल रहे हैं। मैं आपको बताना चाहता हूँ कि एआई मिशन के कुल सात पिलर्स हैं। उन सात पिलर्स के बारे में इस आंसर की स्टेटमेंट के एनेक्शर वन में डिटेल्ड वर्णन दिया गया है। इनमें सबसे पहला पिलर एआई कॉमन कम्प्यूट फैसिलिटी है, जिसके तहत देश के सभी छात्रों को एक नई फैसिलिटी मिल पाएगी। यदि वे स्वयं ऐसी सुविधा एस्टैब्लिश करना चाहते, तो वह बहुत महंगी होती, इसीलिए प्रधान मंत्री जी ने टेक्नोलॉजी को डेमोक्रेटाइज़ बनाने के इस विज़न के तहत कॉमन कम्प्यूट फैसिलिटी क्रिएट करवाई, जिसमें छात्रों के लिए 38,000 जीपीयूज़ आज भी उपलब्ध हैं। इसकी कॉस्ट दुनिया में लगभग तीन डॉलर प्रति यूनिट के आसपास आती है, जबकि यहाँ पर इसे छात्रों को लेस दैन वन डॉलर पर अवेलेबल कराया गया है।

माननीय सभापति महोदय, इसके साथ ही, अभी तक 30 ऐसी एप्लीकेशन्स एपूव की जा चुकी हैं, जो देश के नागरिकों के लिए डिज़ास्टर मैनेजमेंट, क्लाइमेट चेंज, हेल्थकेयर, एग्रीकल्चर, गवर्नेंस, लर्निंग डिसेंबिलिटीज़ को ओवरकम करने जैसे क्षेत्रों में उपयोग की जाएंगी। इसके अलावा, एआई कोष के माध्यम से लगभग 251 एआई मॉडल्स, जो कि ओपन-सोर्स मॉडल्स हैं, वे अपलोड किए गए हैं, जिन्हें उपयोग करके छात्र कई जगहों पर नई इनोवेशंस कर रहे हैं। भारत की डिजिटल सॉवरेन्टी के विज़न के तहत, लगभग बारह ऑर्गेनाइज़ेशन्स ऐसी हैं, जो आज एआई फाउंडेशनल मॉडल्स डेवलप कर रही हैं। इसमें बहुत अच्छी प्रोग्रेस हुई है। एआई मिशन के तहत, फ्यूचर स्किल्स के लिए पाँच सौ पीएचडी फेलोज़, पाँच हजार पोस्ट-ग्रेजुएट्स और आठ हजार अंडर-ग्रेजुएट्स को सपोर्ट करने का प्रावधान किया गया है। 27 डेटा लैब्स और एआई लैब्स स्थापित की गई हैं, जिनका पूरा फोकस टियर-2 और टियर-3 सिटीज़ में जाने का है। इनमें कई तरह की ट्रेनिंग दी जा रही है, कई प्रकार की रिसर्च की जा रही है - डेटा Annotation, डेटा क्यूरेशन, डेटा क्लीनिंग और डेटा साइंसेज़ पर कम्प्लीट रिसर्च और ट्रेनिंग उपलब्ध करवाई जा रही है। 174 आईटीआईज़ और पॉलिटेक्निक का अक्रॉस 27 स्टेट्स एंड यूनियन टेरिटरीज़ में डेवलपमेंट किया जा रहा है।

माननीय सभापति महोदय, एआई स्टार्टअप्स की फाइनेंसिंग के लिए और एआई की सेफ्टी के कन्सर्न को ध्यान में रखते हुए, एआई सेफ्टी इंस्टीट्यूट में 13 प्रोजेक्ट्स चलाए जा रहे हैं। तो हम कह सकते हैं कि देश में बहुत ही कम्प्रिहेंसिव एआई मिशन का काम चल रहा है।

SHRI SUJEET KUMAR: Sir, I would like to take this opportunity to compliment our hon. Prime Minister for articulating his vision of making India a 1 trillion dollar digital economy. Also, I wish to commend the hon. Minister for his leadership in implementing that vision, and his Ministry, MeitY, has been largely responsible for implementation of this vision. Sir, the hon. Minister spoke at length about the India AI Mission and also the answer which, I have in front of me, gives a detailed response to the various components of this Mission and its activities. My specific query to the Minister is: What the Ministry is doing under the AI Mission to support AI-based startups because we have so many promising startups in the country today who are leveraging the power of AI to solve the challenges of our country. He briefly mentioned about AI Startup financing, but I would really appreciate if he could give some detailed elaboration.

SHRI ASHWINI VAISHNAW: Hon. Chairman, Sir, the hon. Member has raised a very important point. The Startup support and Startup financing is a major part of the IndiaAI mission. We are working with the venture capital, we are working with incubators and we are working with universities to make sure that the Startups get the support that they need. Some of the common computing facilities which has been provided under this AI Mission is also supporting the Startups in reducing their cost of development. Today, as per the industry estimates, almost 30 per cent of all Startups are, basically, AI-based Startups and that is a very major achievement for the country. In the last 11 years, India has emerged as the third largest Startup ecosystem. Hon. Chairman, Sir, 11 years ago, we had just about 400 Startups, and, today, we have more than 1,70,000 Startups and more than 100 unicorns. That is the success of our Prime Minister's focus on innovation and the programme of Startup India.

MR. CHAIRMAN: Shrimati Sudha Murty.

SHRIMATI SUDHA MURTY: Thank you, Sir, for giving me an opportunity. Sir, as we all know, AI is very important. I know in February, we have a World Summit. Many global leaders are coming. But we, in Rajya Sabha, the elderly people, House of Elders it is called, should be trained to understand it because AI is not something meant only for youngsters in engineering colleges or in management. We should

know how AI is used in agriculture because agriculture is our backbone. AI is also used in culture, which is our history and culture of India. AI is used in medicine. AI is used in every part of life. But, how we will get that idea unless the Ministry gives us training or lectures are arranged for all our Members in Rajya Sabha? We will all participate in those discussions.

SHRI ASHWINI VAISHNAW: Hon. Chairman, Sir, the hon. Member has raised a very important point. I would like to say that the focus of the IndiaAI Mission is on climate change, disaster management, healthcare, agriculture, - Agriculture is the backbone of our economy; that is again a big focus - to which the hon. Member referred to, governance, culture and assistive technologies for learning disabilities. These are the sectors that we are specifically supporting as a part of the IndiaAI Mission.

MR. CHAIRMAN: Dr. Fauzia Khan.

DR. FAUZIA KHAN: Thank you, Sir, for giving me the opportunity. Since the NASSCOM, BCG AI Adoption Index 2023 highlights significant regional disparities in AI readiness and access to compute resources, may I ask whether the Ministry has assessed if the proposed AI hub in Andhra Pradesh addresses these gaps? Why have the criteria for selecting States under the IndiaAI Mission not been publicly released?

SHRI ASHWINI VAISHNAW: The AI companies and the firms which are setting up their data centres, they decide which place they would like to go. And, absolutely, in the spirit of cooperative federalism, we support whichever firm or whichever industry or whichever industry participant wants to come to India. We look at the entire country as one country and wherever they want to set up, we support from our side. That is the philosophy with which we are working. From the Government Mission, the AI Mission, we are covering the entire country in a very regionally balanced way. That is what I would like to assure the hon. Member. And, I have given the numbers in the past, how many numbers of data labs and how many number of AI hubs we are setting up as a part of the AI Mission, which is throughout the States and UTs in the country.

MR. CHAIRMAN: Now, next Question... ...*(Interruptions)*...

Funds released and increasing number of workdays under MGNREGA

*65. SHRI RAMJI LAL SUMAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the State-wise details of the funds released under the MNREGA over the past three years;
- (b) whether Government would consider to provide more funds under MNREGA to revive the rural economy;
- (c) whether Government would consider increasing the number of workdays under the scheme so that workers can receive 100 days of employment, in view of inability to achieve 100 days of work; and
- (d) the number of new job card holders added and deleted under MNREGA in the past three years?

THE MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) State/Union Territory (UT)-wise details of funds released under Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) during the last three financial years i.e 2022-23, 2023-24 and 2024-25 are given at **Annexure-I**.

(b) Since Mahatma Gandhi NREGS is a demand driven wage employment Scheme, budgetary outlay is determined based on the anticipated demand for employment in a particular financial year. The Ministry undertakes regular assessments of fund requirements based on demand and seeks additional funds from the Ministry of Finance as and when required for meeting the demand for work on the ground.

Here, it is also to be noted that for the financial year 2024-25, budget allocation of Rs. 86,000 crore was made, which was the highest ever allocation for scheme at the Budget Estimate (BE) stage since inception. In the financial year 2025-26, the Government has retained this allocation at Rs. 86,000 crore, ensuring continued support for the scheme.

(c) The Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), 2005, is an Act to provide for the enhancement of

Original notice of the question was received in Hindi.

livelihood security of the households in rural areas of the country by providing at least one hundred days of guaranteed wage employment in every financial year to every household whose adult members volunteer to do unskilled manual work.

The Ministry mandates the provision of an additional 50 days of wage employment (beyond the stipulated 100 days) to every Scheduled Tribe Household in a forest area, provided that these households have no other private property except for the land rights provided under the Forest Rights Act (FRA), 2006.

In addition to this, there is a provision for providing up to an additional 50 days of wage employment in a financial year in drought/natural calamity-affected notified rural areas. Further, as per Section 3(4) of the Act, the State Governments may make provision for providing additional days of employment beyond the period guaranteed under the Act from their own funds.

The responsibility of implementation of the Mahatma Gandhi NREGS is vested with the Government of concerned States/UTs. The Scheme guarantees up to 100 days of wage employment subject to demand for work by the eligible beneficiaries. In the FY 2025-26 (as on 01.12.2025), 99.81% of the eligible rural households have been offered employment against their demand.

The Ministry continues to closely monitor the implementation of the scheme and provides necessary support to States to ensure that all eligible rural households are able to access employment as per their demand under the Mahatma Gandhi NREGS.

The Central Government has initiated several measures to generate awareness about the scheme. These include, (i) to initiate appropriate Information Education and Communication (IEC) campaigns including wall paintings for the wide dissemination of the provisions of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005, (ii) to expand scope and coverage of demand registration system to ensure that demand for work under Mahatma Gandhi NREGA does not go unregistered, (iii) prepare plans in a participatory mode and approve them in the Gram Sabha, (iv) Organization of 'Rozgar Diwas'.

(d) State/Union Territory(UT)-wise number of new job card issued and deleted under Mahatma Gandhi NREGS during the last three financial years i.e 2022-23, 2023-24 and 2024-25 are given at **Annexure-II**.

Annexure-I

State/Union Territory (UT)-wise details of funds released under Mahatma Gandhi NREGS during the last three financial years financial year 2022-23 to 2024-25 (Rs. in Crores)				
S. No.	States/UTs	2024-25	2023-24	2022-23
1	Andhra Pradesh	7707.21	7353.67	8008.81
2	Arunachal Pradesh	560.70	427.35	578.32
3	Assam	1929.70	2221.38	2056.49
4	Bihar	6715.83	6200.03	6402.23
5	Chhattisgarh	3354.85	2895.12	3420.39
6	Goa	3.70	0.88	5.05
7	Gujarat	1540.54	1802.26	1694.60
8	Haryana	590.19	477.87	373.99
9	Himachal Pradesh	1203.28	1000.96	1164.85
10	Jammu & Kashmir	1151.20	921.60	1051.00
11	Jharkhand	2705.64	2922.27	2719.03
12	Karnataka	5709.90	5431.67	6218.59
13	Kerala	3136.44	3532.57	3830.97
14	Madhya Pradesh	6252.03	5891.65	5707.47
15	Maharashtra	4420.32	3041.48	2545.89
16	Manipur	581.99	0.95	1086.63
17	Meghalaya	1155.09	913.86	1118.77

18	Mizoram	611.65	507.96	540.40
19	Nagaland	287.85	641.50	839.76
20	Odisha	3763.80	4906.78	4707.52
21	Punjab	1331.61	1169.84	1182.14
22	Rajasthan	7581.87	8683.98	9648.65
23	Sikkim	97.57	112.19	92.71
24	Tamil Nadu	7585.49	12616.53	9745.72
25	Telangana	3825.31	3520.87	2992.21
26	Tripura	1041.70	1043.59	925.34
27	Uttar Pradesh	9721.48	9844.25	10650.64
28	Uttarakhand	626.43	553.81	792.66
29	West Bengal *	0.00	0.00	1.33
30	Andaman & Nicobar	4.44	0.00	9.60
31	Dadra & Nagar Haveli Daman & Diu	9.02	2.21	0.00
32	Lakshadweep	0.32	0.00	24.95
33	Puducherry	40.56	58.77	69.00
34	Ladakh	85.98	62.64	1.62
	Total	85333.70	88760.50	90207.30

* Release of funds under Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) to the State of West Bengal was stopped since 09th March, 2022 as per provision of Section 27 of Mahatma Gandhi National Rural Employment Guarantee Act, 2005, due to non-compliance of directives of Central Government.

Annexure-II

S. No.	State	2022-23		2023-24		2024-25	
		No. of Job cards deleted	No. of Job cards included	No. of Job cards deleted	No. of Job cards included	No. of Job cards deleted	No. of Job cards included
1	Andhra Pradesh	2882724	194462	370326	271443	148478	312851
2	Arunachal Pradesh	8875	24736	12869	26745	15651	29200
3	Assam	157138	652147	282142	114642	576220	316338
4	Bihar	5870225	1099870	2112092	1000169	981284	8073882
5	Chhattisgarh	264839	84719	294544	112761	399026	278219
6	Goa	21	645	24	369	53	441
7	Gujarat	146141	142085	338533	94251	53616	622668
8	Haryana	11028	38389	8834	69744	6237	103364
9	Himachal Pradesh	18119	35869	15543	36674	4559	46205
10	Jammu And Kashmir	38388	41100	73015	23502	30123	95742
11	Jharkhand	954252	457800	324524	823815	176956	533061
12	Karnataka	203185	448664	96036	216248	27286	180488
13	Kerala	110722	110922	218752	84672	89300	92186
14	Ladakh	1421	1008	897	652	452	789
15	Madhya Pradesh	366349	537388	695278	486788	51890	588872
16	Maharashtra	72863	454016	37625	707659	26449	597993

17	Manipur	3153	5806	5778	14623	6395	21704
18	Meghalaya	3832	22702	15375	23206	13181	42502
19	Mizoram	4149	7891	4902	7314	9988	11061
20	Nagaland	2528	10811	3759	7995	8999	22596
21	Odisha	2370031	352401	523622	340742	286009	880997
22	Punjab	340659	85269	69225	81560	20981	167969
23	Rajasthan	634800	245390	393797	259829	55563	479493
24	Sikkim	1409	1779	2133	2159	1969	1701
25	Tamil Nadu	315049	249091	653677	289063	633820	168580
26	Telangana	510683	64611	84744	105652	80166	84168
27	Tripura	5938	18757	20798	15578	8742	27075
28	Uttar Pradesh	4858064	756055	3315158	491733	91568	1510546
29	Uttarakhand	148098	24081	44229	27515	45150	31360
30	West Bengal	2177536	213838	169691	1726	9026	4581
31	Andaman and Nicobar	143	446	70	616	308	428
32	Dadra & Nagar Haveli Daman & Diu	0	89	2	186	14	1184
33	Lakshadweep	18	76	52	165	37	36
34	Puducherry	4394	1284	606	4691	480	2043
	Total	22486774	6384197	10188652	5744487	3859976	15330323

(As per NREGASoft)

SHRI DEREK O'BRIEN: Sir, I have a suggestion. The Question Hour is normally for one hour. My request to you, Sir, is that since all the IndiGo flights today from Delhi are cancelled, we should carry on for one more hour; everyone, Ministers also would want. Sir, we cannot go anywhere. All the flights are cancelled.

MR. CHAIRMAN: That is okay. But this point has already been replied to. Question Hour is over. The House stands adjourned to meet at 2.00 p.m.

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at two of the clock,

MR. CHAIRMAN *in the Chair.*

PRIVATE MEMBERS' BILLS

MR. CHAIRMAN: Now, Private Members' Business. Bills to be introduced. The National Committee for Protection of Media Persons Bill, 2024 - Shri Mohammed Nadimul Haque.

The National Committee for Protection of Media Persons Bill, 2024

SHRI MOHAMMED NADIMUL HAQUE (West Bengal): Sir, allow me to speak just one sentence on this Bill. The Bill seeks to address a legal and institutional gap in the protection of media persons facing violence, arbitrary censorship, intimidation and criminalization and it establishes a statutory framework for pre-emptive and remedial safeguards to a dedicated national authority.

MR. CHAIRMAN: You introduce the Bill.

SHRI MOHAMMED NADIMUL HAQUE: Sir, I move for leave to introduce a Bill to provide for the establishment of a National Committee for Protection of Media Persons for the effective prevention of violence in cases related to arbitrary censorship, intimidation, assault, or risk to free speech of media and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI MOHAMMED NADIMUL HAQUE: Sir, I introduce the Bill.

MR. CHAIRMAN: The Surrogacy Laws (Amendment) Bill, 2024 - Shri Mohammed Nadimul Haque.

The Surrogacy Laws (Amendment) Bill, 2024

SHRI MOHAMMED NADIMUL HAQUE (West Bengal): Sir, the Bill's *Statement of Objects and Reasons* links these amendments to constitutional provisions given in Articles 14, 15 and 21 and judicial observations that emphasize legislative reforms for inclusivity. The amendments are drafted to remain within the framework of altruistic surrogacy while correcting structural exclusions in the principal Act.

MR. CHAIRMAN: You introduce the Bill.

SHRI MOHAMMED NADIMUL HAQUE: Sir, I move for leave to introduce a Bill to amend the Surrogacy (Regulation) Act, 2021 and the Assisted Reproductive Technology (Regulation) Act, 2021.

The question was put and the motion was adopted.

SHRI MOHAMMED NADIMUL HAQUE: Sir, I introduce the Bill.

MR. CHAIRMAN: Now, the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Amendment Bill, 2024 - Shri Mohammed Nadimul Haque.

The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Amendment Bill, 2024

SHRI MOHAMMED NADIMUL HAQUE (West Bengal): Sir, the Bill aims to close the gaps in the 2013 law by making it gender neutral and applicable to the informal workforce. It aligns with Articles 14, 15 and 21 and draws from *NALSA v/s Union of India* to affirm constitutional protection for all persons.

MR. CHAIRMAN: You introduce the Bill.

SHRI MOHAMMED NADIMUL HAQUE: Sir, I move for leave to introduce a Bill further to amend the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013.

The question was put and the motion was adopted.

SHRI MOHAMMED NADIMUL HAQUE: Sir, I introduce the Bill.

MR. CHAIRMAN: The Criminal Laws (Amendment) Bill, 2024 - Shri Raghav Chadha; not present. The Public Examinations (Prevention of Unfair Means) Amendment Bill, 2024 - Shri Raghav Chadha; not present. The Representation of the People (Amendment) Bill, 2024 - Shri Raghav Chadha; not present. The Right to Free Cancer Treatment Bill, 2024 - Shri Sanjay Singh; not present. The Urban Areas (Development and Regulation) Bill, 2024 - Dr. Bhim Singh.

The Urban Areas (Development and Regulation) Bill, 2024

डा. भीम सिंह (बिहार): महोदय, मैं प्रस्ताव करता हूँ कि देश में शहरी क्षेत्रों के विनियमन और विकास को सुनिश्चित करने के लिए शहरी क्षेत्र (विकास और विनियमन) समिति की स्थापना और तत्संसक्त या उसके आनुषंगिक विषयों का उपबंध करने के लिए विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

The question was put and the motion was adopted.

डा. भीम सिंह: महोदय, मैं विधेयक को पुरःस्थापित करता हूँ।

MR. CHAIRMAN: The Constitution (Amendment) Bill, 2025 (Amendment of the Preamble); Shri Bhim Singh.

The Constitution (Amendment) Bill, 2025 (amendment of the Preamble)

डा. भीम सिंह (बिहार): महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान का और संशोधन करने के लिए विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

The question was put and the motion was adopted.

डा. भीम सिंह: महोदय, मैं विधेयक को पुरःस्थापित करता हूँ।

MR. CHAIRMAN: The Legislative Impact Assessment Bill, 2024; Shri K.R. Suresh Reddy.

The Legislative Impact Assessment Bill, 2024

SHRI K.R. SURESH REDDY (Telangana): Sir, I move for leave to introduce a Bill to establish mandatory procedures for evaluating the impact of enacted legislation within each Ministry of the Central Government, creating Legislative Impact Assessment Units to ensure comprehensive assessments, administrative planning, stakeholder engagement, and centralised oversight through a Legislative Impact Assessment Committee and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI K.R. SURESH REDDY: Sir, I introduce the Bill.

MR. CHAIRMAN: The Representation of the People (Amendment) Bill, 2024; Shrimati Jebi Mather Hisham.

The Representation of the People (Amendment) Bill, 2024

SHRIMATI JEBI MATHER HISHAM (Kerala): Sir, I move for leave to introduce a Bill further to amend the Representation of the People Act, 1950.

The question was put and the motion was adopted.

SHRIMATI JEBI MATHER HISHAM: Sir, I introduce the Bill.

MR. CHAIRMAN: The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Amendment Bill, 2024 - Shrimati Jebi Mather Hisham.

The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Amendment Bill, 2024

SHRIMATI JEBI MATHER HISHAM (Kerala): Sir, I move for leave to introduce a Bill further to amend the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013.

The question was put and the motion was adopted.

SHRIMATI JEBI MATHER HISHAM: Sir, I introduce the Bill.

MR. CHAIRMAN: The Bharatiya Nyaya Sanhita (Amendment) Bill, 2024 - Shri Haris Beeran; not present. The Constitution (Amendment) Bill, 2024 (amendment of articles 243D and 243T) - Shri Haris Beeran; not present. The Census (Amendment) Bill, 2025 - Shri Haris Beeran; not present. The Bharatiya Nyaya Sanhita (Amendment) Bill, 2024 - Shri Prakash Chik Baraik; not present. The Airline Passengers' Rights Bill, 2024 - Shrimati Priyanka Chaturvedi; not present. ...*(Interruptions)*...

SOME HON. MEMBERS: Sir, no flights!

MR. CHAIRMAN: No flights means, they should be available here.

The Employees' Wellbeing Bill, 2025 - Shrimati Priyanka Chaturvedi; not present. The Regulation of Animal Breeding Bill, 2025 - Shrimati Priyanka Chaturvedi; not present. The National Commission for Welfare of Sugarcane Farmers and Workers Bill, 2024 - Shri Iranna Kadadi; not present. The National Food Security (Amendment) Bill, 2024 - Shri Iranna Kadadi; not present. The Child and Adolescent Labour (Prohibition and Regulation) Amendment Bill, 2024 - Shri Iranna Kadadi; not present. The Right to Information (Amendment) Bill, 2025 - Shri Saket Gokhale.

The Right to Information (Amendment) Bill, 2025

SHRI SAKET GOKHALE (West Bengal): Sir, the Bill seeks to set a timeline for the Central Information Commission to dispose second appeals under the RTI Act within 30 days.

MR. CHAIRMAN: You introduce the Bill.

SHRI SAKET GOKHALE: Sir, I move for leave to introduce a Bill further to amend the Right to Information Act, 2005.

The question was put and the motion was adopted.

SHRI SAKET GOKHALE: Sir, I introduce the Bill.

MR. CHAIRMAN: The Records of Court Proceedings Bill, 2025 - Shri Saket Gokhale.

The Records of Court Proceedings Bill, 2025

SHRI SAKET GOKHALE (West Bengal): Sir, the purpose of this Bill is to record oral observations made by Judges and courts as part of written proceedings which are publicly available.

MR. CHAIRMAN: You introduce the Bill.

SHRI SAKET GOKHALE: Sir, I move for leave to introduce a Bill to provide for the transcription, maintenance and public availability of accurate records of proceedings of all courts in India and for matters connected therewith or incidental thereto

The question was put and the motion was adopted.

SHRI SAKET GOKHALE: Sir, I introduce the Bill.

MR. CHAIRMAN: The Constitution (Amendment) Bill, 2025 (amendment of articles 124 and 217) - Dr. Sasmit Patra.

The Constitution (Amendment) Bill, 2025 (Amendment of Articles 124 and 217)

DR. SASMIT PATRA (Odisha): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

DR. SASMIT PATRA: Sir, I introduce the Bill.

MR. CHAIRMAN: The Insolvency and Bankruptcy Code (Amendment) Bill, 2025 - Dr. Sasmit Patra.

The Insolvency and Bankruptcy Code (Amendment) Bill, 2025

DR. SASMIT PATRA (Odisha): Sir, I move for leave to introduce a Bill further to amend the Insolvency and Bankruptcy Code, 2016.

The question was put and the motion was adopted.

DR. SASMIT PATRA: Sir, I introduce the Bill.

MR. CHAIRMAN: The Information Technology (Amendment) Bill, 2025 - Dr. Sasmit Patra.

The Information Technology (Amendment) Bill, 2025

DR. SASMIT PATRA (Odisha): Sir, I move for leave to introduce a Bill further to amend the Information Technology Act, 2000.

The question was put and the motion was adopted.

DR. SASMIT PATRA: Sir, I introduce the Bill.

MR. CHAIRMAN: The National Commission for Fishermen (Welfare and Support) Bill, 2025 - Shri Masthan Rao Yadav Beedha; not present. The Representation of the People (Amendment) Bill, 2025 (amendment of section 2 and insertion of new Chapter VIIB) — Shri Sant Balbir Singh; not present. The Prevention of Cruelty to Animals (Amendment) Bill, 2025 — Shrimati Sudha Murty.

The Prevention of Cruelty to Animals (Amendment) Bill, 2025

SHRIMATI SUDHA MURTY (Nominated): Sir, today, I stand here on behalf of all those animals, who cannot express their feeling, who cannot speak, who suffer silently, and, cannot ask for their rights.

MR. CHAIRMAN: Madam, you please introduce the Bill.

SHRIMATI SUDHA MURTY Sir, I move for leave to introduce a Bill further to amend the Prevention of Cruelty to Animals Act, 1960.

The question was put and the motion was adopted.

SHRIMATI SUDHA MURTY: Sir, I introduce the Bill.

MR. CHAIRMAN: The Disaster Management (Amendment) Bill, 2025 - Shri Jose K. Mani; not present. The Right to Health Care Services Bill, 2025 - Dr. Ashok Kumar Mittal.

The Right to Health Care Services Bill, 2025

DR. ASHOK KUMAR MITTAL (Punjab): Sir, I move for leave to introduce a Bill to provide for the right to health care services for all citizens and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

DR. ASHOK KUMAR MITTAL: Sir, I introduce the Bill.

MR. CHAIRMAN: The Stray and Wild Animal Attacks (Prevention and Welfare) Bill, 2025; Dr. Ashok Kumar Mittal.

The Stray and Wild Animal Attacks (Prevention and Welfare) Bill, 2025

DR. ASHOK KUMAR MITTAL (Punjab): Sir, I move for leave to introduce a Bill to provide for the prevention of harm to human beings and loss of lives and property from stray and wild animal attacks, establish mechanisms for rapid emergency response and victim compensation, and to regulate the welfare, population control, vaccination, sheltering, and rehabilitation of such animals through humane and scientific practices, and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

DR. ASHOK KUMAR MITTAL: Sir, I introduce the Bill.

MR. CHAIRMAN: The National Commission for Men Bill, 2025; Dr. Ashok Kumar Mittal.

The National Commission for Men Bill, 2025

DR. ASHOK KUMAR MITTAL (Punjab): Sir, I move for leave to introduce a Bill to provide for the constitution of a National Commission for Men to safeguard the rights and welfare of men, to inquire into grievances and recommend redressal mechanisms, to review existing laws and policies affecting men, to promote awareness and preventive outreach on issues impacting men's physical, mental and social well-being, and to ensure institutional support through legal aid, counselling, and research, and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

DR. ASHOK KUMAR MITTAL: Sir, I introduce the Bill.

MR. CHAIRMAN: The Environment (Protection) Amendment Bill, 2025; Shri A. A. Rahim — not present. The Educational Consultancies Regulation Bill, 2025; Shri A. A. Rahim — not present. The Right to Disconnect Bill, 2025; Shri A.A. Rahim — not present. The Constitution (Amendment) Bill, 2025 (amendment of article 19); Dr. V. Sivadasan.

The Constitution (Amendment) Bill, 2025 (Amendment of Article 19)

DR. V. SIVADASAN (Kerala): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

DR. V. SIVADASAN: Sir, I introduce the Bill.

MR. CHAIRMAN: The Wild Life (Protection) Amendment Bill, 2025, Dr. V. Sivadasan.

The Wild Life (Protection) Amendment Bill, 2025

DR. V. SIVADASAN (Kerala): Sir, I move for leave to introduce a Bill further to amend the Wild Life (Protection) Act, 1972.

The question was put and the motion was adopted.

DR. V. SIVADASAN: Sir, I introduce the Bill.

MR. CHAIRMAN: The Right to Read Bill, 2025; Dr. V. Sivadasan.

The Right to Read Bill, 2025

DR. V. SIVADASAN (Kerala): Sir, I move for leave to introduce a Bill to guarantee free access to libraries within the country to all citizens in a non-discriminatory manner and develop and maintain a comprehensive public library system within the country to cater to the general and specialized needs of the members of the community and for matters connected therewith and incidental thereto.

The question was put and the motion was adopted.

DR. V. SIVADASAN: Sir, I introduce the Bill.

MR. CHAIRMAN: The Motor Vehicles (Amendment) Bill, 2025; Dr. Fauzia Khan.

The Motor Vehicles (Amendment) Bill, 2025

DR. FAUZIA KHAN (Maharashtra): Sir, I move for leave to introduce a Bill further to amend the Motor Vehicles Act, 1988.

The question was put and the motion was adopted.

DR. FAUZIA KHAN: Sir, I introduce the Bill.

MR. CHAIRMAN: The Right of Children to Free and Compulsory Education (Amendment) Bill, 2025; Dr. Fauzia Khan.

The Right of Children to Free and Compulsory Education (Amendment) Bill, 2025

DR. FAUZIA KHAN (Maharashtra): Sir, I move for leave to introduce a Bill further to amend the Right of Children to Free and Compulsory Education Act, 2009.

The question was put and the motion was adopted.

DR. FAUZIA KHAN: Sir, I introduce the Bill.

MR. CHAIRMAN: The Central Protection of Healthcare Workers and Medical Establishments from Violence Bill, 2025. Dr. Fauzia Khan.

**The Central Protection of Healthcare Workers and Medical Establishments from
Violence Bill, 2025**

DR. FAUZIA KHAN (Maharashtra): Sir, I move for leave to introduce a Bill further to prohibit violence against healthcare workers and professionals and damage or loss to the property of medical establishments across the country by constituting an institutional mechanism and for matters connected therewith and incidental thereto.

The question was put and the motion was adopted.

DR. FAUZIA KHAN: Sir, I introduce the Bill.

MR. CHAIRMAN: The National Urban Employment Guarantee Bill, 2025. Shri Derek O'Brien.

The National Urban Employment Guarantee Bill, 2025

SHRI DEREK O'BRIEN (West Bengal): Sir, I move for leave to introduce a Bill to provide for enhancement of livelihood security to individuals in urban areas of the country by formulation of an Employment Guarantee Scheme aimed at providing guaranteed wage employment in every financial year to every adult in the urban areas covered thereunder who volunteers to do skilled or unskilled work and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI DEREK O'BRIEN: Sir, I introduce the Bill.

MR. CHAIRMAN: The Right of Children to Free and Compulsory Education (Amendment) Bill, 2025. Shri Derek O'Brien.

SHRI DEREK O'BRIEN: Sir, I wish to introduce a Bill further to amend the Right of Children to Free and Compulsory Education Act, 2009. It is to ensure quality education based on learning outcomes and infrastructure in all schools.

MR. CHAIRMAN: You introduce the Bill.

The Right of Children to Free and Compulsory Education (Amendment) Bill, 2025

SHRI DEREK O'BRIEN (West Bengal): Sir, I move for leave to introduce a Bill further to amend the Right of Children to Free and Compulsory Education Act, 2009.

The question was put and the motion was adopted.

SHRI DEREK O'BRIEN: Sir, I introduce the Bill.

MR. CHAIRMAN: The Constitution (Amendment) Bill, 2025 (Amendment of Article 107). Shri Derek O'Brien.

The Constitution (Amendment) Bill, 2025 (amendment of article 107)

SHRI DEREK O'BRIEN (West Bengal): Sir, I wish to introduce a Bill further to amend the Constitution of India. This is to make it compulsory for pre-and post-legislative consultation of Bills to be made compulsory.

MR. CHAIRMAN: You introduce the Bill.

SHRI DEREK O'BRIEN: Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI DEREK O'BRIEN: Sir, I introduce the Bill.

MR. CHAIRMAN: The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 2025 - Prof. Manoj Kumar Jha; Not present. The Information Technology (Amendment) Bill, 2025; Dr. Ajeet Madhavrao Gopchade.

The Information Technology (Amendment) Bill, 2025

डा. अजित माधवराव गोपछड़े (महाराष्ट्र): महोदय, मैं प्रस्ताव करता हूँ कि सूचना प्रौद्योगिकी अधिनियम, 2000 का और संशोधन करने के लिए विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

The question was put and the motion was adopted.

डा. अजित माधवराव गोपछड़े: महोदय, मैं विधेयक को पुरःस्थापित करता हूँ।

MR. CHAIRMAN: The National Blood Transfusion Bill, 2025. Dr. Ajeet Madhavrao Gopchade to move for leave to introduce the Bill.

The National Blood Transfusion Bill, 2025

डा. अजित माधवराव गोपछड़े (महाराष्ट्र): महोदय, मैं प्रस्ताव करता हूँ कि मानव रक्त और रक्त घटकों के संग्रह, परीक्षण, प्रसंस्करण, भंडारण, वितरण, निर्गमन और आधान को विनियमित

करना, ताकि स्वास्थ्य सुरक्षा और आधान-संचारी रोगों की रोकथाम सुनिश्चित की जा सके और सुरक्षित रक्त संग्रह, आधान और प्रबंधन के लिए राष्ट्रीय मानक स्थापित किए जा सकें और गैर-अनुपालन के लिए और उससे संबंधित या उसके आनुषंगिक मामलों के लिए दंड का उपबंध करने के लिए विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

The question was put and the motion was adopted.

डा. अजित माधवराव गोपछडे: महोदय, मैं विधेयक को पुरःस्थापित करता हूँ।

MR. CHAIRMAN: The Astrology (Regulation and Promotion) Bill, 2025. Dr. Ajeet Madhavrao Gopchade to move for leave to introduce the Bill.

The Astrology (Regulation and Promotion) Bill, 2025

डा. अजित माधवराव गोपछडे (महाराष्ट्र) : महोदय, मैं प्रस्ताव करता हूँ कि ज्योतिषशास्त्र को एक वैज्ञानिक विषय के रूप में मान्यता प्रदान करने, किसी सांविधिक विनियामक प्राधिकरण के अधीन ज्योतिषशास्त्रियों का पंजीकरण और विनियमन, ज्योतिषशास्त्र का संवर्धन और विकास तथा तत्संबंधी कपटपूर्ण प्रथाओं की रोकथाम और तत्संसक्त या उसके आनुषंगिक विषयों का उपबंध करने के लिए विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

The question was put and the motion was adopted.

डा. अजित माधवराव गोपछडे: महोदय, मैं विधेयक को पुरःस्थापित करता हूँ।

MR. CHAIRMAN: The Constitution (Amendment) Bill, 2025 (insertion of new article 21B and amendment of article 51A) - Shri Yerram Venkata Subba Reddy; not present. The Constitution (Amendment) Bill, 2025 (amendment of article 282), Dr. John Brittas to move for leave to introduce the Bill.

The Constitution (Amendment) Bill, 2025 (Amendment of Article 282)

DR. JOHN BRITTAS (Kerala): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

DR. JOHN BRITTAS: Sir, I introduce the Bill.

MR. CHAIRMAN: The Wild Life (Protection) Amendment Bill, 2025. Dr. John Brittas to move for leave to introduce the Bill.

The Wild Life (Protection) Amendment Bill, 2025

DR. JOHN BRITTAS (Kerala): Sir, I move for leave to introduce a Bill further to amend the Wild Life (Protection) Act, 1972.

The question was put and the motion was adopted.

DR. JOHN BRITTAS: Sir, I introduce the Bill.

MR. CHAIRMAN: The Digital Personal Data Protection (Amendment) Bill, 2025. Dr. John Brittas to move for leave to introduce the Bill.

The Digital Personal Data Protection (Amendment) Bill, 2025

DR. JOHN BRITTAS (Kerala): Sir, I wish to introduce a Bill to amend the Digital Personal Data Protection Act, 2023, with a view to ensuring stronger privacy safeguards, introducing clarity and specificity in security practices strengthening the independence of Data Protection Board etc.

MR. CHAIRMAN: You introduce the Bill.

DR. JOHN BRITTAS: Sir, I move for leave to introduce a Bill to amend the Digital Personal Data Protection Act, 2023.

The question was put and the motion was adopted.

DR. JOHN BRITTAS: Sir, I introduce the Bill.

MR. CHAIRMAN: The Water Bodies (Protection, Revival and Sustainable Development) Bill, 2025. Shri A. D. Singh to move for leave to introduce the Bill.

The Water Bodies (Protection, Revival and Sustainable Development) Bill, 2025

SHRI A. D. SINGH (Bihar): Sir, I wish to introduce a Bill to provide for the protection, revival and sustainable development of water bodies in the country in consultation with the State Governments and for the constitution of a Board for recommending and taking measures for the said purpose and for matters connected therewith and incidental thereto.

The question was put and the motion was adopted.

SHRI A. D. SINGH: Sir, I introduce the Bill.

MR. CHAIRMAN: The Prohibition of Child Marriage (Amendment) Bill, 2025. Shri A. D. Singh to move for leave to introduce the Bill.

The Prohibition of Child Marriage (Amendment) Bill, 2025

SHRI A. D. SINGH: Sir, I wish to introduce a Bill further to amend the Prohibition of Child Marriage Act, 2006. The Bill pertains to bring uniformity in the legal minimum age of marriage for all children at 18 years consistent with evolving societal norms, international human rights obligation and constitutional principles of equality. The Amendment also seeks to remove ambiguity and ensure uniform enforcement of child marriage laws across jurisdiction.

MR. CHAIRMAN: You introduce the Bill. We would go into the details later.

SHRI A. D. SINGH (Bihar): Sir, I move for leave to introduce a Bill further to amend the Prohibition of Child Marriage Act, 2006.

The question was put and the motion was adopted.

SHRI A. D. SINGH: Sir, I introduce the Bill.

MR. CHAIRMAN: The Constitution (Amendment) Bill, 2025 (insertion of new article 21B); Shri A. D. Singh to move for leave to introduce the Bill.

The Constitution (Amendment) Bill, 2025 (Insertion of New Article 21B)

SHRI A. D. SINGH (Bihar): Sir, I wish to introduce a Bill further to amend the Constitution of India. The Amendment provides a separate constitutional provision on the right to privacy and digital rights to comprehensively protect individuals in the digital era. It ensures the fundamental right evolved alongside technology addressing new challenges while safeguarding personal freedom and dignity...

MR. CHAIRMAN: You introduce the Bill.

SHRI A. D. SINGH: Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI A. D. SINGH: Sir, I introduce the Bill.

MR. CHAIRMAN: The Machine Created Intellectual Asset Bill, 2025; Shri Sujeet Kumar to move for leave to introduce the Bill.

The Machine Created Intellectual Asset Bill, 2025

SHRI SUJEET KUMAR (Odisha): Sir, I move for leave to introduce a Bill to establish a legal framework for the recognition of content, attribution of authorship and protection of intellectual property right in AI-generated works, addressing the interests of creators, developers, users, and the public, with a focus on ensuring access, transparency, fairness, and the ethical use of AI technologies and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI SUJEET KUMAR: Sir, I introduce the Bill.

MR. CHAIRMAN: The Classified Information and Espionage Control Bill, 2025; Shri Sujeet Kumar to move for leave to introduce the Bill.

The Classified Information and Espionage Control Bill, 2025

SHRI SUJEET KUMAR (Odisha): Sir, I move for leave to introduce a Bill to establish a comprehensive legal framework for the classification, protection and management of sensitive information relating to national security; to regulate the authorised access, handling and disclosure of such information; to penalize unauthorised access and disclosure, including acts of espionage; to safeguard constitutional rights and ensure transparency; and to repeal the Official Secrets Act, 1923, along with matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI SUJEET KUMAR: Sir, I introduce the Bill.

MR. CHAIRMAN: The Ecocide (Prevention and Accountability) Bill, 2025. Shri Sujeet Kumar to move for leave to introduce the Bill.

The Ecocide (Prevention and Accountability) Bill, 2025

SHRI SUJEET KUMAR (Odisha): Sir, I move for leave to introduce a Bill to provide for the recognition, prevention, and punishment of ecocide, ensure restoration of environmental harm, and promote environmental justice in accordance with

constitutional and international environmental principles and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI SUJEET KUMAR: Sir, I introduce the Bill.

MR. CHAIRMAN: The National Environment Management and Regulatory Authority Bill, 2025; Shri Sandosh Kumar P to move for leave to introduce the Bill.

The National Environment Management and Regulatory Authority Bill, 2025

SHRI SANDOSH KUMAR P (Kerala): Sir, I move for leave to introduce a Bill to provide for the establishment of a National Environment Management and Regulatory Authority for the effective management, regulation and monitoring of the use of environmental resources and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI SANDOSH KUMAR P: Sir, I introduce the Bill.

MR. CHAIRMAN: The National Commission for the Promotion of Scientific Temper Bill, 2025; Shri Sandosh Kumar P to move for leave to introduce the Bill.

The National Commission for the Promotion of Scientific Temper Bill, 2025

SHRI SANDOSH KUMAR P (Kerala): Sir, I move for leave to introduce a Bill to provide for the establishment of a National Commission for the Promotion of Scientific Temper in the country and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI SANDOSH KUMAR P: Sir, I introduce the Bill.

MR. CHAIRMAN: The Companies (Amendment) Bill, 2025. Shri Sandosh Kumar P to move for leave to introduce the Bill.

The Companies (Amendment) Bill, 2025

SHRI SANDOSH KUMAR P (Kerala): Sir, I move for leave to introduce a Bill further to amend the Companies Act, 2013.

The question was put and the motion was adopted.

SHRI SANDOSH KUMAR P: Sir, I introduce the Bill.

MR. CHAIRMAN: The Bharatiya Nagarik Suraksha Sanhita (Amendment) Bill, 2025.
Dr. Medha Vishram Kulkarni to move for leave to introduce the Bill.

The Bharatiya Nagarik Suraksha Sanhita (Amendment) Bill, 2025

DR. MEDHA VISHRAM KULKARNI (Maharashtra): Sir, I move for leave to introduce a Bill to amend the Bharatiya Nagarik Suraksha Sanhita, 2023.

The question was put and the motion was adopted.

DR. MEDHA VISHRAM KULKARNI: Sir, I introduce the Bill.

MR. CHAIRMAN: The Food Safety and Standards (Amendment) Bill, 2025.
Dr. Medha Vishram Kulkarni to move for leave to introduce the Bill.

The Food Safety and Standards (Amendment) Bill, 2025

DR. MEDHA VISHRAM KULKARNI (Maharashtra): Sir, I move for leave to introduce a Bill further to amend the Food Safety and Standards Act, 2006.

The question was put and the motion was adopted.

DR. MEDHA VISHRAM KULKARNI: Sir, I introduce the Bill.

MR. CHAIRMAN: The Protection of All Religions and Promotion of Mutual Respect for Faiths Bill, 2025; Dr. Medha Vishram Kulkarni to move for leave to introduce the Bill.

**The Protection of All Religions and Promotion of Mutual Respect for Faiths
Bill, 2025**

DR. MEDHA VISHRAM KULKARNI (Maharashtra): Sir, I move for leave to introduce a Bill to promote inter-faith harmony, ensure protection of all religions and sacred beliefs, and prevent acts intended to insult or malign any religion or religious community in the country in accordance with the secular and pluralistic spirit of the Constitution of India, and to provide for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

DR. MEDHA VISHRAM KULKARNI: Sir, I introduce the Bill.

MR. CHAIRMAN: The Climate Resilient Agriculture and Farmers Protection Bill, 2025. Shrimati Renuka Chowdhury; not present. The Solid Waste Management Bill, 2025; Shri R. Girirajan to move for leave to introduce the Bill.

The Solid Waste Management Bill, 2025

SHRI R. GIRIRAJAN (Tamil Nadu): Sir, I move for leave to introduce a Bill to provide for the segregation and re-cycling of municipal solid waste, use of re-cyclable waste in waste-energy plants for generation of energy and transportation of non-recyclable waste into landfills and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI R. GIRIRAJAN: Sir, I introduce the Bill.

MR. CHAIRMAN: The Immoral Traffic (Prevention) Amendment Bill, 2025. Dr. Kanimozhi NVN Somu to move for leave to introduce the Bill.

The Immoral Traffic (Prevention) Amendment Bill, 2025

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I move for leave to introduce a Bill further to amend the Immoral Traffic (Prevention) Act, 1956.

The question was put and the motion was adopted.

DR. KANIMOZHI NVN SOMU: Sir, I introduce the Bill.

MR. CHAIRMAN: The Breast Cancer (Awareness, Early Detection and Diagnosis) Bill, 2025. Dr. Kanimozhi NVN Somu to move for leave to introduce the Bill.

The Breast Cancer (Awareness, Early Detection and Diagnosis) Bill, 2025

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I move for leave to introduce a Bill to create mass awareness among the people of all walks of life about breast cancer and the need to detect, diagnose and prevent breast cancer among females, to provide free screening including mammography for all women across the country, and provide advanced state-of-the-art treatment, free of cost for those diagnosed with breast cancer and for all matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

DR. KANIMOZHI NVN SOMU: Sir, I introduce the Bill.

MR. CHAIRMAN: The Mandatory Population Control Bill, 2025. Dr. Kanimozhi NVN Somu to move for leave to introduce the Bill.

The Mandatory Population Control Bill, 2025

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I move for leave to introduce a Bill to provide for mandatory population control and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

DR. KANIMOZHI NVN SOMU: Sir, I introduce the Bill.

MR. CHAIRMAN: The Bharatiya Nyaya Sanhita (Amendment) Bill, 2025. Ms. Swati Maliwal to move for leave to introduce the Bill.

MS. SWATI MALIWAL: Sir, I wish to introduce a Bill to amend the Bharatiya Nyaya Sanhita, 2023, by adding a new Section 72(a) to make it an offence to shame, blame or publicly target survivors of sexual offences in any form.

MR. CHAIRMAN: You introduce the Bill.

The Bharatiya Nyaya Sanhita (Amendment) Bill, 2025

MS. SWATI MALIWAL (NCT Delhi): Sir, I move for leave to introduce a Bill to amend the Bharatiya Nyaya Sanhita, 2023.

The question was put and the motion was adopted.

MS. SWATI MALIWAL: Sir, I introduce the Bill.

MR. CHAIRMAN: The Maintenance and Welfare of Parents and Senior Citizens (Amendment) Bill, 2025; Ms. Swati Maliwal to move for leave to introduce the Bill.

The Maintenance and Welfare of Parents and Senior Citizens (Amendment) Bill, 2025

MS. SWATI MALIWAL (National Capital Territory of Delhi): Sir, I wish to introduce a Bill to amend the Maintenance and Welfare of Parents and Senior Citizens Act, 2007, by substituting Section 24 and inserting new Sections 24 A, B, C and D to strengthen penalty for abandonment of parents and ensure direct income deductions from children, quicker redressal and stronger protection of senior

citizens.

MR. CHAIRMAN: You only introduce the Bill.

MS. SWATI MALIWAL: Sir, I move for leave to introduce a Bill to amend the Maintenance and Welfare of Parents and Senior Citizens Act, 2007.

The question was put and the motion was adopted.

MS. SWATI MALIWAL: Sir, I introduce the Bill.

MR. CHAIRMAN: The Small Claims Court Bill, 2025. Shri Sanjay Seth; not present. The Persons with Rare and Life-Threatening Diseases Financial Support and Medical Entitlement) Bill, 2025- Shri Sanjay Seth; not present. The Clinical Establishments (Registration and Regulation) Amendment Bill, 2025 - Shri Sanjay Seth; not present.

The Compulsory Sports Education and Basic Infrastructure Development for Sports in Schools Bill, 2025; Shri Dhananjay Bhimrao Mahadik.

The Compulsory Sports Education and Basic Infrastructure Development for Sports in Schools Bill, 2025

SHRI DHANANJAY BHIMRAO MAHADIK (Maharashtra): Sir, I move for leave to introduce a Bill to provide for compulsory sports education from primary to senior secondary level and provision of requisite basic infrastructure for sports in all government and private schools in the country and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI DHANANJAY BHIMRAO MAHADIK: Sir, I introduce the Bill.

MR. CHAIRMAN: The Historical Heritage Conservation Bill, 2025; Shri Dhananjay Bhimrao Mahadik.

The Historical Heritage Conservation Bill, 2025

SHRI DHANANJAY BHIMRAO MAHADIK (Maharashtra): Sir, I move for leave to introduce a Bill to provide for a mechanism to maintain, preserve and protect identified and unidentified ancient, historical or archaeological sites, remains, monuments, modules and carvings in the country and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI DHANANJAY BHIMRAO MAHADIK: Sir, I introduce the Bill.

MR. CHAIRMAN: The Destitute Senior Citizens, Widows and Orphans (Housing Facility) Bill, 2025; Shri Dhananjay Bhimrao Mahadik.

The Destitute Senior Citizens, Widows and Orphans (Housing Facility) Bill, 2025

SHRI DHANANJAY BHIMRAO MAHADIK (Maharashtra): Sir, I move for leave to introduce a Bill to provide for housing facilities to destitute senior citizens, widows and orphans and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI DHANANJAY BHIMRAO MAHADIK: Sir, I introduce the Bill.

MR. CHAIRMAN: Hon. Member, Shri Satnam Singh Sandhu have given three Bills for introduction and one Bill for withdrawal. An intimation has been received from the Member that he is unable to attend the sitting today. Therefore, those items are not being taken up. Now, the National Commission for Welfare of Sugarcane Farmers and Workers Bill, 2024; Shri Iranna Kadadi.

**The National Commission for Welfare of Sugarcane Farmers and Workers
Bill, 2024**

श्री ईरण्ण कडाडी (कर्नाटक): महोदय, मैं प्रस्ताव करता हूँ कि राष्ट्रीय गन्ना किसान और कर्मकार कल्याण आयोग का गठन करने और उससे संसक्त तथा उसके आनुषंगिक विषयों का उपबंध करने के लिए विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

The question was put and the motion was adopted.

श्री ईरण्ण कडाडी: महोदय, मैं विधेयक को पुरःस्थापित करता हूँ।

MR. CHAIRMAN: The National Food Security (Amendment) Bill, 2024; Shri Iranna Kadadi.

The National Food Security (Amendment) Bill, 2024

श्री ईरण्ण कडाडी (कर्नाटक): महोदय, मैं प्रस्ताव करता हूँ कि राष्ट्रीय खाद्य सुरक्षा अधिनियम, 2013 का और संशोधन करने के लिए विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

The question was put and the motion was adopted.

श्री ईरण्ण कडाडी: महोदय, मैं विधेयक को पुरःस्थापित करता हूँ।

**The Child and Adolescent Labour (Prohibition and Regulation) Amendment
Bill, 2024**

श्री ईरण्ण कडाडी (कर्नाटक): महोदय, मैं प्रस्ताव करता हूँ कि बालक और कुमार श्रम (प्रतिषेध और विनियमन) अधिनियम, 1986 का और संशोधन करने के लिए विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

The question was put and the motion was adopted.

श्री ईरण्ण कडाडी: महोदय, मैं विधेयक को पुरःस्थापित करता हूँ।

MR. CHAIRMAN: Now, the Criminal Laws (Amendment) Bill, 2024; Shri Raghav Chadha to move for leave to introduce the Bill.

The Criminal Laws (Amendment) Bill, 2024

SHRI RAGHAV CHADHA (Punjab): Sir, I wish to introduce the Criminal Laws (Amendment) Bill, 2024, the Bill that proposes to add Section 299A to BNS 2023 to make cases of sacrilege a criminal offence with maximum possible punishment. The State of Punjab witnessed several cases of sacrilege to Shri Guru Granth Sahibji, Bhagvad Gita, the Holy Quran and Holy Bible and this Bill seeks to impose maximum possible punishment.

MR. CHAIRMAN: You only introduce the Bill.

SHRI RAGHAV CHADHA: Sir, I move for leave to introduce a Bill to amend the Bharatiya Nyaya Sanhita, 2023, and the Bharatiya Nagarik Suraksha Sanhita, 2023.

The question was put and the motion was adopted.

SHRI RAGHAV CHADHA: Sir, I introduce the Bill.

MR. CHAIRMAN: Now, the Public Examinations (Prevention of Unfair Means) Amendment Bill, 2024; Shri Raghav Chadha to move for leave to introduce the Bill.

The Public Examinations (Prevention of Unfair Means) Amendment Bill, 2024

SHRI RAGHAV CHADHA (Punjab): Sir, I wish to introduce the Public Examinations (Prevention of Unfair Means) Amendment Bill, 2024. The occurrence of paper leaks has made the stakeholders put a question mark on the credibility of competitive exams, and, therefore, this Bill proposes to enhance the minimum punishment to seven years and maximum of life imprisonment for paper leak.

MR. CHAIRMAN: You only introduce the Bill.

SHRI RAGHAV CHADHA: Sir, I move for leave to introduce a Bill to amend the Public Examinations (Prevention of Unfair Means) Act, 2024.

The question was put and the motion was adopted.

SHRI RAGHAV CHADHA: Sir, I introduce the Bill.

MR. CHAIRMAN: Now, the Representation of the People (Amendment) Bill, 2024; Shri Raghav Chadha to move for leave to introduce the Bill.

The Representation of the People (Amendment) Bill, 2024

SHRI RAGHAV CHADHA (Punjab): Sir, I rise to move for leave to introduce a Bill that seeks to empower the Indian citizens by allowing them the right to recall their representatives under specific conditions. The Bill addresses this gap where the elected representatives can be recalled if they do not perform their duties. Therefore, I introduce the Representation of People (Amendment) Bill, 2024.

MR. CHAIRMAN: You only introduce the Bill.

SHRI RAGHAV CHADHA: Sir, I move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

The question was put and the motion was adopted.

SHRI RAGHAV CHADHA: Sir, I introduce the Bill.

MR. CHAIRMAN: Further consideration of the motion for consideration of the Protection of Children from Sexual Offences (Amendment) Bill, 2024, moved by Dr. Fauzia Khan on 7th February, 2025. On 7th February, 2025, Shri Sanjay Yadav had not concluded his speech while participating in the discussion I now call upon

Shri Sanjay Yadav to continue his speech. Shri Sanjay Yadav; not present. Now, Dr. John Brittas.

§The Protection of Children from Sexual Offences (Amendment) Bill, 2024

DR. JOHN BRITTAS (Kerala): I thank you, hon. Chairman, Sir, for giving me the opportunity. Sir, I compliment Fauzia Khanji for bringing this very important Bill. Let me just admire her because she is one person who has been steadfastly taking up genuine issues, the needs, addressal and also redressal.

3.00 P. M.

Sir, as you rightly know, POCSO Act was path-breaking in 2012. But, after that, there were a couple of amendments. The realities, the ecosystem have drastically undergone changes -- the way in which our children are subjected to harassment in different forms, the technological revolution that has happened. The hon. Minister is here. He is aware about the internet penetration, the impact of social media, the encrypted messaging app which he wants to make accessible to the Government agencies, and the data-driven exploitation that is happening. There is a huge impact of ecosystem that has come on these hapless children. So, rightly, Fauziya has suggested that this Act should undergo certain changes in tune with the times. I fully subscribe her views and support her.

Sir, please allow me to submit a statistics which is very relevant. You would be interested to know that. We introduced fast-track courts, so that, at least, these verticals have a mechanism that should be in tune with the time of giving justice to our hapless children. But, Sir, 1,37,000 cases are still pending. That means the system is suffering a fatigue. Who is responsible for it; I would say that. It is the procedural wrangles, lack of coordination, and lack of trained person. And, Sir, this is very important. Our approach should be victim-centric reforms. Unfortunately, we don't see these issues from the standpoint of the victims. Across the globe, Epstein files are being discussed. You know the importance of Jeffrey Epstein files, which is rocking US politics. It simply means that minors are trafficked, silenced, and abused by powerful men for years together. The Epstein files in US have created a ruckus; and you know who are all mentioned there. Even high and mighty have been mentioned in the Epstein files.

§ Further consideration continued on a motion moved on the 7th February, 2025.

SHRI JAIRAM RAMESH (Karnatak): Who?

DR. JOHN BRITTAS: You know it. Sir, Jairamji wants to know those persons who have been mentioned in Epstein files, which I don't want to give. ...*(Interruptions)*...

MR. CHAIRMAN: You look at me and speak. You have got only five minutes' time, which is running.

DR. JOHN BRITTAS: I would be happy to look at you only, Sir. It is such a delight to look at the Chairman and speak. Now, there are other issues also. You know that Kerala has been the first State in the country to launch the Nirbhaya policy for the care and protection of women and children in distress. Kerala is rehabilitating POCSO survivors by using -- Sir, this is very important -- 100 per cent of its funds, and, for this purpose, Kerala Government has allocated Rs. 12 crores each for the last two years. Naddaji, I want your attention. You had promised that to each district, you will grant 10 lakh rupees for this purpose. We have sent in our proposal for Rs. 1.4 crore, Rs. 10 lakhs for each district. For so many years, it is pending with your Ministry. If you are committed to this cause of protecting the children, protecting the victims and rehabilitating the victims, then, before the conclusion of this debate, you will stand up and say that we are clearing Rs. 1.4 crore which the Kerala Government deserves. I am expecting a reply from hon. Naddaji.

Sir, I am very happy that the Members across the political spectrum are very sensitive to the issue. For example, Jebi Matherji, my friend, our esteemed colleague from Kerala, today introduced a Bill, Sexual Harassment of Women (Prevention) Bill. Contextually correct, Sir. She has been mum in Kerala. She is very vocal in the Parliament House. But her own colleagues are under clout there in Kerala, which is creating a mayhem in Kerala politics. Jairamji, you must compliment your junior colleague for coming up with a Bill like that...

SHRI JAIRAM RAMESH: Why don't you mention to the colleagues of that party?

DR. JOHN BRITTAS: Now they will point fingers at them. I am very happy that she is my younger sister, but Ms. Jebi Mather, you must open up when things happen in Kerala. Your colleagues there...

MR. CHAIRMAN: No, no. Address the Chair and come back to the subject. Leave her.

DR. JOHN BRITTAS: Sir, coming back to this topic, there are pertinent issues regarding this. I am just giving an insight into this. There have been observations by the Supreme Court. Let me say one thing here. When there are issues between a teenage boy and a teenage girl, many a time, the boy is implicated. So, the Supreme Court, and even the High Court of Madhya Pradesh, said that you need to view it differently if the boy is not mature. The High Court of Madhya Pradesh, in the *Rahul Chandel Jatav versus the State of Madhya Pradesh*, urged the Centre to reduce the age of consent to 16 years in order to address the injustice that was happening with adolescent boys who entered into consensual sexual relationship. The Supreme Court also spoke about it. I remember the former Chief Justice of India, Shri Chandrachud, also said that the age of consent under POCSO, which is 18 years at present, poses difficult questions for judges dealing with such cases and the growing concern surrounding this issue needs to be considered by the Legislature. Dr. Fauzia Khan had put across her views on this too. I am not sure how we should deal with this. The Government has to come forward. The Minister is erudite and enlightened. He should guide this august House as to how to tread in this matter.

Now, Sir, the most important issue is silence of the abused. As you know, 70-80 per cent of the harassment cases are not spoken out, out of fear. The children are mum. The system does not want the children to speak out. That is more significant. Starting from the schools, hostels, coaching centres, religious institutions, sports academies, if you look at this 360 degree spectrum where children move, in 70-80 per cent of the cases, children do not come forward and speak out. The moment the children come forward, there are procedural issues. Even from the parents' side, there are problems. There is a taboo surrounding the abuse of children. At home, many a time, relatives are the culprits in such cases of harassment and abuse. So, the silencing starts at home. How are we going to deal with it?

Sir, the hon. Minister must listen to this. I would suggest that there should be proper awareness given to the children, parents and all stakeholders including teachers and social leaders. We could make changes in the syllabus also because many a time children do not know whether it is abuse or not. They may not be aware of the reality. They come to know about it only after they grow up. There are many instances when the victims speak out after reaching a certain age and they speak out about what they were subjected to as kids when they went to their relatives' homes. Only then they realize that what they were subjected to was harassment and abuse. I would recommend that, as part of the school syllabus, we must make sure that proper awareness is imparted to the children.

Sir, please do not look at the clock. I am making pertinent points. This is Private Members' Business. There should be flexibility and liberty. Now, what I am trying to say is that protecting our children from abuse is a noble cause because we are protecting the future citizens of this country. Think about the trauma that is being inflicted upon these children. Many a time, brilliant children come back home silently. They do not divulge what happened to them in the school or at the coaching centres. We are losing precious talent. Nobody has any idea about the number of abuse and harassment cases.

The experts make it a point saying that 70 per cent to 80 per cent cases go under-reported. We need to sensitise the police system and the judicial system. Moreover, we have to bring in trained activists into this arena. That is very important. Who are dealing with this? The ordinary police station may not be in a position to deal with this. Like teachers who are trained for, say, differently-abled children, we need to have a specially-trained workforce to deal with such a system. Moreover, there should be a system of rehabilitation, giving them a therapy to bring them back to our society. So, there is a whole plethora of things which we can do, but we do not do. There are certain provisions which have become obsolete, as I told, because of the ecosystem that is evolving. So, I would humbly request that the Government should come forward because the Bill is slightly old, though there are amendments. Since Fauziya ji presented a beautiful Bill covering all the aspects with wider spectrum, I would urge upon the Government to look at those provisions and imbibe and incorporate them, if at all they do not accept it. Since it is a neutral agnostic Bill, which does not have any political overtones, I would urge upon the Government and this august House that let us all jointly and unitedly pass this Bill.

MR. CHAIRMAN: Shri Sandosh Kumar P; not present. Dr. Ajeet Madhavrao Gopchade.

डा. अजित माधवराव गोपछड़े (महाराष्ट्र): माननीय सभापति महोदय, लैंगिक अपराधों से बच्चों का संरक्षण, यह पॉक्सो अधिनियम एक विशेष कानून है, जो बच्चों के खिलाफ लैंगिक अपराधों के मामलों से निपटने के लिए 2012 में क्रियान्वित हुआ है। मैं तथ्यों के आधार पर जाना चाहता हूँ, क्योंकि बच्चे हमारे सुनहरे भारत का भविष्य हैं। यह बहुत संवेदनशील विषय है। इस संवेदनशील विषय को हमारी सरकार ने भी उसी संवेदना से लिया है। 2012 में यह जो कानून क्रियान्वित हुआ है, यह बच्चों के हितों और उनकी भलाई और उनके सम्मान के लिए है। यह लैंगिक हमला, यौन उत्पीड़न, पोर्नोग्राफी जैसे अपराधों से बच्चों को सुरक्षा प्रदान करता है। इस विधेयक में माननीय सदस्य ने धारा 19, धारा 21, धारा 25, धारा 33 और धारा 43 का संशोधन करके एक नया अध्याय मुआवजा और वित्तीय सहायता सम्मिलित करने का प्रस्ताव रखा है। माननीय सदस्य द्वारा

प्रस्तावित विस्तृत संशोधन और महिला एवं बाल विकास मंत्रालय इस बारे में बहुत संवेदनशील है। इस विषय में सारी दृष्टि से विशेषतया किशोर पुलिस इकाई या स्थानीय पुलिस को अनावश्यक विलम्ब के बिना कार्रवाई करनी होती है और तुरंत 24 घंटे के अवधि के भीतर इस बालक को, उप-धारा 1 के अधीन अगर किसी ने अपराध किया है या किए जाने की संभावना है, तो बाल कल्याण समिति के समक्ष रिपोर्ट करनी होती है। विशेष न्यायालय इसके माध्यम से बहुत ही तीव्र गति से काम करता है। पॉक्सो की अधिनियम की धारा 19(6) के मामले की सूचना 24 घंटे के भीतर सीडब्ल्यूसी, विशेष न्यायालय सत्र और न्यायालय सत्र को देने का इसमें प्रावधान है। बच्चे की देखभाल करना, बच्चे का संरक्षण करना, उसे उप-नियम 4 के तहत एसजेपीयू और पुलिस के लिए बच्चे को सीडब्ल्यूसी के समक्ष प्रस्तुत करने और मूल्यांकन करने का अनुरोध करने के लिए विस्तृत प्रक्रिया प्रदान की गई है।

माननीय सभापति महोदय, इस विषय में पुलिस हो या न्यायपालिका हो या महिला बाल कल्याण मंत्रालय हो या हमारा आरोग्य मंत्रालय हो, सबने मिलकर एक संरक्षित रूप से हमारे इस हिंदुस्तान के भविष्य को पूरी तरह से संरक्षित दृष्टि से देखा है। इसमें न्याय हो, चाहे जरूरी कानून कार्रवाई करना हो, इस विषय में हमारी जो आने वाली उमलती हुई कली है, इसका संरक्षण करने की एक बहुत अच्छी व्यवस्था इसमें की गई है।

इसके माध्यम से मैं आपको यह बताना चाहता हूं कि बच्चे की देखभाल और संरक्षण तो जरूरी है, लेकिन इसके साथ उसका प्रबोधन करना, उसके साथ अच्छी तरह से उसको एक सुरक्षित वातावरण में रखना भी जरूरी है। हमारे न्यायालय के माध्यम से, पुलिस प्रशासन के माध्यम से और सरकार के माध्यम से जब हम बच्चे को लाते हैं, तो उसके बाद उसकी पूरी सुरक्षा करना, उसका वेरिफिकेशन करना और आपराधिक मामले की तह तक जाकर उस बच्चे को न्याय दिलाने से लेकर उसको मुआवजा देने तक हमारी जो सरकार है, यह पूरी तरह से कटिबद्ध है।

यह ध्यान देने योग्य है कि POCSO अधिनियम की धारा 19 में 'आशंका' शब्द का उपयोग किया गया है। कानून ने सावधानीपूर्वक विशेष रूप से प्रावधान किया है। धारा 21 के तहत ऐसी आशंका के लिए कोई समान दंड नहीं होना चाहिए। यह माना जाता है कि यह चूक अनजाने में नहीं हुई है। इसके अलावा, आशंका के आधार पर दंडित करने से बहुत सारे परिणाम हो सकते हैं। वास्तविक अपराध के बजाय केवल आशंका की रिपोर्टिंग की अनुमति देने से असत्य या कल्पित शिकायतें भी हो सकती हैं, जिसके परिणामस्वरूप ठोस साक्ष्यों के अभाव में व्यक्ति के ऊपर अनुचित कार्रवाई हो सकती है। वह इस प्रकार हो सकती है, जैसे बच्चे की गवाही की जो विश्वसनीयता होती है, उसको कमजोर करना हो; अभियोजन के लिए कानूनी बाधाएं उत्पन्न करना हो; न्यायिक परिणामों को प्रभावित करना हो; जिससे पीड़ित के हितों को काफी नुकसान पहुंच सकता है। इसके तहत यह प्रक्रियागत विवाद न्याय में बाधा उत्पन्न कर सकता है। हमें उस बच्चे को न्याय देना है; हमें सामने वाले अपराधी को कठोर से कठोर दंड देना है। इस अधिनियम के उद्देश्य के अनुरूप बाल अनुकूल दृष्टिकोण बनाए रखना, यह हमारा प्राथमिक कर्तव्य है।

POCSO अधिनियम में यौन अपराधों के पीड़ितों को मुआवजा देना और वित्तीय सहायता प्रदान करना, इसका इसमें ऑलरेडी का प्रावधान है। धारा 33(8) में उचित मामलों में विशेष न्यायालय द्वारा निर्धारित मुआवजे का भी प्रावधान है। हमारे मित्र को मैं बताना चाहता हूँ कि CWC द्वारा राहत की अनुशंसा किए जाने का भी इसमें प्रावधान किया गया है। हमारे पास नियम 9/ए में एफआईआर दर्ज होने के बाद किसी भी चरण में बच्चे की राहत या पुनर्वास की जरूरतों को पूरा करने के लिए अंतरिम मुआवजे का भी प्रावधान है। इसमें विशेष न्यायालय द्वारा मामले के निपटान के दौरान अंतिम मुआवजा देने की सिफारिश का भी अधिकार दिया गया है। इसलिए सरकार ने पूरी तरह से इसके ऊपर बहुत ही नाजुकता से ध्यान रखा है। इसमें जुर्माना लगाने और भुगतान की प्रक्रिया में भी हमारी जो CWC है, DCPO है, इसको इसे सुनिश्चित करना चाहिए। यह करती भी है। न्यायालय द्वारा लगाए गए जुर्माने की किसी भी राशि का पीड़ित को तुरंत भुगतान किया जाना बहुत आवश्यक होता है। यह भुगतान वास्तविक बच्चे को जाता है।

माननीय सभापति महोदय, मैं आपको यह कहना चाहता हूँ कि बच्चे को पेश किए जाने के बाद जिला स्तर पर हमारी जो बाल कल्याण समिति होती है, इस बाल कल्याण समिति में एक पीडियाट्रिशियन होता है। इसमें हमारे काफी सारे सामाजिक संगठनों के प्रतिनिधि होते हैं। इसमें काफी सारे एनजीओ के लोग होते हैं। ये सारे लोग मिल कर उस बच्चे की मानसिकता को संभालते हुए, उस विषय में सारी दृष्टि से तथ्यों के आधार पर आगे चल कर इस बच्चे के भविष्य के बारे में विचार करते हैं। हमें बच्चे को संभालना है, क्योंकि ये हमारे राष्ट्र की संपत्ति हैं। इसलिए इस आधार पर बाल कल्याण समिति द्वारा यह जो प्रावधान किया गया है, इसमें काफी परिमाण में हमने संशोधन भी किए हैं और बहुत अच्छे परिमाण में इसका उपयोग हो रहा है।

माननीय सभापति महोदय, केरल के उच्च न्यायालय ने एक एक्सएक्सएक्स बनाम केरल राज्य के मामले में फैसला सुनाया। POCSO अधिनियम के तहत असत्य आरोपों के कारण निर्दोष व्यक्तियों को भी गंभीर परिणाम भुगतने पड़ सकते हैं, जिसमें गलती से दिया गया कारावास, भावनात्मक रूप से परेशान करना और प्रतिष्ठा को नुकसान पहुंचाना भी शामिल है। न्यायालय ने सुरक्षात्मक प्रावधानों के दुरुपयोग से बचने के लिए, कानूनी कार्रवाई करने से पहले, ठोस सबूतों की आवश्यकता पर ज़ोर दिया है। इसी तरह कोलकाता उच्च न्यायालय ने भी असत्य पॉक्सो मामले के खिलाफ 2024 की कार्यवाही में, राजनीतिक दबाव में लगाए गए असत्य आरोपों के खिलाफ, कड़ा रुख अपनाया है। उसने इसमें असत्य शिकायतों की जांच करने का निर्देश भी दिया तथा इस बात पर ज़ोर दिया कि अटकलबाजी या जबरन की आरोप, न्याय की मांग करने वाला जो वास्तविक पीड़ित होता है, उसकी विश्वसनीयता को कमजोर करते हैं। हम उसकी विश्वसनीयता को कमजोर करना नहीं चाहते। हमारी न्यायपालिका भी हमारे साथ है। न्यायपालिका भी इस विषय में बहुत ध्यान देकर काम कर रही है।

महोदय, इन निर्णयों से यह पता चलता है कि आशंकाओं की सूचना नहीं देने पर दंड लगाने की काल्पनिक शिकायतों को बढ़ावा मिल सकता है, जिससे व्यक्तियों के विरुद्ध अनुचित कार्रवाई हो सकती है। आपराधिक कानून और कानूनी कार्रवाई शुरू करने से पहले स्पष्ट सबूत मिलना बहुत जरूरी है। यहां Just Rights for Children Alliance बनाम एस. हरीश मामला है।

2024 के मामले में सर्वोच्च न्यायालय ने स्पष्ट किया कि पॉक्सो अधिनियम के तहत दंडात्मक प्रावधानों को सावधानीपूर्वक लागू किया जाना चाहिए और केवल तभी लागू करना चाहिए, जब आधारभूत तथ्य किसी अपराध के बारे में उचित संदेह या सबूत स्थापित करते हों। अस्पष्ट या निराधार रिपोर्ट से निर्दोष व्यक्तियों को भी परेशान किया जा सकता है।

माननीय सभापति महोदय, केरल उच्च न्यायालय ने पारिवारिक विवादों और हिरासत-संबंधी झगड़ों में पॉक्सो प्रावधानों के बढ़ते दुरुपयोग को बार-बार उजागर किया है, जहां अक्सर बिना किसी ठोस आधार पर ऐसे आरोप गढ़े जाते हैं। यह निर्णय इस बात को पुष्टि देता है कि आशंकाओं की सूचना नहीं देने पर दंड देना, स्थापित कानूनी सिद्धांतों के विपरीत है, जिसके अनुसार कार्रवाई शुरू करने से पहले उचित संदेह या साक्ष्य की आवश्यकता होती है। इसलिए महोदय, हर चीज को हर एंगल से न्यायपालिका ने देखा है, पुलिस-प्रशासन देखता है, हमारा महिला एवं बाल विकास मंत्रालय भी इसको देखता है और हमारा आरोग्य मंत्रालय भी इसको देखता है। इसमें मुआवजे की भी बात आती है।

माननीय सभापति महोदय, हमने बाल कल्याण समिति का भी विषय बताया है। इसमें बहुत सारी चीजें ऐसी हैं कि उस बालक की किस प्रकार की देखभाल होनी चाहिए। उसी प्रकार से pediatrician, adolescent pediatrician हो, इनके माध्यम से उसकी मानसिक अवस्था की जांच करना, उसको पूरी तरह से संरक्षण देना, ऐसे बच्चों को अपनी मां की तरह संभालते हुए, मां का प्यार देना होता है, क्योंकि ऐसे बच्चों के मन पर एक गहरा सदमा होता है। यह एक संवेदनशील मामला है। जैसे एक मां अपने बच्चे को संभालती है, उसी तरह से मैं as a paediatrician, यह कहता हूँ कि मैं एक बाल कल्याण समिति का सदस्य था। बहुत सी जगहों पर ऐसे अपराध हुए थे, तो मैं खुद जाकर इन बच्चों के साथ खेलता था, अपने हमारे परिवार को साथ में वहाँ ले जाकर ऐसे बच्चों के साथ में खेलते थे, उनके साथ चर्चा करते थे। उसकी जो संवेदना थी, उसका वह जो जखम था, उस जखम पर मलहम लगाना, इतना ही काम नहीं होता है, क्योंकि उसके अंदर भावना का जो उत्पीड़न का होता है, उस भावना से हमें उसको बाहर निकलना होता है। ऐसे मामले में जिस तरह से हम सोचते हैं, उसी तरह से सरकार का भी रुख है। सरकार ने इस विषय को बहुत संवेदनशीलता के साथ लिया है। मैं कहना चाहता हूँ कि यह 3-टियर सिस्टम है। इसमें अगर जमीनी स्तर पर देखा जाए, तो बहुत सी जगहों पर बच्चों के खिलाफ जो अपराध होते हैं, उनमें सही मायने में हमने देखा है कि जो अपराधी है, उसको दंडित तो किया ही जाता है, लेकिन ऐसे बच्चों को भी मानसिक संरक्षण देना और बच्चों के साथ कोई खिलवाड़ नहीं हो, ऐसा मेरा यहां पर कहना है।

सर, केन्द्र सरकार और राज्य सरकार के अधिकारियों, हमारे पुलिस के अधिकारियों का भी बीच-बीच में, समय-समय पर, इस विषय में प्रशिक्षण होता है, इनका आपस में मेलजोल होता है और इनका आपस में इस विषय में संवाद होता भी है। बाल देखभाल के लिए जो संवेदनशील संस्थान हैं, उनके जो प्रभारी व्यक्ति हैं, वहां के जो कर्मचारी हैं और अन्य कार्मिक लोग हैं, उनका भी इस विषय में प्रशिक्षण होता है। राज्य स्तर पर भी, जिला स्तर तक, बाल कल्याण समिति में इस विषय में अलग रूप से एक प्रशिक्षण होता है। सरकार इस चीज को पूरी तरह से संवेदनशीलता से

लेती है। सरकार इसको गंभीरता से ले रही है। हर विषय में, यह जो कानून है, इस कानून की जो संवेदनशीलता है, इसके लिए लोगों के बीच जागरूकता का कार्यक्रम आयोजित करना, हमारे जो सरकारी अधिकारी हैं, हमारे जो गैर-सरकारी संगठन हैं, हमारे नागरिक समाज के सभी संगठन हैं, खास करके हमारे जो टीचर्स हैं, हमारे जो सारे प्राइमरी टीचर्स हैं और जो सेकेंडरी टीचर्स हैं, इन लोगों का भी इस विषय में जागरूकता का कार्यक्रम सरकार आयोजित करती है।

इसमें पब्लिक अवेयरनेस का कार्यक्रम हो रहा है। हमने देखा है कि सरकार ने इसको जनआंदोलन के रूप में लिया है। हमारे महाराष्ट्र की सरकार ने जगह-जगह पर ऐसे विषयों के लिए जनहितकारी, जन कल्याणकारी कार्यक्रमों के माध्यम से सारे अधिकारियों को, पुलिस अधिकारियों को, न्यायालय के अधिकारियों को इस विषय में प्रबोधन का कार्य किया है, क्योंकि सिर्फ दंडित करने से अपराध की संख्या कम नहीं होती है, बल्कि इसके लिए जनता की भी जिम्मेदारी है, हम सारे सांसदों की भी जिम्मेदारी है, हमारे समाज की भी जिम्मेदारी है। सब कुछ अगर सरकार करेगी, तो जनता क्या करेगी? हमने इसको जनआंदोलन बनाया है। हमने अपने जिले में जगह-जगह पर इसके बारे में सामाजिक प्रबोधन के लिए चिन्ह बनाए हैं। हमारे डॉक्टर के संगठन, जैसे आईएमए है, खास करके हमारा आईआईपी है, जो pediatric संगठन है, इन्होंने भी इसके लिए जनता में जागरण के लिए कार्य किया है। जैसे सोनोग्राफी के खिलाफ PCPNDT का पोस्टर लगा हुआ होता है, उसी तरह से हम सब pediatrician पॉक्सो के प्रावधान, नियम और दंड के बारे में अपने-अपने ओपीडी में भी लगाते हैं। इसका मतलब यह है कि हमने इसको बहुत संवेदनशील रूप से लिया है। हम इसको कड़ा-से-कड़ा स्वरूप देकर इसके माध्यम से जनता के बीच में गए हैं। 2012 का जो कानून है, जो लैंगिक अपराधों के खिलाफ कानून है, उसके मामले को निपटाने के लिए कड़ा-से-कड़ा रुख अपनाना जरूरी है। ...**(व्यवधान)**...

MR. CHAIRMAN: Fifteen minutes have been allocated to him by the Party.

डा. अजित माधवराव गोपछड़े: महोदय, यह जो कानून है, यह बच्चों पर लैंगिक हमला, यौन उत्पीड़न और पोर्नोग्राफी के अपराधों से बच्चों को सुरक्षा प्रदान करता है। ...**(व्यवधान)**...

MR. CHAIRMAN: Please wind up.

डा. अजित माधवराव गोपछड़े: महोदय, यह हमारे देश के हित में है। इसके माध्यम से हमारे बच्चों का संरक्षण करना हमारी जागरूकता है। ...**(व्यवधान)**...

MR. CHAIRMAN: His Party has allocated fifteen minutes to him.

डा. अजित माधवराव गोपछड़े: महोदय, हमारे बच्चों का पूरी तरह से प्रोटेक्शन करना सरकार की जिम्मेदारी है। ...**(व्यवधान)**... यह जो विषय है, यह संवेदनशील विषय है। ...**(व्यवधान)**...

MR. CHAIRMAN: Please wind up.

डा. अजित माधवराव गोपछड़े: महोदय, 2012 का जो अधिनियम है, वह एक विशेष कानून है। यह बच्चों को सुरक्षा प्रदान करता है। ऐसा कहते हुए मैं अपनी वाणी को विराम देता हूँ, धन्यवाद।

MR. CHAIRMAN: Now, Shri Sandosh Kumar P.

SHRI SANDOSH KUMAR P (Kerala): Sir, I take this opportunity to congratulate Dr. Fauzia Khan for suggesting certain amendments to the existing Act. There are certain issues to be highlighted. Number one, the High Court of Delhi suggested that there is blatant misuse of the provisions of the POCSO Act. Of course, we need to strengthen the Act. That is why, I support her. But, at the same time, there are instances of misusing the provisions of this Act. So, how to tackle this particular situation is a matter of concern. We have to uphold the rights of children, especially in divorce cases. To win the 'matrimonial wars', -- that was the term used by the High Court -- children are being used by parents, either by husband or wife. This has happened in many cases. As was rightly pointed out by the Kerala High Court and other courts, including Delhi High Court, this is an area of concern. So, I would like to suggest that we need to amend this Act further to address this issue. Secondly, Sir, there are a number of cases related to political party leaders, school teachers, religious leaders and those who occupy very high positions in our society. I think that all political parties should make it a point that all those who are accused of these types of crimes, if the court takes cognizance of the same, disciplinary action is taken against them immediately. This is what we can do.

There are a number of instances. I do not want to mention any name here. There is a very famous case against a Karnataka political leader. This is not to harass him. But it is a matter of fact. If I tell the name, it will be a big issue here. They will say that because of political enmity, I am telling the name. But it is a reality. The case is going on. It seems that the court did not grant him anticipatory bail. Anyway, there are instances. My learned friend, Dr. John Brittas, already quoted a case from Kerala. A political party had to wait for days. This is not to harass them. There are hundreds of gentlemen in that political party. I know most of them. At the same time, they had to dilly-dally the process to give him a chance to ...*(Interruptions)*...

SHRI JAIRAM RAMESH: Can I name an NDA leader? Can I name a CPI (M) leader? Can I name a CPI leader? ...*(Interruptions)*...

SHRI SANDOSH KUMAR P: You name a CPI leader. ...*(Interruptions)*...

MR. CHAIRMAN: He is talking about all the parties. He is not talking about Congress Party alone. ...*(Interruptions)*... Hon. Member, let him speak.

SHRI SANDOSH KUMAR P: Sir, let me tell you this. I never expected this kind of behaviour from my learned senior colleague. I am proud of Jairam Rameshji. ...*(Interruptions)*... I am just telling you why they are getting so agitated. My point is very clear. Actually, I am here to support her cause and I should not skip this occasion. That was my sole intention. What is my take? My take is that all political parties ...*(Interruptions)*... If you can name someone in CPI, I will be very happy. I tell you this. If you can name a CPI leader, I can give one lakh rupees in cash. ...*(Interruptions)*... The thing is that the political parties must have guidelines. It is not to harass the Congress Party. It is a reality. For one who reads Malayalam newspapers and one who watches Malayalam news channel, it is public knowledge. ...*(Interruptions)*... The Chairman knows about it.

MR. CHAIRMAN: Do not mention about anybody? You just speak on the subject.

SHRI SANDOSH KUMAR P: I do not know why they are trying to divert the attention. ...*(Interruptions)*... My point is that there are hundreds of accusations against political party leaders. It is a matter of fact. I do not want to spare any political party. If you can point out my party's case, I am very glad to hear about that. I am challenging anyone openly. I know this type of challenge is not a good one. But I am sure about my Party. Leave that point.

DR. JOHN BRITTAS: Sir, not in cash, but cheque only.

MR. CHAIRMAN: It seems your colleague is very rich.

SHRI SANDOSH KUMAR P: Sir, I am talking about my political party.

MR. CHAIRMAN: He is trying to protect you.

SHRI SANDOSH KUMAR P: Sir, let us not divert from the topic. The point is that there must be a guideline or it must be incorporated in the constitution of each and every political party that those who are accused of these kinds of crimes must be expelled or dismissed or suspended without dilly-dallying or without offering lame excuses. This is the only thing. I can name a number of other leaders also. I do not want to make it a political issue. ...*(Interruptions)*... Why are you making it an issue of LDF, UDF, INDIA and NDA? It is a question of children's future and a question of the

morality of society. ...(*Interruptions*)... I know they are very much annoyed because of these developments. What can I do? I cannot help them.

Sir, I support the noble cause behind this particular Bill and thank you for allowing me to speak on this Bill and hearing me patiently.

DR. V. SIVADASAN (Kerala): Thank you, hon. Chairman, for allowing me this opportunity to give my opinion on this subject. I congratulate Dr. Fauzia Khan for taking this initiative to introduce such a Bill. Children are the future of the nation. And they should be protected by the Government. They should be protected from all kinds of assaults. The question is: How can we protect the children from sexual assault? The Union Government has the primary responsibility of protection of the child. The proper legal framework and strict actions are very necessary to protect the child from this kind of assault. But strong social security measures are also necessary to protect the child from sexual assault. Lack of food, lack of shelter and lack of their basic needs is creating a space for sexual offences. So, the Government should address the basic needs of the children. But, what is the real condition of children in India? In our country, what is the status of children? Sir, they are exploited in various ways. In the stanza of a poem by great poet, Neruda, said, "Come and see the blood in the streets; come and see the blood in the streets". Here, I like to say, 'come and see children on the streets; come and see children on the streets.' In this winter, in the Capital city of our great nation, Delhi, when the cold is at its peak, our children, the children of our nation, are sleeping on the road without a single piece of woollen cloth. In this winter, our children, who are our children, are walking on the streets without shoes. In this winter, they are walking on the streets and begging on the streets for their daily meals. In the Capital of our nation, near the President Estate and near the Palace of the Prime Minister, children are begging for a single loaf of bread. In this winter, thousands of mothers are standing and crying on the veranda of hospitals because of lack of money to pay hospital bills.

Sir, health is the universal right of the people, but I am sad to say that India is a country that has the largest number of children who die due to lack of medical treatment. India is a country that has the largest number of mothers who die during childbirth due to lack of proper medical attention. Yet, they are spending only pittance on public health. In our nation, Child Protection Act is here; Right to Education Act is here; but these legislative actions are not sufficient to save children from their pathetic life. In the year 2014-15, the health Budget of the Union Government was 0.31 per cent of the GDP, but in 2026, it is only 0.27 per cent. Respected Chairman, Sir, 18.68

per cent of the Revised Estimates — Naddaji is sitting here — has not been utilized as on 31st January, 2025, which is Rs. 16,000 crore. But, the Central Government is not ready to give money to the States.

Sir, according to the data, health expenditure of the Government in the US is 13.9 per cent; in Germany, it is 10.1 per cent; in the UK, it is 8.9 per cent; and, in Canada, it is 7.9 per cent. But, in India, it is only 0.27 per cent. It is affecting the children of our nation. So, if the Government is interested to protect the interests of the children, then, the Government should spend more money on the health sector for the protection of children. Even if you consider the combined expenditure of the Union and States, then also, it is only 1.2 per cent of the GDP. Sir, they have spent thousands of crore for other expenditure like statues, but they are not ready to spend money for hospitals for children and mothers. What is the vision for the development of the health sector? What is the vision for protection of the children in our country?

What is the vision for the protection of the children in our country? Do you know what the conditions are? They are asking for more doctors in our children's hospital. They are asking for more doctors in our mothers' hospital but they are not getting doctors and they are not getting medicines in the hospital. The playgrounds are necessary for the children and the *anganwadis* are necessary for the children. In Malayalam - I know that you know Malayalam very well - there is one Poet Madhusoodanan Nair. He wrote a stanza, the meaning of which reads: "I hear the cry of crores of Gods in the cry of every little child." This must be our attitude to the child. The Government, the authorities are not ready to hear the cries of the children. So, my humble request is that please hear the cry of the child. The *anganwadis* are not getting proper attention. The Saksham Anganwadi and POSHAN's allocation was reduced. The *anganwadis* should be strengthened for the protection of children in our nation. In schools, they should get proper mid-day meals and the Government should allocate proper money for mid-day meals. Now, these mid-day meal workers are getting only Rs.1,200 as their wage in wages per month. It should be increased; otherwise, how can they prepare food for the children in the schools? The Right to Education is here but the children in the schools are not getting proper food and health facilities. So, we, the people of the country, should protect our children through the social security measures. Therefore, the Union Government should take necessary action for the protection of the children in our country. This is my humble request to spend more money for protecting the children, to make the legal framework for protecting our children. Also, the Government and the Executive should take strong action against the culprits of the sexual assault. This way, we

should protect our future, we should protect our children in our country. Thank you, Sir, for allowing time for the discussion.

MR. CHAIRMAN: Dr. Anil Sukhdeorao Bonde.

डा. अनिल सुखदेवराव बोंडे (महाराष्ट्र): सभापति महोदय, आज ऑनरेबल सांसद फौजिया खान जी ने जो गैर-सरकारी विधेयक रखा है, मैं जब उसका comparison पोक्सो के अधिनियम के साथ करता हूँ, तो मुझे महसूस होता है कि पोक्सो के अधिनियम में प्रस्तावित संशोधन से पहले ही सभी अधिनियम शामिल हैं। माननीय सांसद द्वारा प्रस्तावित संशोधन किया है, वह पोक्सो को ज्यादा मजबूती देने वाला नहीं लगता है। कुछ बातें होती हैं - जैसे आशंका होने के बाद उसके ऊपर एफआईआर दर्ज करो, तो यह पोक्सो के अधिनियम को कमजोर बनाने वाला है। इसलिए मैं इस गैर-सरकारी विधेयक का समर्थन नहीं करता हूँ, मैं उसका विरोध करता हूँ, लेकिन एक अच्छी चर्चा माननीय सांसद के माध्यम से...(व्यवधान)...

श्री जयराम रमेश: सर, पार्टी का टाइम खत्म हो चुका है।

डा. अनिल सुखदेवराव बोंडे: इस चर्चा के माध्यम से बच्चों के क्राइम के बारे में एक अच्छी चर्चा हो रही है, उसका मैं स्वागत करता हूँ।

MR. CHAIRMAN: Today, we are giving time to everybody. ...*(Interruptions)*...

SHRI JAIRAM RAMESH: Sir, there is another Bill. ...*(Interruptions)*...

MR. CHAIRMAN: I am giving time to him also. ...*(Interruptions)*...

SHRI JAIRAM RAMESH: There is another Bill today. ...*(Interruptions)*... That Bill is listed. ...*(Interruptions)*...

डा. अनिल सुखदेवराव बोंडे: सभापति महोदय, दुर्भाग्य है कि जयराम रमेश जी जैसे व्यक्ति जब बच्चों के क्राइम के बारे में चर्चा हो रही है, उसका विरोध कर रहे हैं।...(व्यवधान)... अब बच्चों के क्राइम के बारे में बच्चों का प्रोटेक्शन करने के लिए कांग्रेस जिंदा नहीं रहेगी, तो क्या होगा।...(व्यवधान)...

MR. CHAIRMAN: I am giving time to him. ...*(Interruptions)*... I am giving time to everyone. ...*(Interruptions)*... I have allocated more time to everyone and not only to him. ...*(Interruptions)*...

SHRI JAIRAM RAMESH: Sir, their Party's time is up. ...*(Interruptions)*...

डा. अनिल सुखदेवराव बोंडे: फौजिया खान जी ने बच्चों के क्राइम के बारे में जो चर्चा उपस्थित की है, उसमें सभी को चर्चा का समर्थन करना चाहिए। आपको लगता है, तो उनकी सिफारिशों का समर्थन मत कीजिए।

MR. CHAIRMAN: One minute. ...*(Interruptions)*... I am going by the list of speakers only. The time allocated is here. ...*(Interruptions)*...

SHRI JAIRAM RAMESH: Sir, the party's time is up. Party's time is up.

MR. CHAIRMAN: No; I am going by the list of speakers only.

SHRI JAIRAM RAMESH: But, Sir, the party's time is up. ...*(Interruptions)*...

DR. ANIL SUKHDEORAO BONDE: Hon. Chairman, Sir, when you are allowing, I think that no Member should misinterpret it.

MR. CHAIRMAN: For Brittasji also, we have allocated more time. ...*(Interruptions)*... We are allocating for everybody.

DR. ANIL SUKHDEORAO BONDE: Hon. Chairman, Sir, you are the supreme authority of this House. ...*(Interruptions)*... You are the supreme authority of this House and if you are allowing...

MR. CHAIRMAN: No; don't worry. ...*(Interruptions)*... You please address to the Chair.

डा. अनिल सुखदेवराव बोंडे: सर, यह टॉपिक ऐसा है, जो पॉलिटिकल नहीं हो सकता है। यह टॉपिक ऐसा है, जो आइडियोलॉजिकल नहीं हो सकता है। यह मानव सुरक्षा से संबंधित टॉपिक है और बच्चों की डिग्निटी को संरक्षित करने वाला टॉपिक है। इसलिए मैंने आपका अभिनंदन किया, क्योंकि आपने अच्छे से चर्चा प्रस्तुत की है। आज एनसीआरबी का डेटा कहता है कि भारत में 1.77 लाख क्राइम्स बच्चों के अगेंस्ट होते हैं। अनफॉर्च्युनेटली, हमारी सरकार पोक्सो अधिनियम लाई। वह अच्छा अधिनियम है और उस पर सभी राज्य अमल भी कर रहे हैं, फिर भी 70 हजार सेक्सुअल ऑफेंसेज रजिस्टर हुए हैं! This number is not just statistics, but these are the broken childhoods. ये आंकड़े बच्चों की जिंदगी बर्बाद करने वाले हैं। These are the damaged futures. These are the life-long scars.

सर:

“बच्चे सिर्फ मिट्टी की मूर्तियाँ नहीं होते, ये भविष्य की रोशनी होते हैं।
इन्हें चोट शरीर पर नहीं, जिंदगी पर लगती है।”

इससे जो स्कार डेवलप होता है, वह उनकी पूरी जिदगी बर्बाद कर देता है। इससे साइकोलॉजिकल असॉल्ट होता है। यह सिर्फ फिजिकल असॉल्ट नहीं है। सर, इसकी एक डार्क रिएलिटी है - ये क्राइम्स कौन करता है? ये क्राइम्स कोई अनजान व्यक्ति नहीं करता है। 95 प्रतिशत ऑफेंडर्स नोन टू दि चाइल्ड होते हैं। वे फैमिली मेंबर्स हो सकते हैं, आजू-बाजू में रहने वाले पड़ोसी हो सकते हैं, टीचर हो सकते हैं, स्कूल में काम करने वाला कोई हो सकता है, उसे ऑटो-रिक्शा से पहुँचाने वाला या किसी और व्हीकल से पहुँचाने वाला हो सकता है, स्कूल का चपरासी हो सकता है - यानी स्कूल में रहने वाला कोई व्यक्ति हो सकता है। इसके साथ ही, उसका पालन-पोषण करने वाला भी हो सकता है।

(उपसभापति महोदय पीठासीन हुए।)

सबसे इम्पोर्टेंट यह है कि कोई रिलीजियस प्रीचर भी हो सकता है - यानी जिसकी बच्चों को धार्मिक रीतियाँ सिखाने की जिम्मेदारी होती है, दुर्भाग्य से वही सबसे बड़ा कल्प्रिट हो सकता है। कभी-कभी वह कोच हो सकता है। बच्चे को खेलने के लिए छोड़ते हैं, लेकिन वह कोच उसका नाजायज़ फायदा उठाता है। ऐसे में बच्चा बोल भी नहीं पाता है, क्योंकि उसके लिए यह बहुत इन्फ्लुएण्शल पर्सन होता है - चाहे वह उसका टीचर हो, केयर गिवर हो, पड़ोसी हो या रिश्तेदार हो। वह उसके बारे में बोल भी नहीं सकता है और इस क्राइम को बहुत दिनों तक साइलेंटली सहन करता है। इसे हम 'मूक सहन' कह सकते हैं। ऐसा नहीं है कि यह क्राइम सिर्फ एक स्टेट में होता है, बल्कि यह क्राइम सभी स्टेट्स में बहुत ताकत से हो रहा है। जैसे, अभी मालेगांव, महाराष्ट्र में हुआ, जहाँ एक छोटी बच्ची को चॉकलेट का प्रलोभन दिया गया। जब उसके साथ सेक्सुअल ऑफेंस हुआ, तो कल्प्रिट को लगा कि वह किसी को बता देगी या रोने लगेगी, तो उसने उसे मार डाला। यह ठाणे में हुआ। नॉर्थ इंडिया के छोटे से टाउन में एक दस साल की लड़की थी। उसके क्लोज़ फैमिली एक्वेंटेंस में जो रहता था, उसने उसके साथ दिनोंदिन अत्याचार किए। वह लड़की यह बात इसलिए नहीं बता पाई, क्योंकि उससे कहा गया कि "मैं तेरे माँ-बाप को भी मार डालूँगा।" यानी ऐसे केसेज़ में थ्रेट भी दी जाती है। उसकी टीचर ने नोटिस किया कि जो बच्ची खिलती-खेलती थी, वह आजकल चुप क्यों रहती है, क्यों पढ़ाई में इंटरेस्ट नहीं लेती है! जब उसके बिहेवियर में चेंजेज़ हुए, तब टीचर ने यह पोक्सो अथॉरिटी को बताया। जब उस केस को इन्वेस्टिगेट किया, उस बच्ची को कॉन्फिडेंस में लिया, तब पता लगा कि इस बीमारी की जड़ उसके घर में ही है।

सेन्ट्रल इंडिया में भी ऐसा हुआ, जिसमें 13 साल के बच्चे को private learning centre में instructor सिर्फ academic punishment देने के नाम पर abuse करता था। वह बोल नहीं सका, लेकिन जब वह बोला, तब यह उजागर हुआ। Shelter homes में बहुत सारे बच्चे रहते हैं। उनको emotionally blackmail किया जाता है, धमकियां दी जाती हैं और जब routine inspection होता है, तब उनमें से कुछ बच्चे बोलते हैं और ये बातें सामने आती हैं। यह एक दुर्भाग्य की बात है, जो मैं फौजिया मैडम से भी कहना चाहता हूँ कि मैंने बहुत सारी जगहों पर देखा है कि इसमें misuse of religion, religious history और religious culture भी बहुत बड़े पैमाने पर हो रहा है। वह तो seventh century थी, परंतु अब हम 21st century में हैं, लेकिन जो religious preaching करते

हैं, यदि seventh century में किसी ने, जिस पर पूरा विश्वास हो, यदि उस ने बच्ची के साथ कुछ किया हो -- I will not utter the words because I am not supporting it, लेकिन वह बताता है कि उस वक्त उन्होंने यह किया था, तो इस वक्त मैं ही इसका मौला हूँ, मैं इस मदरसे का टीचर हूँ, तो यह भी जायज है। वह छोटे बच्चे को बताता है, तब यह जो conception है - मैडम, आप यह बिल लेकर आई हैं, यह बहुत अच्छा है और मैं आपके माध्यम से यह कहना चाहता हूँ कि सभी ऐसे जो preachers हैं, seventh century में जो घटना हुई, उसे condemn करने की बात तो छोड़ो, बल्कि उसको सम्मानित करके, जब एकाध preacher, मदरसे का प्रमुख, कोई मौलवी, यह बात बताता होगा ...

श्री उपसभापति: आप सामान्य बात करिए।

डा. अनिल सुखदेवराव बोंडे: सर, मैं वही बता रहा हूँ कि जब history की stories बच्चों को बताई जाती हैं, तो उसमें यह भी बताना चाहिए that no religion teaches sexual exploitation of the child. यह dictum है कि कोई भी religion sexual exploitation of the child का कभी support नहीं करता। Islamic scholars world-wide reject such misuse. Modern Islamic jurisprudence requires the maturity, consent and capacity. Any sexual capacity with the minor is considered to be forbidden in any religion. But, मैं जो बता रहा हूँ वे facts हैं। वह सत्य है।

MR. DEPUTY CHAIRMAN: Please speak in general terms.

DR. ANIL SUKHDEORAO BONDE: Criminals misuse the religion, but the religion never supports criminal. आपको पता होगा कि male children, 15 साल से कम उम्र के छोटे-छोटे बच्चे, तो उत्तर भारत की आगे की कुछ countries के बारे में – क्योंकि यह social media पर आता है और कभी-कभी तो लगता है कि social media anti-social media हो रखा है - सोशल मीडिया में आता है, बच्चा बाजी। बच्चा बाजी में 10 साल, 15 साल के बच्चे, male, I am not talking about females, इन बच्चों को dance करने में लगाया जाता है। उनको exploit किया जाता है। इनको भी कुछ लोग support करते हैं। यह बड़ी problem है। यह social media के माध्यम से बहुत ज्यादा spread हो रहा है। हमारे बगल की जो country है, वहां पर भी उसके ऊपर ban है, लेकिन Central Asian countries में जो यह criminal cultural practice है, which is called as *bacha bazi*, तो यह बच्चा बाजी भी किसी religion की नहीं है। It is condemned by their scholars. It is illegal even in those countries. It is the violation of human rights. UNICEF भी बोल रहा है, UN भी बोल रहा, but it exists. यह exist होती है और भारत में कुछ लोग हैं, जो यह करना चाहते हैं। यह कल्चर और cultural identity का criminal misuse है। इसके ऊपर भी हमें ध्यान देने की बहुत जरूरत है।

POCSO के अंदर भारत का stand absolutely clear है। No culture, no tradition, no religious argument can justify the harm to the child. Indian Constitution में Article 25 कहता है, 'Freedom of religion does not protect practices contrary to the public order,

morality and health'. Sir, sexual exploitation of children violates the POCSO Act, Bhartiya Nyaya Sanhita Act, constitutional morality and dignity under Article 21. Therefore, no religious text, no historical event, no cultural practice can override the child protection. I will say, child is the primary thing.

सर, इस हाउस में यह चर्चा इसलिए महत्वपूर्ण है कि इसका psychological और social impact बहुत ज्यादा होता है। जिन बच्चों के ऊपर उनके बचपन में sexual exploitation होता है, वह उनके future life में definitely criminal होता है और वही behaviour वे अपने future life में भी करते हैं। बहुत सारे लोगों ने एक पिक्चर भी देखी होगी, 'Red Rose' नाम की एक पिक्चर आई थी, जिसमें राजेश खन्ना जी ने काम किया था। उसमें भी बहुत सालों पहले वही दिखाया गया था। Sexual abuse damages the child which is often invisible. वह मालूम नहीं होता है। जख्म छोटे हों या बड़े, दर्द तो बराबर देते हैं। बचपन पर पड़ने वाली चोट पूरी जिंदगी का बोझ बन जाती है। सर, इससे loss of trust होता है। उसका किसी के ऊपर विश्वास ही नहीं रहता, न तो उसके गुरु के ऊपर, न तो उसके family member के ऊपर। ये बच्चे बड़े depression और anxiety में जाते हैं। बहुत सारे बच्चे तो future life में suicidal attempt करते हैं। उनकी शादी होने के बाद भी, especially in females, they are having difficulty in relationship. बहुत सारी ऐसी जो females होती हैं, they develop frigidity. Frigidity के कारण उनका husband भी बर्बाद होता है और पूरी family भी बर्बाद होती है। इसमें long-term trauma रहता है। यह एक दिन का trauma नहीं है। मन में जो डर बस गया, वह डर all the time रहता है। ...**(समय की घंटी)**... सर, मुझे थोड़ा सा समय दे दीजिए, क्योंकि यह एक बहुत important topic है। इसलिए थोड़ी देर तक मेरा बोलना बहुत ही महत्वपूर्ण है। सर, इसमें बहुत सारा self-harm भी होता है।

श्री उपसभापति: अनिल जी, और भी वक्ता हैं!

डा. अनिल सुखदेवराव बोंडे: सर, 5-10 मिनट और दे दीजिए।

श्री उपसभापति: नहीं, नहीं, आप टाइम का ध्यान रखिए। अभी और भी वक्ता हैं!

डा. अनिल सुखदेवराव बोंडे: सर, कुछ चीजें, जो alarming हैं, जो इसे बढ़ाती हैं, वे हैं drug abuse. MDMA-MeO, जिससे sexual arousal या hypersensitivity to the touch बढ़ती है, यह बहुत सारे बच्चों को दिया जाता है। वे जान भी नहीं सकते हैं। इससे उनमें arousal ज्यादा होता है। सर, आज pornography की दुनिया है, आज reel की दुनिया है। Early puberty लाने के लिए female को hormonal supplementation दिया जाता है। उनको hormonal supplementation दिया जाता है, ताकि उनकी early puberty हो। जब early puberty होगी, तो early prostitution, early reels में वे काम में आएँगी। सर, ये सब चीजें implicated हैं। ...**(समय की घंटी)**...

सर, important बात यह है कि अगर इसका prevention करना है, तो यह सिर्फ कायदे से नहीं जमेगा। फौजिया खान मैडम, आप कितनी भी बार संशोधन कीजिए, जब तक समाज नहीं सुधरेगा, बच्चों के ऊपर अत्याचार का थम जाना बहुत difficult है।

MR. DEPUTY CHAIRMAN: Dr. Anilji, please conclude now.

डा. अनिल सुखदेवराव बॉडे: सर, मैं conclude कर रहा हूँ। जिस family में problem रहती है, उस family में बच्चों के ऊपर ध्यान देने की जरूरत है। उनको प्रेम चाहिए, उनको सहानुभूति चाहिए, उनको किसी का support चाहिए। अब ऐसे लड़के, ऐसे बच्चे neighbour के ऊपर dependent होते हैं, preacher के ऊपर dependent होते हैं, coach के ऊपर dependent होते हैं और उसके बाद उनका exploitation शुरू हो जाता है। इसलिए भारत का जो family structure है, सभी religion का, सभी society का, जो disturb हो रहा है, यह सब इसकी जड़ है।

4.00 P. M.

इसलिए family structure improve होना चाहिए। सर, कुछ policy recommendations, जो practical हैं, लेकिन strong हैं कि हर स्कूल में safe childhood curriculum रहना चाहिए।

श्री उपसभापति: Briefly mention कीजिए।

डा. अनिल सुखदेवराव बॉडे: जी, मैं briefly बता रहा हूँ। हर स्कूल में safe childhood curriculum रहना चाहिए। Age appropriate education on their safety measures, boundaries and reporting good touch, bad touch need to be focused on. Good touch, bad touch, यह concept बहुत अच्छा है और वह हरेक स्कूल टीचर को बताना चाहिए। सर, POCSO के cases 1 साल के ऊपर नहीं लगने चाहिए। Fast track POCSO Courts should be set up with time-limits. One year limit should be set for trial completion. तीसरा है, there should be training for Police, teachers and religious and community leaders and sensitivity towards child communication and their legal duties. बच्चे बताते ही नहीं हैं। वे क्राइम होने के बाद नहीं बताते हैं, क्योंकि पुलिस को उनसे पूछने की आदत नहीं है। इसलिए, हर पुलिस स्टेशन में ऐसे communicator रहना चाहिए, जो ऐसे बच्चों से पूछें। ...**(समय की घंटी)**... सर, थोड़ा सा रह गया है।

सर, दूसरा है - protection and audit of hostels, madrasas, ashrams, gurukuls, shelter homes, or any institution, जो बच्चों को रख रही है, उसका monthly audit होना चाहिए कि क्या वहाँ बच्चों को कोई तकलीफ है। Mandatory child psychologist - हर डिस्ट्रिक्ट अस्पताल में, specially pediatrics department में एक psychologist रहना चाहिए और national database of repeated offenders होना चाहिए। यह offender एक बार offence नहीं करता है, बल्कि बार-बार करता है। इसलिए मैं इस सभागृह के माध्यम से यही चाहता हूँ कि no religious beliefs, no cultural traditions, no historical example can justify the sexual act

with a minor. Criminals who misuse religion or culture are not protectors of the faith; they are betrayers of the faith and humanity. Sir, children carry no religion, no caste, no politics, only innocence and trust. Our duty is not only to punish the offenders but also to prevent the possibility of any child ever feeling unsafe. So, while concluding, I will say that India will not tolerate any harm to the child; India will not accept any excuse for such crimes; India stands firmly, fully and forever with the children. Thank you, Sir.

श्री उपसभापति: माननीय सदस्यगण, मैं अगले वक्ता को बुलाऊं, इसके पहले मुझे यह कहना है कि normally Private Members' Bills पर time is not insisted. मैं आपको दो चीजें बताना चाहता हूँ। 17.12.2004 की एक Ruling है। "...to this, the Vice-Chairman, when the issue was raised, said that he could not cut short the discussion as Members wanted to speak on the subject and they had the right to speak." यह लंबा है। The recent instance I would like to quote for the clarification of some Members. The Constitution (Amendment) Bill, 2022, by Dr. V. Sivadasan was moved for consideration on 9th December, 2022, that is, in 258th Session. Thirty-one minutes of discussion took place on that day. Being partly discussed, it was carried forward. Thereafter, on 8.12.23, it was discussed again for one hour and forty-five minutes. The discussion was not concluded. Then, on 2.2.2024, discussion concluded after participation of Members for one hour and two minutes. Total time taken was more than three hours eighteen minutes. So, जिनके नाम listed हैं, I will request them, at least, to confine to their time. Shri Sanjay Yadav; not present.

श्री जयराम रमेश: सर, तो क्या इसका मतलब यह है कि अगला बिल नहीं लिया जाएगा?

MR. DEPUTY CHAIRMAN: I have not said that.

श्री जयराम रमेश: सर, क्या विवेक तन्खा जी का बिल नहीं लिया जाएगा? ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: I have not said that. Please take your seat. Do not misinterpret, Jairam Rameshji. Please take your seat. ...(Interruptions)... I have already explained the things, please. ...(Interruptions)... माननीय बृजलाल जी। ...(व्यवधान)...

श्री जयराम रमेश: सर, वह नहीं लिया जा रहा है। ...(व्यवधान)...

श्री उपसभापति: मैंने Ruling बताया, tradition बताया, recent उदाहरण बताया। ...(व्यवधान).... I have explained your query, please. बृजलाल जी, आप बोलिए। Only that will go on record.

श्री बृज लाल (उत्तर प्रदेश): उपसभापति महोदय, आपने मुझे इस विषय पर बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूँ। इस विषय पर हमारे पास कई एक्ट्स हैं, जैसे The Children Act, 1960; The Indian Juvenile Justice (Care and Protection of Children) Act, 2015; The Child and Adolescent Labour (Prohibition and Regulation) Act, 1986; The Prohibition of Child Marriage Act और Protection of Children from Sexual Offences (POCSO Act), 2012, जिस पर यह डिस्कशन चल रहा है।

महोदय, मैंने अभी विद्वान वक्ताओं को सुना है। मैं यह कहना चाहता हूँ कि एक्ट का सबसे महत्वपूर्ण चीज होता है उसका कंप्लायंस। जो इनफोर्सिंग एजेंसीज हैं, उनमें सेंसिटिविटी होनी चाहिए, prosecution होना चाहिए। मैं उत्तर प्रदेश से आता हूँ और मैं उत्तर प्रदेश का बताता हूँ। मलिहाबाद, जो लखनऊ के पास है, वहाँ पर एक चाइल्ड के साथ घटना हुई, and, in that case, the conviction was made in three days only. इसलिए अगर इस टाइप के प्रोविजन्स हों और राज्य सरकारें इस चीज को करें और हमारी राज्य सरकारें, जो अथॉरिटी हैं, वे इस पर ध्यान दें, तो इसमें बच्चों को न्याय दिलाया जा सकता है।

महोदय, इसमें एक सबसे महत्वपूर्ण चीज है और वह है आज का मोबाइल। आज बच्चों को मोबाइल का एक्सेस है। मैं समझता हूँ कि इसके लिए खास कर मदर्स ही जिम्मेदार हैं, क्योंकि आप देखेंगे कि अगर छोटे-छोटे बच्चे रोते हैं, तो वे उनको मोबाइल पकड़ा देती हैं। मोबाइल के कारण बच्चों की आदत ऐसी हो रही है कि उनको अगर बिना मोबाइल के कुछ दिया जाए, तो वह रोएगा। अगर मदर कोई काम कर रही है और बच्चा रो रहा है, तो उसको वह मोबाइल पकड़ा देती है। कई स्टेट में जैसे एक जमाने में कहा जाता था कि उसको थोड़ा-सा opium दे दिया जाता था, जिससे वह सो जाए। इस तरह से हम उसको इसके लिए एडिक्ट बनाते थे। इसी तरह आज हम इनको मोबाइल देकर इसके लिए एडिक्ट बना रहे हैं। इसलिए मेरा यह कहना है कि इसमें पेरेंट्स को भी सजग रहना होगा। पेरेंट्स की भी ड्यूटी है कि वे देखें कि बच्चा कोई गलत आदत न सीखे, जो knowingly or unknowingly उसके साथ किया जा रहा है।

महोदय, जहाँ तक एक्ट की बात है, उसके बारे में मैं एक चीज कहना चाहता हूँ, इसकी जानकारी शायद बहुत कम लोगों को है कि दक्षिण भारत में एक प्रथा थी - देवदासी। वह प्रथा बहुत दिनों से चली आ रही थी। उस प्रथा में क्या था? खास कर दलित और आदिवासी घरों के बच्चियों को मंदिरों में दान कराया जाता था और उस मंदिर में वह देवदासी कहलाती थी। वह बचपन से डांस करती थी और उसका abuse होता था। मुझे इस बात को कहने में बड़ा दुख होता है कि आजादी के इतने साल बीत गए, लेकिन किसी ने उस abuse पर, उस प्रथा पर ध्यान नहीं दिया। उस चीज पर अगर किसी ने ध्यान दिया, तो हमारे प्रधान मंत्री नरेन्द्र मोदी जी ने दिया।
...(व्यवधान)...

श्री जयराम रमेश: सर ...(व्यवधान)...

श्री बृज लाल: कृपया आप पहले सुनिए।

श्री उपसभापति: बृजलाल जी, कृपया आपस में बात मत कीजिए। ...**(व्यवधान)**...

श्री जयराम रमेश: सर, 70 साल पहले कानून बना था।

MR. DEPUTY CHAIRMAN: Let him speak. I will give you the opportunity.

श्री बृज लाल: सर, मैं यह बताना चाहता हूँ कि 2016 में Act No. 1, SC/ST Act, 1999, amended in 2016. That was called *Devdasi Pratha*. ...**(Interruptions)**...

श्री जयराम रमेश: सर, मैसूर में कानून बना दिया गया था। ...**(व्यवधान)**...

श्री बृज लाल: सर, मोदी जी ने उसको क्रिमिनल एक्ट बनाया। ...**(व्यवधान)**... That is a Criminal Act, and that system is abolished. मैं अपने प्रधान मंत्री जी को इसके लिए बहुत-बहुत धन्यवाद देता हूँ कि एक जो institutionalized प्रथा थी, उसको उन्होंने Act No. 1 of 2016 बना कर खत्म किया।

उपसभापति महोदय, अभी नया क्रिमिनल जस्टिस सिस्टम आया है, जो 1 जुलाई, 2024 को लागू हुआ है। महोदय, यह मेरा सौभाग्य था कि मैं पार्लियामेंट स्टैंडिंग कमेटी ऑन होम अफेयर्स का चेयरमैन रहा। अंग्रेजों के जमाने में जो एक्ट बने, उस एक्ट में उनको माल से मतलब था, देश को लूटने से मतलब था। उनको महिलाओं की अस्मिता से, उनके साथ हुए बलात्कार से, हत्या से कोई मतलब नहीं था। पुराने कानून में हत्या कहाँ आता था? वह सीरियल नंबर 302 पर था। बलात्कार कहाँ आता था? वह सीरियल नंबर 376 पर था। इस तरह से था। मैं समझता हूँ कि आजादी के बाद जब हमारा कांस्टिट्यूशन लागू हुआ, तो यह क्रिमिनल जस्टिस सिस्टम बदल जाना चाहिए था, जिसको हम गुलामी का कलंक कहते हैं, लेकिन यह नहीं हुआ। महोदय, यह काम हमारे प्रधान मंत्री, नरेन्द्र मोदी जी ने किया और न्यू क्रिमिनल जस्टिस सिस्टम आया। महोदय, क्या आप जानते हैं कि बीएनएस में चैप्टर वन क्या है? भारतीय न्याय संहिता में चैप्टर वन offences against women and children के बारे में है। यह सेंसिटिविटी है! महोदय, यह मोदी सरकार की सेंसिटिविटी है। ...**(व्यवधान)**...

SHRI SANDOSH KUMAR P: Sir, I have a point of order.

MR. DEPUTY CHAIRMAN: Under which Rule?

SHRI SANDOSH KUMAR P: Sir, it is under Rule 240 — Irrelevance. Sir, he is a very senior Member of the House. There are many more speakers left.

MR. DEPUTY CHAIRMAN: That is no point of order. I would clear the issue later.

श्री बृज लाल: महोदय, इस तरह से जो नया क्रिमिनल जस्टिस सिस्टम लाया गया, उसमें पहला चैप्टर offences against women and children है। उसका जो सेकंड चैप्टर है, वह offences against body से संबंधित है, जिसमें murder, attempt to murder है। All these are in

Chapter-II. महोदय, यह मोदी सरकार की सेंसिटिविटी है, जिन्होंने न्यू क्रिमिनल जस्टिस सिस्टम को लागू करके बच्चों और महिलाओं के प्रति होने वाले offences को रोकने का प्रयास किया है।

महोदय, इसी बीएनएस में यह प्रावधान भी किया गया है कि अगर 12 साल से कम उम्र की किसी बच्ची का रेप होता है, तो उसके लिए फांसी की सजा का प्रावधान है। इसके अलावा, अगर किसी वयस्क महिला के साथ रेप होता है, तो उसके लिए आजीवन कारावास का प्रावधान है और मिनिमम 20 साल की सजा का प्रावधान है। इस तरह, इस सरकार की यह सेंसिटिविटी रही कि इन सारे ऐक्ट्स में ऐसे अपराधों के लिए कड़ी से कड़ी सजा के प्रावधान किए गए हैं।

महोदय, अब मैं एससी-एसटी ऐक्ट पर आता हूँ। जैसा मैंने कहा, एससी-एसटी ऐक्ट 2016 में अमेंड हुआ। जो दलित महिला है, जिसको हम अनुसूचित जाति या अनुसूचित जनजाति की महिला कहते हैं, उनके लिए उसमें क्या प्रोविजंस किए गए हैं? अगर किसी दलित या आदिवासी महिला या बच्ची को लैंगिक उद्देश्य से गलत नीयत से टच किया जाता है, तो that is an offence. यह मोदी गवर्नमेंट ने किया है। उसमें पीड़िता आर्थिक सहायता देने का प्रोविजन है। उसमें यहाँ तक प्रावधान किया गया है कि ये गरीब लड़कियाँ, जो गरीब घरों से आती हैं, उनका कभी-कभी पीछा किया जाता है, stalking किया जाता है। इसके बारे में पहले किसी ने नहीं सोचा। इसके बारे में अगर किसी ने सोचा तो वह मोदी गवर्नमेंट ने सोचा और The SC/ST Amendment Act, 2016 लाया गया, जिसमें even stalking is an offence.

महोदय, उस पर लैंगिक उद्देश्य से हमला करना, this is an offence. इसके अलावा, अगर किसी एससी-एसटी महिला का बलात्कार किसी गैर-एससी-एसटी द्वारा हो गया है और वह डॉक्टरी मुआयने के बाद पूव हो गया है, तो पीड़िता को 8 लाख रुपये की एकमुश्त सहायता का प्रावधान मोदी गवर्नमेंट ने किया है, जो पहले नहीं था। इसके अलावा, एससी-एसटी ऐक्ट में जो सबसे महत्वपूर्ण प्रावधान है, वह वर्ष 2016 में लाया गया। यह प्रावधान मर्डर में है, बलात्कार में है और सामूहिक बलात्कार में है। इन अपराधों के होने पर पीड़िता को प्रति माह 5,000 रुपये till the end of her life दिये जाने का प्रोविजन है। अगर उसके बच्चे हैं, तो उनको up to graduation level फ्री एजुकेशन देने का प्रावधान है। अगर उसके पास मकान नहीं है, तो मकान देने का प्रावधान है। इसमें पीड़िता को घटना होने के दिन से तीन महीने तक घर का पूरा खर्च देने का प्रावधान भी किया गया है। मोदी गवर्नमेंट ने ये प्रोविजंस Act No. 1 of 2016 में किए हैं और इस तरह के अन्य तमाम प्रोविजंस किए गए हैं।

महोदय, अब सामाजिक दायित्व की बात आती है। समाज में हर किसी का यह एक बड़ा दायित्व है कि वह देखे कि उसका बच्चा क्या कर रहा है। क्या हम देख रहे हैं कि वह क्या कर रहा है? कहीं वह अपने घर लेट से तो नहीं आ रहा है? इन तमाम चीजों को शुरू से ही देखने का दायित्व हमारे समाज का है। हम जिसे संस्कार कहते हैं, उसे हम बच्चे के अंदर डालें। इसके अलावा, जो चिल्ड्रेंस होम्स हैं, उनके बारे में अक्सर आप अखबारों में पढ़ते होंगे। वहाँ कई बार मिसयूज़ होने के मामले सामने आते हैं। कुछ साल पहले इसी तरह का एक मामला सामने आया

था। मैं किसी राज्य का नाम नहीं लूँगा, लेकिन वहाँ बच्चियों के साथ जो होता था, वह बड़ा ही निंदनीय था। इस तरह के जो हमारे होम्स हैं, उनमें उनकी केयर, उनका सुपरविजन, उनके रहने-खाने की व्यवस्था पर ध्यान देने के साथ-साथ सबसे महत्वपूर्ण समाज में उनके संस्कार पर ध्यान देना है। यह हम सबका दायित्व है, पूरे समाज का दायित्व है। यदि समाज संस्कारविहीन होगा तो इस प्रकार के offences को हम रोक नहीं पाएंगे। इसलिए मैं सभी से कहना चाहता हूँ कि केवल कानून का नहीं, बल्कि समाज का दायित्व भी उतना ही महत्वपूर्ण है। ...**(समय की घंटी)**...

महोदय, मैं स्वयं पुलिस अधिकारी रहा हूँ, अतः एक मिनट का समय लेकर आपका ध्यान आकर्षित करना चाहूँगा ...**(व्यवधान)**... एक्ट का misuse नहीं होना चाहिए। हाल ही में हाई कोर्ट का एक जजमेंट आया है, जिसमें कहा गया कि live-in-relation का बड़ा प्रचलन है। 3—4 वर्ष साथ रहने के बाद यह कहना कि “विवाह का वादा किया था, विवाह नहीं किया, इसलिए This is a rape.”। हाई कोर्ट ने स्पष्ट कहा है कि This is not a rape. महोदय, Dowry Act जो हुआ, तो उसका misuse हुआ, इसलिए निर्देश दिया गया कि एफआईआर दर्ज करने से पहले काउंसलिंग की जाए, दोनों पक्षों को बुलाकर बात की जाए, उसके बाद ही आगे की कार्रवाई हो। महोदय, जो प्रस्तावित किया गया है, उसमें हमें यह भी देखना चाहिए कि इसका misuse न हो।

अंत में मेरा निवेदन है कि इतने प्रावधान पहले से मौजूद हैं, इसलिए नए कानून की आवश्यकता नहीं है। जो कानून हैं, उन्हें ही प्रभावी रूप से लागू करना चाहिए। सबसे बड़ा रोल समाज का है, जो सबसे महत्वपूर्ण है। उस पर ध्यान देना चाहिए।

MR. DEPUTY CHAIRMAN: John Brittas *ji*, Members are more interested in discussing this important issue. ...**(Interruptions)**... You were discussing with him; that is why; I took your name. ...**(Interruptions)**...

DR. JOHN BRITTAS: Sir, * ...**(Interruptions)**...

MR. DEPUTY CHAIRMAN: That will not go on record. Dr. Bhim Singh, please speak.

डा. भीम सिंह (बिहार): माननीय उपसभापति महोदय, मैं आपको धन्यवाद देता हूँ कि आपने मुझे इस विषय पर बोलने का अवसर प्रदान किया। मुझे खेद के साथ कहना पड़ रहा है - और मैं प्रारम्भ में ही यह खेद प्रकट करता हूँ - कि श्रीमती फ़ौजिया खान जी द्वारा प्रस्तुत किए गए विधेयक का विरोध करने के लिए मैं खड़ा हुआ हूँ। एक सदस्य द्वारा दूसरे सदस्य का विरोध करना अच्छी बात नहीं है, लेकिन, क्योंकि यह विधेयक अनावश्यक रूप से लाया गया है † इसलिए मुझे इसका विरोध करने के लिए बाध्य होना पड़ा है।

महोदय, पहले से ही हमारे माननीय नरेन्द्र मोदी जी के नेतृत्व वाली सरकार अनेकों कार्य कर रही है। यह सरकार बच्चों के लिए संवेदनशील है, सभी वर्गों के लिए संवेदनशील है और यह

* Not recorded.

† Expunged as ordered by the Chair.

सरकार उनके शारीरिक, मानसिक और सांस्कृतिक विकास के लिए अनेकों कार्य कर रही है। यहां जो नया विधेयक प्रस्तुत किया गया है, वैसा कानून पहले से मौजूद है। हमारी सरकार से पहले जो सरकार थी, उसने भी ऐसा कानून बनाया था। जहाँ आवश्यक समझा गया, हमारी सरकार उसमें संशोधन कर रही है, नए रूप में उस कानून को प्रस्तुत कर रही है और नए नियम बना रही है। इसलिए फ़ौजिया खान जी का यह विधेयक अनावश्यक है, [‡] इसी कारण मैं इसका विरोध करता हूं। महोदय, पूर्व की यूपीए सरकार 2012 में POCSO Act लायी थी, उसे नरेन्द्र मोदी जी की सरकार ने अनुभव और व्यावहारिक स्थितियों के आधार पर 2019 में अपडेट किया और कई प्रावधानों, कई धाराओं और कई खंडों में संशोधन कर उन्हें और अधिक कड़ा व प्रभावी बनाया गया। और भी हमारे sexual harassment या Juvenile justice के जितने भी एक्ट्स हैं, चाहे Juvenile Justice Act, 2016 हो, Protection of Children from Sexual Offences Act हो, उन सारे कानूनों को हमने संशोधित किया और उसको अपडेट करके कड़ा करने का काम किया है। वर्ष 2018 में हमारी सरकार Criminal Law (Amendment) Act भी लाई और उसके तहत भी बच्चों के लिए भी उसमें प्रावधान किए गए।

उपसभापति महोदय, मुझे शिक्षा, महिला बाल विकास, युवा एवं खेलकूद समिति का सदस्य होने का सौभाग्य प्राप्त है। समितियों के काम भी हमने देखा है कि इन सारे कानूनों का पालन किया जा रहा है और कड़ाई से इसका काम किया जा रहा है। पहले के एक्ट में सोशल मीडिया से harassment होने वाली बात नहीं थी, लेकिन हमारी सरकार ने सोशल मीडिया पोर्नोग्राफी को भी इसमें शामिल करने का काम किया है। हमारी सरकार महिलाओं और बच्चों, दोनों के लिए One Stop Centre बनाया है। मैंने अपने राज्य बिहार में पटना में One Stop Centre में विज़िट भी की। बच्चों के shelter home में भी मैंने विज़िट की। मैंने व्यक्तिगत कैपेसिटी से विज़िट की, कमेटी टूर में नहीं। मैंने वहां की व्यवस्था देखी है, बहुत शानदार व्यवस्था है। मैं फ़ौजिया खान जी को पटना के shelter home में आमंत्रित करता हूं कि वे वहां जाकर विज़िट करें और देखें कि कितनी अच्छी व्यवस्था है। इन्होंने कहा है कि हमारी सरकार sensitise करने के लिए, शिक्षकों को, संस्थाओं को ...**(व्यवधान)**...

DR. JOHN BRITTAS: Sir, I have a point of order.

MR. DEPUTY CHAIRMAN: Tell me the rule, under which you want to raise the point of order.

DR. JOHN BRITTAS: Sir, it under Rule 238. It states, "A Member, while speaking, shall not make a personal charge against a Member." He said that Dr. Fauzia Khan has brought this Private Members' Bill to defame the Government. Her intention in bringing this Bill was to enrich the present legislation. So, he is making a charge, which should be deleted.

[‡] Expunged as ordered by the Chair.

MR. DEPUTY CHAIRMAN: Thank you. We will look into it. Now, Dr. Bhim Singh.

डा. भीम सिंह: आप अंग्रेजी में बोलकर मुझे disturb मत कीजिए।

MR. DEPUTY CHAIRMAN: Please...(Interruptions)... आपस में बात मत कीजिए।

डा. भीम सिंह: मैंने यह कहा कि फौजिया खान जी का विरोध करते हुए मुझे खेद है। मैंने यह कहा है कि इस विधेयक का उद्देश्य ही नहीं है। आप disturb मत कीजिए। वैसे ही बोलने का मौका कम मिलता है। हमारी सरकार एक से एक काम कर रही है और बच्चों का भविष्य बनाने के लिए काम कर रही है। हमारी सरकार यह सोचती है कि बच्चे देश के भविष्य हैं, बच्चे फूल हैं और हम हमारी फूलवारी को आगे बढ़ाने का काम करेंगे। हमारी सरकार ने Child Marriage Restraint Act को मजबूती प्रदान की है। फौजिया खान जी ने विधेयक में अभियान चलाने की बात की है। फौजिया खान जी का नाम आएगा, क्योंकि उनके द्वारा लाए हुए विधेयक पर ही चर्चा हो रही है। मैं कहना चाहता हूँ कि हमारी सरकार child marriage के खिलाफ अभियान चला रही है, तो यह sensitisation का भी काम है। हम मानते हैं कि बच्चों का यौन शोषण होता है। विधेयक प्रस्तुतकर्ता ने ठीक ही कहा है कि शैक्षणिक संस्थानों में इस तरह की वारदात पाई जाती हैं। हमारे राज में भी हमने सुना, हमारे पास भी कंप्लेंट्स आईं। अब आप यह मत कहिएगा कि मैं धर्म का नाम ले रहा हूँ, लेकिन हमारे पास जो परिवार आया, वह मदरसा में पढ़ने वाले बच्चे का ...(व्यवधान)...

श्री उपसभापति: किसी धर्म या किसी जगह का नाम मत लीजिए।

डा. भीम सिंह: सर, धर्म के बारे में नहीं कह रहा हूँ। मदरसा शैक्षणिक संस्थान है।

MR. DEPUTY CHAIRMAN: We should avoid this.

डा. भीम सिंह: महोदय, जब मदरसे में पढ़ने वाले बच्चे का शोषण हुआ, तो एक परिवार ने हमें अप्रोच किया और हमने उसकी समस्या का निदान करने का प्रयास किया।

महोदय, हमारी सरकार ने स्कूल, हॉस्टल, अस्पताल या अन्य एनजीओज की जिम्मेदारी को स्पष्ट करने का काम किया है और रिपोर्ट न करने पर दंड का प्रावधान किया है। हमारी सरकार ने यह भी प्रावधान किया है कि पीड़ित बच्चों को 24 घंटे के भीतर सीडब्ल्यूसी के समक्ष प्रस्तुत करना अनिवार्य है। जो बच्चे सीडब्ल्यूसी के समक्ष वक्तव्य देंगे, उसे मजिस्ट्रेट के समक्ष दिया गया वक्तव्य माना जाएगा - यह प्रावधान पहले ही किया जा चुका है। पहले पुलिस और मजिस्ट्रेट द्वारा पारदर्शिता नहीं बरती जाती थी। हमारी सरकार ने एक्ट में ऐसा प्रावधान किया है कि बच्चों की रिकॉर्डिंग को संवेदनशील माहौल और अच्छे ढंग से किया जाए। ऐसी व्यवस्था करने का प्रावधान किया गया है, जिसमें बच्चे फ्री होकर बोल सकें। जो वक्तव्य इस कमेटी के समक्ष दिया जाएगा, वह धारा 164 के तहत मजिस्ट्रेट के समक्ष दिए गए वक्तव्य के समान माना जाएगा। पीड़ित बच्चों को अंतरिम रिलीफ मिले - इसका प्रावधान भी हमारी सरकार ने किया है। संस्थानों की जिम्मेदारी भी बढ़ाई गई है। संस्थानों के प्रमुख की यह जिम्मेदारी है कि यदि अपराधी किसी संस्थान से जुड़ा हुआ है - चाहे वह स्कूल हो या कोई और संस्थान हो - वहाँ के बच्चे के साथ यौन

शोषण किया गया है, तो संस्थान प्रमुख को यह जिम्मेदारी दी गई है कि वह पुलिस को सूचना देकर मुकदमा दर्ज कराएं। पीड़ित को तुरंत सहायता तंत्र पहुँचाने की व्यवस्था की गई है। इसके लिए मेडिकल काउंसलिंग और मनोवैज्ञानिक देखभाल अनिवार्य की गई है। स्कूलों, बालगृहों, होस्टलों और संबंधित संस्थाओं के सभी कर्मियों के लिए नियमित रूप से प्रशिक्षण और क्षमता-निर्माण की व्यवस्था भी हो - यह व्यवस्था भी हमारी सरकार ने पहले से ही कर रखी है। हमारी सरकार ने पोक्सो एक्ट के तहत नोडल अधिकारी नियुक्त करने का भी प्रावधान कर रखा है। इन सारी व्यवस्थाओं के तहत जो भी मुकदमे दर्ज होते हैं, उनका जल्द से जल्द निपटारा हो - इसके लिए फास्ट-ट्रैक कोर्ट की व्यवस्था भी की गई है। इतना ही नहीं, यदि ऑनलाइन या डिजिटल प्लेटफॉर्म पर भी बच्चों का शोषण हो रहा है, तो इसके लिए भी यह प्रावधान है कि बच्चा या उसका परिवार केस दर्ज कर सकता है। ...**(समय की घंटी)**... हमारी सरकार सभी वर्गों के लिए अच्छे से अच्छा काम कर रही है। सर, पहले से बने कानूनों को जमीन पर प्रभावी रूप से लागू करने की जरूरत है, न कि नित नए-नए कानून बनाने की। महोदय, हमारी सरकार अच्छा काम कर रही है। उसका सहयोग करें। मैं माननीय सदस्या से अनुरोध करता हूँ कि वे अपना विधेयक वापस लेने की कृपा करें।

MR. DEPUTY CHAIRMAN: Next speaker is Ms. Swati Maliwal.

MS. SWATI MALIWAL (National Capital Territory of Delhi): Mr. Deputy Chairman, Sir, I thank you for giving me the opportunity to speak. सबसे पहले मैं माननीय सदस्या, डॉक्टर फौजिया खान जी को धन्यवाद देना चाहती हूँ कि उन्होंने इतना इम्पोर्टेंट प्राइवेट मेम्बर्स बिल इंट्रोड्यूस किया है। यह बिल कई कूशियल क्रिमिनल रिफॉर्म्स प्रपोज करता है और इसके कई क्लॉजेज काफी प्रोग्रेसिव और बहुत जरूरी हैं।

सर, पोक्सो एक्ट को बने हुए 13 साल हो चुके हैं, लेकिन बच्चों के खिलाफ क्राइम्स बढ़ते ही चले जा रहे हैं। 2023 में हमारे देश में 1,77,335 क्राइम्स अगेंस्ट चिल्ड्रन दर्ज हुए। सर, यह सिर्फ आंकड़े नहीं हैं, बल्कि हमारे बच्चों की चीखें हैं। आज भी देश की राजधानी दिल्ली में हर दिन 6 सेक्सुअल असॉल्ट्स होते हैं। दिल्ली में 2018 में एक आठ महीने की बच्ची के साथ सेक्सुअल असॉल्ट हुआ था। सर, मुझे वह केस आज भी याद है। मुझे जैसे ही यह पता लगा, मैं उससे मिलने आईसीयू में पहुँची। वह बच्ची वहाँ बिल्कुल लहलुहान हालत में पड़ी थी। वह बुरे हाल में थी। मैं उसकी चीखें कभी नहीं भूल सकती। हमने उसके तीन ऑपरेशन कराए, तब जाकर उसकी जान बची। सर, उसके बाद मैं आमरण अनशन पर बैठी और 10 दिन तक मेरा अनशन चला। मैं केंद्र सरकार का आभार मानती हूँ कि दसवें दिन पर उन्होंने मेरी मांगें मानी और छोटे बच्चों के बलात्कारियों को फांसी की सजा हो, वे ऐसा कानून, ऐसा अध्यादेश लेकर आए।

श्री उपसभापति: एक मिनट स्वाति जी। Hon. Members, Private Members' Business for today is over. Next time, जब भी यह होगा, तब आप अपनी स्पीच रिज़्यूम करेंगी। We will now take up Special Mentions. Shri Ryaga Krishnaiah, not present. Shri Amar Pal Maurya.

SPECIAL MENTIONS

Demand for protection of Amla industry of Pratapgarh

श्री अमर पाल मौर्य (उत्तर प्रदेश): महोदय, मैं प्रतापगढ़ जिले की पहचान देश दुनिया में “आंवला राजधानी” के रूप में स्थापित है। प्रतापगढ़ के लगभग 70—80 हजार किसान परिवारों की आजीविका का आधार आंवला है, जहां लगभग 32—35 हजार हेक्टेयर क्षेत्र में आंवला उत्पादित होता है और कुल राष्ट्रीय उत्पादन में प्रतापगढ़ का योगदान 35—40 प्रतिशत तक है।

आंवला केवल एक फसल नहीं, बल्कि पोषण, आयुर्वेद और खाद्य प्रसंस्करण की दृष्टि से अत्यंत महत्वपूर्ण कृषि उत्पाद है। इसकी राष्ट्रीय और अंतरराष्ट्रीय स्तर पर अत्यधिक मांग है, किंतु प्रतापगढ़ में संगठित प्रसंस्करण उद्योगों का अभाव किसानों को उचित मूल्य से वंचित करता है। उत्पादक किसान जहाँ 10—15 रुपये प्रति किलो पर अपनी उपज बेचने को विवश होते हैं, वहीं यही आंवला प्रसंस्करण के बाद कई गुना अधिक मूल्य पर बाजार में बिकता है। प्रसंस्करण सुविधाओं के अभाव में लगभग 20—25 प्रतिशत उत्पादन नष्ट हो जाता है, जिससे किसानों की आय प्रभावित होती है और निर्यात संभावनाएँ सीमित रह जाती हैं।

अतः प्रतापगढ़ में एक आंवला प्रोसेसिंग इंडस्ट्री क्लस्टर की स्थापना अतिआवश्यक है। इसके माध्यम से आंवला पाउडर, मुरब्बा कैंडी, जूस, आयुर्वेदिक औषधि तथा वैल्यू ऐडेड उत्पादों के लिए आधुनिक इकाइयाँ विकसित हो सकेंगी, किसानों को स्थिर और उचित मूल्य प्राप्त होगा, स्थानीय युवाओं के लिए हजारों रोजगार सृजित होंगे, क्षेत्रीय अर्थव्यवस्था को नई गति मिलेगी और प्रतापगढ़ की आंवला पहचान और सुदृढ़ होगी।

मैं सरकार से विनम्र आग्रह करता हूँ कि प्रतापगढ़ को राष्ट्रीय आंवला प्रोसेसिंग हब के रूप में विकसित करने हेतु आवश्यक नीतिगत व्यवस्था हो, जो आम जनमानस के लिए अत्यंत सहायक साबित होगी।

श्री उपसभापति: डा. कविता पाटीदार जी।

Demand for operation of trains from Mhow Cantonment

डा. कविता पाटीदार (मध्य प्रदेश): महोदय, मैं श्रद्धेय डॉ. भीमराव अंबेडकर जी की जन्मस्थली महू, जो मेरा भी गृह क्षेत्र है, से जुड़े एक अत्यंत महत्वपूर्ण विषय की ओर सरकार का ध्यान आकर्षित करना चाहती हूँ। महू एक ऐतिहासिक नगरी होने के साथ साथ देश की प्रमुख सैन्य छावनियों में से एक है। यहाँ लंबी दूरी की कई ट्रेनें, जैसे वीरभूमि एक्सप्रेस (19315), इंदौर डोंगरिया एक्सप्रेस (22944), ओवरनाइट एक्सप्रेस (22191) रख रखाव हेतु महू तक तो आती हैं, परंतु इनकी सभी बोगियाँ लॉक रहती हैं और इनका संचालन इंदौर से किया जाता है। इससे महू के नागरिकों और सैनिक परिवारों को इन ट्रेनों को पकड़ने के लिए अनावश्यक रूप से इंदौर जाना पड़ता है।

[**उपसभाध्यक्ष (डा. दिनेश शर्मा) पीठासीन हुए।**]

अतः मेरा सरकार से अनुरोध है कि उपरोक्त ट्रेनों का प्रारंभिक स्टेशन महु किया जाए, ताकि स्थानीय जनता को प्रत्यक्ष लाभ मिल सके। इसके अतिरिक्त, पूर्व में महु से राजस्थान हेतु कई ट्रेनें संचालित होती थीं, परंतु वर्तमान में एक भी सीधी सेवा उपलब्ध नहीं है। इससे महु की जनता, कैंट में तैनात सैनिकों और उनके परिवारों को कठिनाइयों का सामना करना पड़ता है। अतः राजस्थान के लिए महु से नई ट्रेन सेवा आरंभ करना अत्यावश्यक है। साथ ही, ट्रेन संख्या 009588 महु-नागदा एक्सप्रेस, जो कोरोना काल के बाद बंद कर दी गई थी, उसे पुनः इंदौर की बजाय महु से ही शुरू किया जाए।

अंत में, इंदौर-जबलपुर के मध्य चलने वाली ओवरनाइट एक्सप्रेस को भी इंदौर की बजाय महु से प्रारंभ किया जाए, ताकि दो महत्वपूर्ण सैन्य केन्द्रों महु और जबलपुर के बीच आवागमन और अधिक सुगम हो सके।

THE VICE-CHAIRMAN (DR. DINESH SHARMA): Shrimati Sulata Deo. Not present.
Shri Sat Paul Sharma.

Concern over dilapidation of Poonch Budha Amarnath Road

SHRI SAT PAUL SHARMA (Jammu and Kashmir): Sir, I rise to draw the attention of the Government to a deplorable and unsafe condition of an essential roadway in the Poonch District of Jammu and Kashmir - the Poonch-Budha Amarnath Shrine Road. This is not merely an issue of inconvenience, but a genuine matter of public safety, religious sentiment and regional connectivity that demands immediate intervention. The road in question is the lifeline for both thousands of Hindu pilgrims and the local residents who depend on it for their daily existence. It serves as the critical artery connecting the district headquarters of Poonch to the revered Budha Amarnath Shrine, a site of major religious significance that draws hundreds of devotees during the annual Yatra in July and August. The road also serves as the primary route for local commuters, schoolchildren and patients requiring urgent medical care from surrounding villages. However, the road is severely damaged, riddled with deep, wide potholes and frequently waterlogged. The immediate consequences of this dilapidation are deeply concerning. The current condition of the road endangers lives and has been the cause of numerous minor and major accidents. For the hundreds of pilgrims undertaking the arduous journey of the Budha Amarnath Yatra, the unsafe path diminishes the sanctity of their devotion and poses an unacceptable risk. Therefore, I urge the Union Government to undertake immediate repair and comprehensive, long-term strengthening of the Poonch-Budha Amarnath road.

THE VICE-CHAIRMAN (DR. DINESH SHARMA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Sat Paul Sharma: Dr. Medha Vishram Kulkarni (Maharashtra), Shrimati Rekha Sharma (Haryana), Shri Amar Pal Maurya (Uttar Pradesh) and Shri Gulam Ali (Nominated).

Shri Dorjee Tshering Lepcha. Not present. Shri Ashok Singh.

Demand for audit of canteens serving foods

श्री अशोक सिंह (मध्य प्रदेश): उपसभाध्यक्ष महोदय, नवंबर, 2025 में वीआईटी, भोपाल यूनिवर्सिटी में हुई हालिया त्रासदी शैक्षणिक संस्थानों में खाद्य सुरक्षा के गिरते मानकों को लेकर एक गंभीर चेतावनी है। इस घटना में कथित तौर पर दूषित पानी और अस्वच्छ भोजन के कारण पीलिया का प्रकोप हुआ और कई छात्र बीमार पड़ गए, जिसके बाद 4,000 से अधिक छात्रों ने भारी विरोध प्रदर्शन किया। इसने हमारे संस्थागत ढांचे की प्रणालीगत विफलता को उजागर किया है। यद्यपि भारतीय खाद्य सुरक्षा और मानक प्राधिकरण (FSSAI) ने 'खाद्य सुरक्षा और मानक (स्कूल में बच्चों के लिए सुरक्षित भोजन और संतुलित आहार) विनियमों' के तहत स्पष्ट दिशानिर्देश तय किए हैं, फिर भी इनका कार्यान्वयन अत्यंत ढीला है। निजी और सरकारी, दोनों ही तरह के संस्थानों में, कॉलेज और विश्वविद्यालयों में कैंटीन अक्सर शुरुआती लाइसेंस मिलने के बाद नाममात्र की निगरानी के साथ संचालित होती रहती है। प्रबंधन का तानाशाही रवैया, जैसा कि वीआईटी, भोपाल की जाँच में सामने आया है, अक्सर छात्रों की शिकायतों को तब तक दबाए रखता है, जब तक कि वे एक गंभीर स्वास्थ्य संकट का रूप नहीं ले लेतीं। यह कोई अकेली घटना नहीं है। हाल के वर्षों में तेलंगाना, कर्नाटक और राजस्थान के संस्थानों में भी सामूहिक food poisoning के समान मामले सामने आए हैं। वर्तमान व्यवस्था पूरी तरह से प्रतिक्रियात्मक उपायों पर निर्भर है, यानी कार्रवाई तभी की जाती है, जब छात्र अस्पताल पहुंच जाते हैं। अब अनिवार्य और बिना पूर्व सूचना के होने वाले 'थर्ड पार्टी ऑडिट' की तत्काल आवश्यकता है। इस ऑडिट को केवल कागजी कार्रवाई तक सीमित न रह कर कड़ाई से जाँच करनी चाहिए, जिसमें जल की गुणवत्ता, नियमित रासायनिक और माइक्रोबियल (जीवाणु) परीक्षण, कच्चे माल की सोर्सिंग, वेंडर सप्लाय चैन की स्वच्छता का सत्यापन, कर्मचारियों की स्वच्छता, किचन स्टाफ के लिए अनिवार्य स्वास्थ्य जांच शामिल हों। भारी-भरकम फीस वसूलने वाले संस्थान जीवन की बुनियादी जरूरतों के साथ समझौता नहीं कर सकते। खाद्य सुरक्षा उल्लंघनों पर "जीरो टॉलरेंस" (शून्य-सहिष्णुता) नीति और साथ ही पारदर्शी एवं छात्रों के लिए उपलब्ध ऑडिट रिपोर्ट्स ही वह एकमात्र रास्ता है, जिससे भविष्य में ऐसी त्रासदियों को रोका जा सकता है। मैं सरकार से आग्रह करता हूँ कि वह इस मामले में संज्ञान ले।

THE VICE-CHAIRMAN (DR. DINESH SHARMA): The following hon. Members associated themselves with the Special Mention made by hon. Member, Shri Ashok Singh: Shri Sandosh Kumar P (Kerala), Dr. John Brittas (Kerala), Dr. V. Sivadasan (Kerala) and Shrimati Jebi Mather Hisham (Kerala).

Shri Khiru Mahto; not present. Now, Dr. V. Sivadasan.

Demand for GST exemption for Cooperative Sector Products

DR. V. SIVADASAN (Kerala): Sir, the cooperative sector has long played a decisive role in promoting economic equality, social welfare and inclusive development in India. This is especially true in States like Kerala, where thousands of cooperative societies operate across agriculture, dairy, handloom, banking, housing and small-scale production. These units function not as profit-driven enterprises, but as community-oriented institutions that ensure fair wages, stable markets and livelihood protection for ordinary people. Most cooperatives operate with very low profit margins, often focussing merely on covering operational costs and sustaining member incomes.

The imposition of Goods and Services Tax (GST) on their products places a disproportionate burden on these small entities. GST increases their production cost, reduces their competitiveness and directly impacts the livelihoods of farmers, artisans, women's self-help groups, coir workers and other vulnerable communities who depend on these societies. Exempting cooperative sector products from GST will significantly strengthen local economies. It will help maintain price stability, ensure better returns for members and support sustainable community-based production systems. Such an exemption also aligns with the constitutional vision of promoting equality and reducing regional disparities.

In Kerala, where a dense network of cooperative units contributes to essential sectors such as dairy, handloom, coir and agriculture, GST exemption will offer a major boost to employment generation and rural development. The cooperative movement represents democratic economic participation. Granting GST exemption to cooperative products is a necessary step to protect this sector, encourage equitable growth and ensure that community-based enterprises continue to thrive against large-scale corporate competition. I urge the Government to look into it. Thank you.

THE VICE-CHAIRMAN (DR. DINESH SHARMA): The following hon. Members associated themselves with the Special Mention made by hon. Member, Dr. V. Sivadasan: Dr. John Brittas (Kerala), Shrimati Jebi Mather Hisham (Kerala), Shri R. Girirajan (Tamil Nadu) and Dr. Fauzia Khan (Maharashtra).

Now, Shri Sandosh Kumar P, "Demand for granting additional forest land for Sabarimala development projects."

Demand for granting additional forest land for Sabarimala development projects

SHRI SANDOSH KUMAR P (Kerala): Sir, Sabarimala, one of India's most significant pilgrimage centres, receives an exceptionally high influx of devotees every year, especially during the Mandala—Makaravilakku season. Despite continuous efforts by the Government of Kerala, the Travancore Devaswom Board, and associated agencies, the existing infrastructure and available land within the permissible boundaries remain insufficient to ensure the safety, comfort and orderly movement of millions of pilgrims. In this context, there is an urgent need to get the approval of the Ministry of Environment, Forest and Climate Change for the allocation of additional forest land adjoining the present pilgrimage zone. Additional land can be utilized for essential public interest facilities such as expanded queue complexes, sanitation blocks, medical centres, emergency pathways, drinking water systems, waste management structures, and disaster response mechanisms. All development activities will adhere to stringent environmental safeguards, scientific land use planning, and conservation orientated construction practices. The State Government is fully committed to protecting the ecological integrity of the Periyar Tiger Reserve and the surrounding Western Ghats. The allotted land will be utilized only after conducting comprehensive environmental impact assessments, mitigation strategies and compensatory afforestation plans as per the guidelines of the Ministry.

Hence, I kindly request the Government to consider this favourably, recognising the unique religious significance of Sabarimala, the safety needs of millions of citizens, and the State's assurance of responsible ecological stewardship.

THE VICE-CHAIRMAN (DR. DINESH SHARMA): The following hon. Members associated themselves with the Special Mention made by hon. Member, Shri Sandosh Kumar P: Shri R. Girirajan (Tamil Nadu), Shrimati Jebi Mather Hisham (Kerala), Dr. John Brittas (Kerala) and Dr. V. Sivadasan (Kerala).

Shri Ajit Kumar Bhuyan, not present. Shrimati Maya Naroliya, "Concern over increasing water crisis and falling groundwater level in Madhya Pradesh", not present. Shrimati Sumitra Balmik, not present. Dr. Ajeet Madhavrao Gopchade, "Concern over fire safety measures in high rise buildings."

Concern over fire safety measures in high rise buildings

डा. अजित माधवराव गोपछडे (महाराष्ट्र): महोदय, 2025 में मुंबई के दहिसर में 24 मंजिला रिहायशी बिल्डिंग में लगी आग में एक महिला की मौत हुई और 18 लोग घायल हुए। हाल ही में

हांगकांग में हुई भीषण आग ने पूरी दुनिया को झकझोर दिया। आधुनिक तकनीक और कड़े नियम होने के बावजूद कई अनमोल जीवन खो गए। यह भारत के लिए चेतावनी है कि हाई-राइज़ बिल्डिंग में आग पर नियंत्रण केवल उपकरणों का नहीं, बल्कि तात्कालिक कार्रवाई और नियमित निगरानी का विषय है। मुंबई, नोएडा, बेंगलुरु और अन्य महानगरों में तेजी से हाई-राइज़ बिल्डिंग के निर्माण हो रहे हैं। मैं सरकार से आग्रह करता हूँ कि इसके लिए कुछ नियम लागू किए जाएँ - राष्ट्रीय हाई-राइज़ फायर सेफ्टी प्रोटोकॉल, हाइड्रोलिक प्लेटफॉर्म, रोबोटिक रेस्क्यू और थर्मल कैमरों के साथ होना चाहिए, हर महानगर में विशेष हाई-राइज़ फायर रेस्पॉन्स यूनिट होनी चाहिए, पुरानी इमारतों के लिए राष्ट्रीय फायर रेट्रोफिटिंग मिशन होना चाहिए, फायर एनओसी का पूर्ण डिजिटलीकरण होना चाहिए और उसकी कड़ाई से निगरानी होनी चाहिए।

सभी हाई-राइज़ बिल्डिंग में संरचनात्मक ऑडिट प्रणाली को अनिवार्य किया जाए, ताकि हर वर्ष बिल्डिंग की मजबूती और आपात निकासी मार्गों का निरीक्षण सुनिश्चित हो। इलेक्ट्रिकल और गैस सुरक्षा मानकों की सख्ती, स्मार्ट सर्किट ब्रेकर, ओवरलोड कट ऑफ और लीक पूफ सिस्टम की व्यवस्था सुनिश्चित की जाए। घनी आबादी वाले क्षेत्रों में फायर फाइटिंग एक्सेस कॉरिडोर और आपात निकासी मार्ग सुनिश्चित किया जाए। अस्पताल, स्कूल और वृद्धाश्रम सहित सभी संवेदनशील स्थानों के लिए विशेष और सख्त फायर कोड लागू हों। हाई-राइज़ क्लस्टर्स में AI और ड्रोन आधारित निगरानी हो। मुंबई और हांगकांग की घटनाएँ हमें याद दिलाती हैं कि हाई राइज़ सुरक्षा में देरी का मूल्य मानव जीवन है।

अतः मेरी सरकार से मांग है कि इस पर जरूरी कदम उठाए जाएँ।

THE VICE-CHAIRMAN (DR. DINESH SHARMA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Dr. Ajeet Madhavrao Gopchade: Dr. Bhim Singh (Bihar), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri R. Girirajan (Tamil Nadu) and Shri Sujeet Kumar (Odisha).

Next is *Mananiya* S Niranjan Reddy; not present. Next is Shri Anil Kumar Yadav Mandadi.

**Demand to confer Bharat Ratna award to Mahatma Jyotiba Phule and Savitri
Bhai Phule**

SHRI ANIL KUMAR YADAV MANDADI (Telangana): Vice-Chairman, Sir, Mahatma Jyotiba Phule was an activist, thinker, social reformer and revolutionary from Maharashtra in the 19th Century. He believed that equality and oneness is necessary for the development of the country.

In 1873, he and his colleagues founded Satyashodhak Samaj which propagated that all human beings are equal. Mahatma Phule believed that education empowers the low caste people and brings them to mainstream life.

In 1882, he had pleaded for compulsory primary education to all before the Hunter Commission. Taking cue from the ideas of Phule, many social reformers, including Babasaheb Ambedkar, emphasized on educating weaker sections of the society which in turn led to the slogan 'Educate, Organize and Agitate'. Sensing the importance of women education, Mahatma Phule encouraged his wife Savitri Bhai Phule to educate women of the society, particularly weaker section.

In 1848, Jyotiba Phule and Savitri Bhai Phule started indigenous girls school in Pune. The couples tirelessly fought for the women upliftment, widow marriage, women education, etc. Because of their tireless efforts, the 19th & 20th century has seen women excelling in fields such as agriculture, education, knowledge, science, research, space, politics and social service, actively contributing to the nation's progress.

After Independence, the social reformers, freedom fighters, men and women from various walks of life were honoured with higher civilian awards. I urge the Government to confer Bharat Ratna to the social reformer couples Mahatma Jyotiba Phule and Savitri Bhai Phule for their effective contribution for upliftment of girls' education and social reforms like widow marriage. Thank you, Sir.

THE VICE-CHAIRMAN (DR. DINESH SHARMA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Anil Kumar Yadav Mandadi: Shri R. Girirajan (Tamil Nadu), Shrimati Jebi Mather Hisham (Kerala), Dr. V. Sivadasan (Kerala) and Shri Sandosh Kumar P (Kerala).

Next is Shri Dhananjay Bhimrao Mahadik--Request for doubling of Kolhapur-Miraj section and early implementation of Kolhapur-Vaibhavwadi Railway Project.

Request for doubling of Kolhapur Miraj section and early implementation of Kolhapur-Vaibhavwadi Railway Project

श्री धनंजय भीमराव महादिक (महाराष्ट्र): कोल्हापुर से मिरज तक की लगभग 50 किलोमीटर लंबी साइड लाइन वर्तमान में एकल (सिंगल) लाइन है। मिरज से पुणे, बेंगलुरु, मुंबई, चेन्नई, गोवा जैसे महत्वपूर्ण शहरों के लिए रेल सेवाएँ संचालित होती हैं। इस मार्ग पर यातायात अत्यधिक बढ़ चुका है। पुणे से बेंगलुरु तक का डबलिंग एवं विद्युतीकरण कार्य पूर्ण हो चुका है, किंतु

कोल्हापुर—मिरज सेक्शन का डबलिंग कार्य अब तक लंबित है। सिंगल लाइन के कारण कोल्हापुर से नई गाड़ियाँ चलाना संभव नहीं है। 1971 में, जब मिरज—कोल्हापुर मीटर गेज को ब्रॉड गेज में परिवर्तित किया गया था, तभी से इस मार्ग के डबलिंग की मांग की जाती रही है। इस कार्य से कोल्हापुर के आर्थिक, औद्योगिक एवं पर्यटन विकास को दिशा मिलेगी।

इसके साथ ही मैं कोल्हापुर—वैभववाड़ी रेलवे परियोजना का भी उल्लेख करना चाहूँगा, जिसे 2017 के रेल बजट में तत्कालीन रेल मंत्री जी ने 350 करोड़ रुपये के प्रावधान के साथ स्वीकृति दी थी। इसकी डीपीआर भी तैयार हो चुकी है। यह लाइन पश्चिम महाराष्ट्र को कोंकण से जोड़ेगी और भारत के पूर्वी तथा पश्चिमी तटों को सीधे रेल मार्ग से जोड़ने का महत्वपूर्ण कार्य करेगी। यह परियोजना माल परिवहन, रक्षा क्षमता तथा महाराष्ट्र, गोवा और कर्णाटक राज्यों के विकास की दृष्टि से अत्यंत महत्वपूर्ण है।

मैं सरकार से निवेदन करता हूँ कि कोल्हापुर—मिरज सेक्शन के डबलिंग कार्य को शीघ्र स्वीकृति देकर प्रारंभ किया जाए तथा कोल्हापुर—वैभववाड़ी रेलवे लाइन परियोजना को प्राथमिकता देकर कार्यान्वित किया जाए।

THE VICE-CHAIRMAN (DR. DINESH SHARMA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Dhananjay Bhimrao Mahadik: Shri R. Girirajan (Tamil Nadu), and Dr. Ajeet Madhavrao Gopchade (Maharashtra).

Shri Rajinder Gupta; not present. Shri Tiruchi Siva; not present. Dr. Ashok Kumar Mittal; Demand for special package for the huge losses caused by floods in Punjab.

Demand for special package for the huge losses caused by floods in Punjab

डा. अशोक कुमार मित्तल (पंजाब): मैं देश के अन्नदाता पंजाब के किसानों और नागरिकों पर आई भीषण विपदा की ओर सरकार का ध्यान आकर्षित करना चाहता हूँ। पंजाब, जिसे 'भारत का अन्न भंडार' कहा जाता है, उसने हमेशा देश का पेट भरा है, लेकिन 2025 की बाढ़ ने पंजाब में अभूतपूर्व क्षति पहुँचाई है। इस त्रासदी ने 55 निर्दोष जानें ले ली हैं और हजारों परिवारों को बेघर कर दिया है, जो अब अपनी आजीविका और भविष्य को लेकर चिंता में हैं। हमारे किसानों की 2.97 लाख एकड़ से अधिक की फसलें पूरी तरह से बर्बाद हो गई हैं। इस भीषण त्रासदी ने 30,000 घरों को नुकसान पहुँचाया है, जिनमें से 9,000 घर पूरी तरह से ध्वस्त हो गए हैं। इसके अतिरिक्त 7,213 स्कूलों को क्षति पहुँची है और 4,657 किलोमीटर से अधिक की सड़कें और पुल क्षतिग्रस्त हुए हैं। राज्य सरकार ने कुल 12,905 करोड़ रुपये के भारी नुकसान का आकलन किया है। जिस पंजाब ने हमेशा देश को खिलाया है, आज उस पंजाब का किसान और नागरिक अपनी मेहनत की कमाई और घर को खोकर मदद की उम्मीद लगाए बैठा है। यह विशेष वित्तीय सहायता पैकेज न केवल

घरों और सड़कों के पुनर्निर्माण में मदद करेगा, बल्कि यह हमारे किसानों के लिए आशा और साहस का संचार करेगा, ताकि वे फिर से देश का भंडार भरने के लिए खड़े हो सकें।

मेरा केंद्र सरकार से आग्रह है कि वह पंजाब के पुनर्निर्माण के लिए और यहाँ के किसान को फिर से खड़ा करने के लिए तत्काल एक विशेष वित्तीय सहायता पैकेज जारी करे।

THE VICE-CHAIRMAN (DR. DINESH SHARMA): The following hon. Members associated themselves with the Special Mention made by the hon. Member, Dr. Ashok Kumar Mittal: Shri R. Girirajan (Tamil Nadu), and Dr. Kanimozhi NVN Somu (Tamil Nadu).

THE VICE-CHAIRMAN (DR. DINESH SHARMA): The House stands adjourned to meet at 11.00 a.m. on Monday, the 8th December, 2025.

The House then adjourned at five of the clock till eleven of the clock on Monday, the 8th December, 2025.

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